

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1139 OF 2024

IN THE MATTER OF:

Jagvir Singh ... Applicant

-Versus-

State of Uttar Pradesh & Ors. ... Respondents

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FILED BY:


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Dated: 19.02.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 1139 OF 2024

IN THE MATTER OF:

Jagvir Singh

... Applicant

-Versus-

State of Uttar Pradesh & Ors.

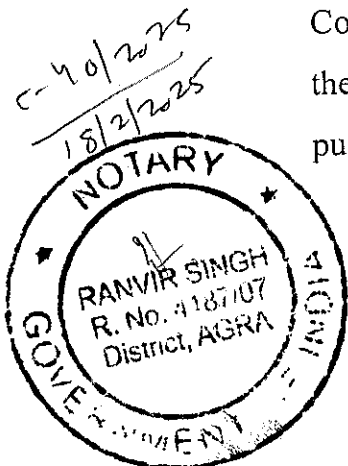
... Respondents

**RESPONSE ON BEHALF OF RESPONDENT NO.3 - HINDUSTAN
PETROLEUM CORPORATION LTD.**

MOST RESPECTFULLY SHOWETH:

I, Akash Deep Tewari s/o Shri S.K. Tewari, aged about 39 years, working for gain with Hindustan Petroleum Corporation Ltd. (hereinafter referred to as HPCL), having its office at Hindustan Petroleum Corporation Limited, 85/4, 3rd Floor, Ispat Bhawan, Sanjay Place, Agra-282002, do hereby solemnly affirm and state as follows:-

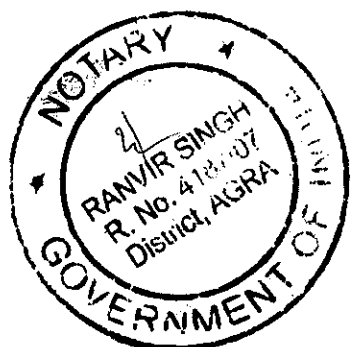
That I am working as Senior Regional Manager- Retail (Duly Constituted Attorney of HPCL), with the Respondent No.3/ HPCL. As such, I am aware of the facts and circumstances of the case and am competent to depose thereon. I have perused the Application/Complaint (being O.A. No. 1139 of 2024) filed by the Complainant/Applicant – Sh. Jagvir Singh (hereinafter referred to as the said O.A./Application) and have understood the contents and purport thereof.



2. At the outset, it is respectfully stated and submitted that the Respondent No.3/ HPCL denies each and every allegation, averment and statement made in the said O.A., which are contrary to and/or inconsistent with what has been stated in this reply/response filed on behalf of the Respondent No.3/ HPCL and unless any allegation, statement and/or averment made in this reply/response is specifically admitted, the same shall be deemed to have been denied in seriatim.
3. Before replying para-wise to the contents of the said O.A., the Respondent No.3/ HPCL craves leave of this Hon'ble Tribunal to set out hereunder the Preliminary Objections/ Submissions as to why the said O.A. deserves to be reject and accordingly, be dismissed.

PRELIMINARY OBJECTIONS/ SUBMISSIONS:

- I. It is humbly submitted that all the requisite permissions and/or No Objection Certificates (NOCs)/ Clearances have been obtained by Respondent No. 3/ HPCL and/ or the Project Proponent – Sh. Manish Kumar in respect of the Retail Outlet (hereinafter referred to as said RO, which is being operated as – Hamara Pump Shri Sai Fuel Filling Station). As such, it appears that the above-mentioned Application is mis-conceived or has been filed with some ulterior motive so as to create hurdles in operation of the said RO, which is to ensure supply of essential petroleum products to the public at large and also aims to improve the environment by supplying clean fuel to consumers in and around the adjacent areas, thereby improving the



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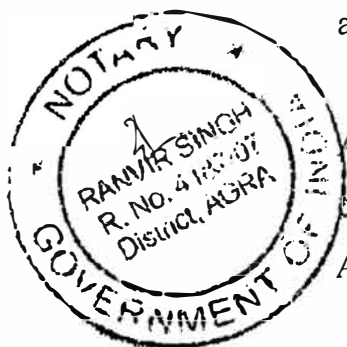
overall ecosystem and the quality of life of residents and the public in general.

II. It is further submitted that the report filed on 19.12.2024 by the Central Pollution Control Board (hereinafter referred to as CPCB) before this Hon'ble Tribunal clearly validates the fact that the said RO has been set up in absolute compliance of the norms stipulated by the CPCB in its guidelines dt. 16.08.2021, which is the corrigendum to the CPCB guidelines dt. 07.01.2020. Copy of the order dt. 18.1.19 with the said guidelines along with the corrigendum are annexed as Annexure R- 3/1 and Annexure R-3/2.

III. It is pertinent to mention that before any RO is commissioned for sale and supply of petroleum products, the Respondent No.3/ HPCL including any other Oil Marketing Company (OMC) is required to seek various approvals/ permissions from different authorities. such as obtaining the "No Objection Certificate" (NOC) from the District Authority for storing the petroleum products at the retail outlets under Rule 144 of the Petroleum Rules, 2002, the explosives license under the Explosives Act, 1884, etc. Such approvals/ permissions are to be obtained prior to the commencement of sales and supplies from any RO.

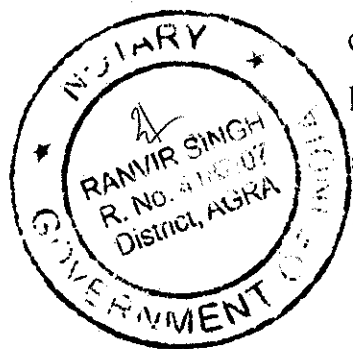
Apart from the said permissions/licenses, it is stated that before the commissioning of ROs, compliance with provisions of the following Acts, Rules and Regulations is mandatory for every OMC:-

The Petroleum Act, 1934;

The Petroleum Rules, 2002;
 The Explosives Act, 1884; and
 Norms and/or Guidelines issued from time to time by the Ministry
 of Road Transport and Highways as well as by the CPCB in respect
 of Access, Location and Layout of ROs in consultation with the
 Ministry of Petroleum and Natural Gas.

- IV. It is submitted that as per the concluding remarks of the Report filed
 on 19.12.2024 by the CPCB, it has been categorically stated that the
 said RO is also meeting the siting criteria as laid out under the CPCB
 guidelines. Hence, there exists no uncertainty in respect of the said
 RO being illegal.
- V. It is humbly submitted that the project proponent – Sh. Manish
 Kumar operating the said RO as - Hamara Pump Shree Sai Filling
 Station has not been made a party in the said O.A/ Application.
4. Without prejudice to the aforesaid and before dealing with the
 contents of the abovementioned Application, the Respondent
 No.3/HPCL craves leave of this Hon'ble Court to state the facts and
 circumstances of the case in the correct perspective because the same
 have not been correctly stated in the abovementioned Application
 and there is suppression of material facts therefrom. The facts and
 circumstances of the case are stated hereunder in the correct
 perspective:



21.05.2014 -- The Brochure on Selection of Dealers for Regular and
 Rural Retail Outlets, Oct 2014 was issued by the Oil

A. P. Singh

Marketing Companies (OMCs). Copy of the said brochure is annexed as **Annexure R-3/3**

11.10.2014 -- The Respondent No. 3/ HPCL issued a notification dt. 11/10/2014 & 13/10/2014 inviting applications for Retail Outlets (hereinafter referred to as ROs) Dealerships at various locations in the State of Uttar Pradesh. Copy of the relevant page of the advertisement dt.11/10/2014 & 13/10/2014 is annexed as **Annexure R-3/4**

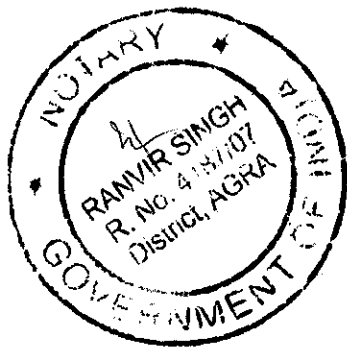
17.11.2014 -- The Project Proponent – Sh. Manish Kumar submitted his application for allotment of an RO Dealership for the Location No. 250 mentioned in the advertisement as – On Pahasu to Shikarpur Road within 2kms from intersection with Khurja-Chatari Road (SH-63) {hereinafter referred to as the said Location} under the Scheduled Caste (SC) category. Copy of the Application Form as submitted by the Project Proponent is annexed as Annexure 3 of the Report filed by the CPCB on 19.12.2024.

26.02.2019 -- Vide letter of this date, the Respondent No.3/HPCL informed the selected candidate – Manish Kumar that he had been selected for allotment of the RO dealership for the said Location. Copy of the said letter dt.



26.02.2019 is annexed as Annexure 4 of the report filed by the CPCB at Pg. 13 of the said report.

- 07.05.2019 -- On this date, Respondent No.3/ HPCL filed an Application before the District Magistrate, Bulandshahr, under the Petroleum Rules, 2002 for obtaining NOC in respect of the RO to be set up and operated from the said Location.
- 01.04.2023 -- On this date, the District Magistrate, Bulandshahr, Granted the NOC for setting up of the said RO. Copy of the said NOC dt. 01.04.2023 is annexed as Annexure -6 of the Report filed by the CPCB.
- 23.10.2019 -- On this date, the UPPCB issued its Consent to Establish (CTE) the RO to the said Project Proponent. Copy of the said CTE is annexed as Annexure -7 of the Report filed by the CPCB.
- 06.04.2023 -- On this date, the Petroleum and Explosives Safety Organisation (PESO) granted license to the Respondent No.3/ HPCL for storage of petroleum in tanks at the said RO. Copy of the said license dt. 06.04.2023 is annexed as Annexure -8 to the Report filed by the CPCB.



[Handwritten Signature]

12.12.2023 -- On this date, the Fire Safety Certificate was issued to the Project Proponent/ Licensee, which is valid upto 16.12.2026.

31.05.2023-- The said RO was commissioned on this date. Copy of the layout plan is annexed as **Annexure R-3/5**

14.02.2024 -- On this date, the Hon'ble Tribunal received a letter from the Applicant (marked as 282/LP/2024 on 15.02.2024) alleging inter-alia that the said RO had been constructed against the rules of the NGT, that the recommendation given by the department for construction of the Petrol Pump is improper as fire is used near the Petrol Pump due to which if any mishap happens who will be responsible for it, that apart from the said allegations, the Applicant has also highlighted certain facts, which are as follows:

- i) The cremation ground is situated 50 meters from the said RO;
- ii) Kali river is located at a distance of 75 meters from the said RO which falls within the 200 meters of the land designated as floodplain of the said river; and
- iii) Three hospitals of 10 beds each are situated at a distance of 20 meters from the said RO.



19.11.2024 -- Vide order of this date, this Hon'ble Tribunal was

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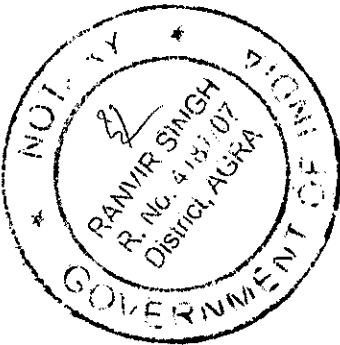
pleased to direct the constitution of a joint committee comprising of the District Magistrate, Bulandshahr, Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB" and the CPCB to visit the site/ said RO, collect relevant information, interact with the Applicant/ complainant as well as the Project Proponent and other stakeholders and submit a factual report within a period of one month.

19.12.2024 --

In furtherance of the said order, the joint committee submitted its report before this Hon'ble Tribunal.

It is pertinent to mention that as per the said Report, the factual position of distances of the said places/ sites from the fill point/ dispensing units/ vent pipe of the said RO, as measured by the revenue department (lekhpal), is as follows:

- i) cremation ground is situated at a distance of 57.80 mts.;
- ii) River Kali East bank is situated at a distance of 115.20 mts.;
- iii) Hospitals {two hospitals in the name of Nav Durga Hospital (06 bedded) and Global Eye Care Centre (non-bedded)} are situated at distances of 62 .50 mts. and 93 mts. respectively; and
- iv) Residential houses (under construction) were observed at 51.5 mts.



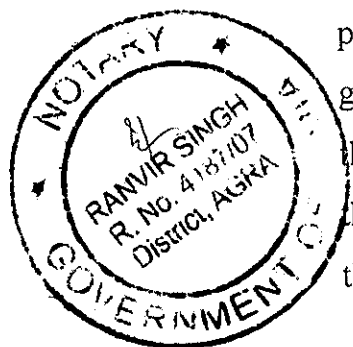
A. Kumar

It is submitted that based on the aforesaid facts and circumstances, it is concluded in the said joint committee Report (filed on 19.12.2024), as follows:

“6.1. It is evident from the above field observations & information provided by the project proponent and concern department; the permission for installation of retail outlet is granted by the district administration and other departments considering prevailing rules. The project is presently also meeting the siting criteria as per CPCB guidelines.”

PARAWISE REPLY:

5. Contents of para 1 of the said Application apart from those which are a matter of record are wrong and hence vehemently denied. It is categorically denied that the said RO/ Petrol Pump has been constructed in an unconstitutional manner and against the guidelines of NGT and that the said work is being done arbitrarily in violation of the rules. Rather, as is evident from the report filed by the CPCB that the Joint Committee had concluded in its findings that the permission for the installation of the said RO/ Petrol Pump had been granted by the district administration and other departments as per the rules prevailing at that time. Moreover, it was also stated that the said Ro/Petrol Pump was also meeting the criteria prescribed by the CPCB guidelines.

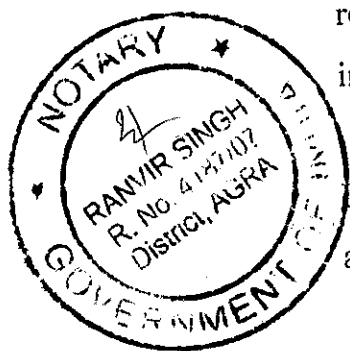


A. Pura

It is also pertinent to mention herein that the Applicant has not stated as to which rules have been violated at the time of construction of the said RO and has instead chosen to levy allegations which are mis-conceived, misconstrued and without any application of mind.

Therefore, there is neither any merit to the allegation raised by the Applicant with regard to the constitutionality of the construction of the said RO/ Petrol Pump nor there exists an iota of truth to the allegation that the work done is arbitrary or in violation of the rules.

6. That in para 2 of the said Application, it is specifically stated that no construction had been carried out by Respondent No.3/HPCL without strictly following the norms laid down by the Petroleum Act, 1934, the Petroleum Rules, 2002, the Explosives Act, 1884 and the Norms and/or Guidelines issued from time to time by the CPCB and the Ministry of Road Transport and Highways in respect of Access, Location and Layout of ROs in consultation with the Ministry of Petroleum and Natural Gas. Hence, no RO/ Petrol Pump is commission without taking necessary permissions and/or NOCs as stated above. Further, as will appear from the facts and circumstances stated hereinabove, the said RO/Petrol Pump had been constructed and was commissioned only after having taken all requisite permissions and NOCs from all concerned Authorities including the State Govt.



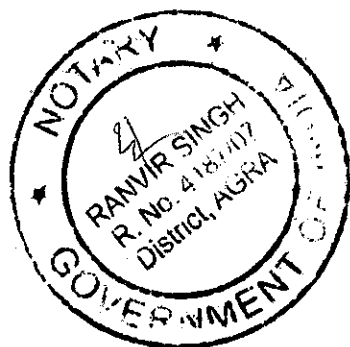
It is pertinent to mention that the likelihood of loss of life due to the any alleged incident that may/ may not occur has been duly

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considered and taken care of by Respondent No.3/ HPCL by taking all necessary precautions and permissions/NOCs.

Further, in response to the contents of the para under reply as well as the subsequent paras of the said Application/ O.A., the contents of the preceding paragraphs are reiterated herein and relied upon.

7. In response to the contents of para 3 it is specifically stated that the construction of the said RO/ Petrol Pump and its subsequent commissioning by Respondent No.3/HPCL had been carried out after all requisite permissions and NOCs from all concerned State Govt. Authorities having being taken. Furthermore, the allegation with regard to fire being used near the said RO/ Petrol Pump is misconceived, false and mischievous because the same is without any cogent evidence and hence cannot be relied upon by this Hon'ble Tribunal.
9. Contents of para 4 of the said Application are denied as being incorrect, misleading and mis-construed in view of the findings of the report filed by the CPCB, wherein the correct distance of the sites mentioned by the Applicant from the fill point/ dispensing unit/vent pipe as measured by the revenue department (lekhpal) of the state have been clearly stated which are as follows:
- i) cremation ground is situated at a distance of 57.80 m;
 - ii) River Kali East is situated at a distance of 115.20 m (from bank of the river);
 - iii) Hospitals {two hospitals in the name of Nav Durga Hospital



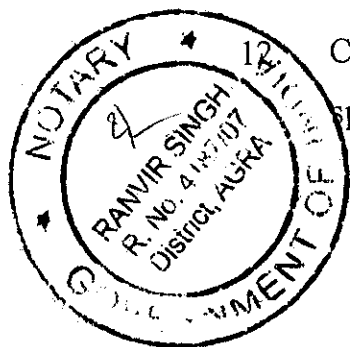
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- (06 bedded) and Global Eye Care Centre (non-bedded)} are situated at a distance of 62 .50 m and 93 m respectively; and
- iv) Residential houses (under construction) were observed 51.5 m away from the project.

Moreover, the said report also affirms the fact that the said RO/ Petrol Pump has been constructed and commissioned in complete compliance of the all the requisite statutory norms and/ or guidelines applicable at that time.

10. In response to the contents of paras 5 and 6 of the said Application, the Applicant has failed to state as to which check-list of public development does the said RO/ Petrol Pump fail to abide by and hence the same cannot be considered by this Hon'ble Tribunal. Moreover, the allegation that as the said RO/ Petrol Pump is at a three-way, which may lead to road accidents; that a populated area is situated at a distance of 100 mts. and that some populated areas are at a distance of 20 mts. from the said RO/ Petrol Pump is totally false and has been raised by the Applicant while relying on its own assumptions.
11. Contents of para 7 at page 2 of the said Application are denied. It is specifically denied that the dealer/ project proponent had applied for permission of 3 tanks whereas per mission has been provided for 2 tanks by the fire department.

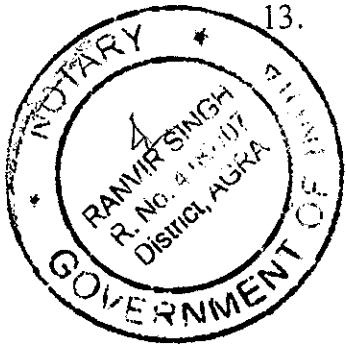
Contents of para 8 at page 2 of the said Application are denied. It is specifically denied that the Respondent No.3/ HPCL did not issue



D. P. Singh

any advertisement for setting up of an RO/ Petrol Pump at the said Location. On the contrary, as has been stated by the CPCB in its report that the advertisement by the Respondent No.3/ HPCL for the setting up of the RO/ Petrol Pump in Pahasu-Shikarpur Road was done on 11.10.2014 and 13.10.2014. Moreover, any allotment of RO in the country is subject to the Dealer Selection Brochure which also prescribed a rigorous criteria of selection and it is only after the candidates fulfil the applicable requirements as laid down in the said Guidelines, the RO is awarded to them. Hence, the question of the development of the said Ro/ Petrol Pump being done without the advertisement being made cannot and does not arise in view of the facts stated hereinabove.

13. In view of the aforesaid, it is submitted that the said Application is not maintainable and this Hon'ble Tribunal may be pleased to dismiss the said Application with costs as the same is not bonafide and not based on correct facts and circumstances, apart from there being suppression as mentioned above.



(Signature)
DEPONENT
AKASH DEEP TEWARI
 Senior Regional Manager-Retail
 and Duty Constituted Attorney of
 Indian Oil Corporation Ltd.
 (A SOI of India Enterprises)

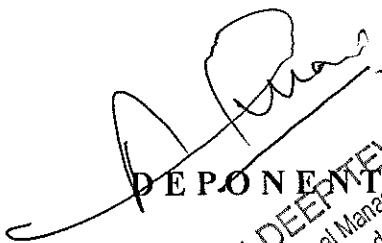
VERIFICATION:

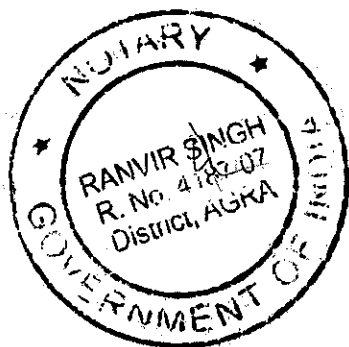
I, the deponent above named, do hereby verify that the contents of the foregoing affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at AGRA on this the 18th day of February, 2025.

40
 Retained to Shri: *(Signature)*
 Is deponent who solemnly affirms
 Date on: 18th 2025 AM/PM
 Said By Shri: *(Signature)*

(Signature)
 18/2/2025


DEPONEE
AKASH DEEPTEWARI
Senior Regional Manager-Retail
and Duty Constituted Attorney of
Hindustan Petroleum Corporation Ltd.
(A Govt. of India Enterprises)



Item No. 06

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 86/2019

Gyanprakash @ Pappu Singh

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 18.01.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s):
For Respondent(s):

ORDER

The issue raised in this application is to limit number of petrol pumps so as to avoid adverse impact on the environment.

The applicant has referred to news item dated 24.12.2018 in 'Live Mint' under the heading "Indian Oil, HP and BP's plan to open 80,000 petrol pumps hits land hurdle" to submit that large number of petrol pumps are being opened without any concern for environment and without any guideline about sustainability of such large number of petrol pumps.

Reference has been made to the guidelines issued by Indian Road Congress "General Conditions of Siting" laying down distance from the highways and distance between the two fuel stations. Photographs of unregistered and indigenously assembled vehicles have also been filed, with further averments that such vehicles create air pollution and safety hazardous.



B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakash @ Pappu Singh Vs Uol & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)

Additional Director & Divisional Head
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs
(As per list enclosed)

with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board - Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur - 302004, Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

2. Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001
3. Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. Director
Legal Metrology
Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,
Room No.461-A, Krishi Bhawan,
New Delhi - 110 001
5. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
6. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
7. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
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8. The Chairman,
M/s. Shell India Markets Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
MahadevaKodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021, India
10. The Chairman,
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
BandraKurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi – 110 003
2. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow– 226010
3. Regional Director
Regional Directorate, Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Regional Director
Regional Directorate, Bhopal
Parivesh Bhawan, Paryavaran
Parisar E-5, Arera Colony, Bhopal-462016
5. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura,
Vadodara –390023
6. Regional Director
Regional Directorate, Shillong
"TUM-SIR". Lower Motinagar,
Near Fire Brigade H.Q., Shillong–793014
7. Regional Director
Regional Directorate, Kolkata
'South end Conclave' Block-502, 5th & 6th Floor, 1582,
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Regional Directorate, Tamil Nadu
Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur
Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu.
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e-mail- gurnamsingh.cpcb@nic.in
10. Regional Director
Regional Directorate, Pune
e-mail - bksharma.cpcb@nic.in
11. PA to CCB
12. AO to MS
13. IT Division : for uploading on CPCB website

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

- a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.
- b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).
- c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

- d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Annexure-I**Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets**

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Table 1.

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C ₁₀ -C ₄₀)	0.6mg/L
2.	BTEX	i. Benzene- 0.01mg/L ii. Toluene- 0.7mg/L iii. Xylene-0.5mg/L
3.	Methyl Tertiary Butyl Ether	13µg/l
4.	Total PAH	0.0001mg/l

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Table 2.

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	5000
2.	Benzene	5
3.	Toluene	30
4.	Xylene	50
5.	Methyl Tertiary Butyl Ether	100
6.	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.

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ANNEXURE R-3/2

CENTRAL POLLUTION CONTROL BOARD

DELHI 110 032

B-13011/1/2019-20/AQM 10809

January 07, 2020

OFFICE MEMORANDUM

Sub: Guidelines for Setting Up of New Petrol Pumps in Compliance of Hon'ble NGT order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors -regarding.

Hon'ble National Green Tribunal, vide order dated January 18, 2019 in OA No. 86/2019: Gyanprakash@ Pappu Singh vs Gol & Ors directed Central Pollution Control Board and MoPNG to look into the issue of setting up of large number of petrol pumps in the country and directed that appropriate guidelines be issued by the Central Pollution Control Board in exercise of statutory power.

An Expert Committee comprising of members from IIT Kanpur, NEERI, IIP, TERI, MoPNG and CPCB was constituted to frame Guidelines for setting up of new Petrol Pumps including siting criteria and pollution prevention and control measures.

The guidelines were placed in public domain and comments/suggestions/objections were invited from public and concern stakeholder and these were reviewed and guideline have been finalised.

The final Guidelines prepared by Expert Committee are hereby circulated for implementation by concerned stakeholders. These guidelines are hereby issued with the approval of the Competent Authority.



(V.K. Shukla)

Additional Director, AQM Div.

Encl.: As Above

1. As per List Enclosed

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhawan', Yippla Road, Pappa Nallah, Naharlagun - 791110, Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamuninaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No. N-B-1, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pileme Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchsala, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhawan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhaw Forest Complex, Glade - National Transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurva Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parivara Bhawan, 4 & 5 floors, Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoudu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpatara Point, 3 & 4 floors, Sion Mangra Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai - 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, H-5 Aera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumphungpad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlamual Paing, Aizawl Mizoram - 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit - VIII, Bhubaneswar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Durgri Jaipur - 302004 Rajasthan
23.	The Member Secretary Sikkim State Pollution Control Board State Land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Sagar, Guindy, Chennai - 600032, Tamil Nadu

25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasi P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, P.C.I.P. Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Parishad Bhavan Building, No.10-A, Block I-A, Sector 3, Salt Lake City, Kolkata 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kasimere Gate, Delhi-110006
	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavaratti-682335
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-605 005	36.	Joint Secretary (Marketing) Ministry of Petroleum and Natural Gas, Govt. of India Shastri Bhawan, New Delhi - 110001
37.	Chief Controller of Explosives Petroleum and Explosive Safety Organization (PESO) A Block CGO Complex Fifth Floor Seminary Hills Nagpur-(Maharashtra) -440006	38.	Director Legal Metrology Ministry of Consumer Affairs, Food and Public Distribution Dept. of Consumer Affairs, Room No-461-A, Krishna Bhawan, New Delhi - 110 001
39.	The Chairman, M/s. Bharat Petroleum Corporation Limited Bharat Bhavan, 4 and 6 Currimbhoy Road Ballard Estate, Mumbai 400 001	40.	The Chairman, Mrs. Hindustan Petroleum Corporation Limited Petroleum House, 17, Jambheji Tata Road, Mumbai Maharashtra 400020
41.	The Chairman, M/s. Indian Oil Corporation Limited Indian Oil Bhawan, G9, Ali Yavar Jung Marg Bandra East, Mumbai, Maharashtra 400 051	42.	The Chairman and Managing Director, M/s. Shell India Pvt. Ltd. Plot No. 7, Bangalore Hardware Park, Devanahalli Industrial Park Mahadeva Kodigehalli Bangalore- 562 149, Karnataka
43.	The Chairman and Managing Director, M/s Reliance Industries Limited, Maker Chambers - IV Nariman Point Mumbai 400 021	44.	Chairman M/s. Nayara Energy Limited (Formerly Essar Oil Limited) 5th Floor, Jet Airways Godrej BKC, Plot No. C-68, G Block Bandra Kurla Complex, Bandra East Mumbai- 400 051
45.	General Manager (International Trade), Mangalore Refinery and Petrochemicals Limited, Core - 8, 7th Floor, Scope Complex, Lodhi Road, New Delhi - 110003		

GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

A. Containment and treatment of spillages from fuel filling operations at petrol pumps:

1. Petrol pumps located in areas with high groundwater table i.e. groundwater levels less than 04 meters shall have secondary containment by way of double walled tanks or concrete protection walls so as to minimize groundwater and soil contamination. It shall be the responsibility of OMC to properly get measured groundwater level at the site of proposed petrol pump and ensure implementation of these adequate protection measures for such sites. Details of measures taken by Oil Marketing Company shall be placed in public domain and in case of contradictory view, view of State/ Central Ground Water Board/ Authority will prevail.
2. All new retail outlets shall have underground tanks/ above ground tank and its ancillary components such as pipes, flexible connectors, pumps, fittings etc. protected from leaks due to corrosion by adopting materials (HDPE/ Mild Steel etc.) with required protective coating, as applicable, duly approved by PESO.
3. Any major leakage/ spillage of Petrol, Diesel, Lube Oil (more than 1 barrel-165 litres) occurs at fueling station, concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence.

Operation of concerned underground storage tank (UST) and its ancillary components shall be stopped immediately and not be resumed till corrective measures to contain and stop leakage/ spillages are implemented to the satisfaction of PESO and concerned SPCB.

OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 5 years in this field. Various approved methods shall be considered for cleaning underground contaminants.

4. All DUs shall have Auto Cut off Nozzles which shuts dispensation of fuel if its level in customer fuel tank reaches full capacity.
5. Breakaways to be installed for all the hoses of dispensing units to reduce spillage in the event of customer vehicles moves away with nozzle still in the fueling position.

6. Single/ double plane swivel with breakaway coupling shall be installed for all the dispensing units for better positioning of nozzle while refueling so that it does not fall off accidentally.
 7. In pressurized dispensation, all dispensing units shall be installed with shear valves to cut the fuel flow from pipe line immediately upon accidental knocking of dispensing units from its position.
 8. In pressurized system all Submersible Turbine Pumps (STPs) are to installed with line leak detectors and in the event of pipeline leaks STPs shall stop pumping fuel from underground tanks.
 9. Emergency stop button switch shall be provided on the Multi-Product Dispenser (MPD) to stop the dispensation in case of emergency.
 10. Automation system shall be installed at all new retail outlets to alert in case of tank leak by way of auto gauging system approved by PESO.
 11. All Retail Outlets shall provide overfill alarm through automation.
 12. Measures for spill containment in fill point chambers and forecourt area shall be implemented as prescribed by PESO.
- B. Check on leakages (Leakage Detection System) from underground storage tanks so as to prevent groundwater and soil contamination:**
1. All new retail outlets will have automation system installed which will provide reports on volume balance after every day operation and records shall be maintained.
 2. Manual gauging shall be done once in a month and compare the same with Automatic Tank Gauging for accuracy.
 3. Daily MS and HSD loss shall not exceed MoPNG prescribed limits. In case of leakage beyond such limits, matter shall be got analyzed by OMCs and further action shall be taken for ascertaining the reasons of losses. In case of leakage resulting in soil / groundwater contamination.
 - a. Concerned OMC shall report to State Pollution Control Board, PESO and District Administration under intimation to CPCB within 24 hours of occurrence. Operation of such underground storage tank (UST) and its ancillary components shall be stopped immediately.
 - b. Fuel shall be removed immediately from underground storage tank to prevent further release to environment. Measures to prevent explosion due to vapors released due to leakage as recommended by PESO shall be implemented immediately.

- c. OMCs will be held liable for Environmental Compensation (imposed by SPCBs/PCCs) and assessment of environmental damage (depending on extent of contamination in soil and groundwater) and site remediation. Consultant/ Expert agency appointed by OMCs for damage assessment and site remediation shall have minimum national/ international experience of 05 years in this field. Various approved methods shall be considered for cleaning underground contaminants.
 - d. Operation of Underground tank and its ancillary components shall not be resumed till corrective measures to contain and stop leakages are implemented to the satisfaction of PESO and concerned SPCB.
4. All underground tanks and pipelines shall be subjected to test for leaks every 7 years.

C. Policy towards Treatment and disposal of sludge removed from underground tanks during cleaning:

Sludge shall be collected, stored and disposed as per Rule 8 of Hazardous Waste (Management and Transboundary) Rules, 2016 and amendments thereof and records shall be maintained.

D. Installation, Operation and maintenance of Vapour Recovery System:

1. All **new retail** outlets set up with sale potential of 300KL MS per month and setting up in cities with population more than 1 lakh will be provided with VRS. VRS should be functional by the time of sale of MS touch 300 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
2. Any **new retail** outlet set up in cities having population more than 10 lakh and having sale potential of 100 KL MS per month will be provided with VRS. VRS should be installed within a period 03 months from the day of sale of MS touch 100 KL. In case of failure of installation of VRS, Environment Compensation will be levied by SPCBs/ PCCs equivalent to the cost of VRS and this will further increase proportionate to the period of non-compliance.
3. In case of Stage II VRS, nozzle shall be provided with flexible cover flap or other alternative system for proper covering of filling tank and therefore proper recovery of vapors.
4. OMCs are responsible for maintaining installed VRS. They have to maintain periodic inspections for A/L regulator as prescribed by Legal Metrology. Proper record shall be maintained.

5. Working of dispenser shall be interlinked with VRS functioning. Online system shall be developed within 06 months to monitor status of operation of VRS. In case of non-operation of VRS, the same shall be automatically reported to concerned OMC. VRS shall be brought into operation immediately within 24 hrs and in any case within 72 hrs failing which sale of MS shall be stopped from the fueling station. Proper records of operation of VRS shall be maintained.
6. Work zone monitoring for Total VOC and Benzene shall be conducted by OMCs for petrol pumps selling more than 300 KL/ month and more than 10 lakh population (in first phase) by E(P)Act, 1986 approved labs once in a year to check compliance with OSHA norms (Time-Weighted Average) and report shall be submitted to SPCB. In addition, pilot study shall be conducted by OMCs through expert institutions for online monitoring of VOCs.
- E. Ground water and soil quality monitoring within petrol pump selling more than 300 KL/ month and more than 10 lakh population shall be conducted by OMCs once in two years through E(P)Act, 1986 approved labs for the following parameters from the nearest source and report submitted to SPCB:

Permissible Limit

Sr.No.	Parameter	Permissible Limit
1.	Total petroleum hydrocarbons	600µg/l
2.	BTEX	i. Benzene- 950µg/l ii. Toluene- 300µg/l iii. Xylenes- a. o-xylene- 350µg/l b. m & p- xylene- 200µg/l
3.	Ethanol	1400 µg/l
4.	Methyl Tertiary Butyl Ether	13µg/l
5.	PAH	0.0001µg/l

Enforcement agencies including SPCB can collect samples in and around petrol pump to check contamination.

F. Measures for protection of Worker's Health

1. All workers engaged at retail outlets may be covered under ESI. OMC dealers shall implement the personal protective equipment (PPE) as per labor laws.
2. IEC (Information Education Communication) activities should be organized by OMC dealers for workers at regular intervals in order to sensitize them about harmful impacts of VOC emissions.

G. Audit of all protection measures and monitoring system implemented at petrol pumps:

PESO shall conduct audit of tanks and fuel equipment including pipes, overfill protection equipment and alarm system on annual basis and maintain records.

H. Siting criteria of Retail Outlets:

In case of siting criteria for petrol pumps new Retail Outlets shall not be located within a radial distance of 50 meters (from fill point/ dispensing units/ vent pipe whichever is nearest) from schools, hospitals (10 beds and above) and residential areas designated as per local laws. In case of constraints in providing 50 meters distance, the retail outlet shall implement additional safety measures as prescribed by PESO. In no case the distance between new retail outlet from schools, hospitals (10 beds and above) and residential area designated as per local laws shall be less than 30 meters. No high tension line shall pass over the retail outlet.

These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders etc.



CENTRAL POLLUTION CONTROL BOARD

DELHI 110032

B-13011/1/2020-21/AQM

January 29, 2021

OFFICE MEMORANDUM

Sub: Clarification with regard to cut-off date for applicability of siting criteria referred in Guidelines for Setting Up of New Petrol Pumps dated 07.01.2020

This is in reference to guidelines issued by CPCB on 07.01.2020 for setting up of new petrol pumps indicating the siting criteria to be got implemented for new Retail Outlets.

References/cases have been received with regard to applicability of CPCB siting criteria dated 07.01.2020, in case of Retail Outlets where Letter of Intents (LoIs) have been issued or applications have been made for obtaining NOC or prior clearance/ initial approval has been obtained from PESO.

In this regard, it is clarified that the siting criteria for new Retail Outlets is to be complied with in cases where construction of Retail Outlets by Oil Marketing Companies commenced on or after 07.01.2020. In other words, the siting criteria will not apply to those cases where PESO prior clearance/ initial approval has been obtained and subsequently construction has been started by the OMC before 07.01.2020.

This is issued with the approval of Competent Authority.

(P. K. Gupta)

Additional Director and Head
AQM division

To:

1. All SPCBs/PCCs - *With a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to fuel Retail Outlets at State level and District Collectors.*
(As per list enclosed)
2. Ministry of Petroleum And Natural Gas
Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001

3. Petroleum And Explosives Safety Organisation
Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
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4. The Chairman,
M/s. Bharat Petroleum Corporation Limited
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5. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
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6. The Chairman,
M/s. Indian Oil Corporation Limited
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7. General Manager (International Trade),
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8. The Chairman and Managing Director,
M/s. Shell India Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
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Mahadeva Kodigehalli
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9. The Chairman and Managing Director,
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10. Chairman
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3. Regional Director
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Guindy, Chennai-600032
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South end Conclave Block-502, 5th and 6th Floor,
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Kolkata-700107
5. Regional Director
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PICUP Bhawan
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Lucknow - 226 010
6. Regional Director
Regional Directorate, Shillong
TUM-SIR. Lower Motinagar,
Near Fire Brigade H.Q., Shillong-793014
7. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10
VMC Office Subhanpura, Vadodara - 390 023
8. Regional Director
Regional Directorate, Pune
Row House No.1, Nisarg Vihar,
Balewadi, Pune -411045

List of SPCBs/ PCCs

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'Paryavaran Bhavan', Yupla Road, Pappu Nallah, Naharlagun - 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati - 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 Naya Raipur - 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar - 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board Paryavaran Bhavan, Phase III, New Shimla - 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi - 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board Parisara Bhavan, 4 th & 5 th floors Church Street, Bangalore - 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram - 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board Paryavaran Parisar, E-5 Arera Colony Bhopal - 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphelpat, Imphal West D.C. Office Complex - 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong - 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board New Secretariat Complex, Khatla, Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland - 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit -VIII, Bhubaneshwar - 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala - 147001 Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, Jhalane Dungri Jaipur - 302004 Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok., Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai – 600032, Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad – 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun – 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow – 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block –LA, Sector 3, Salt Lake City, Kolkata – 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair – 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman – 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		

BROCHURE

FOR

SELECTION

OF

DEALERS FOR REGULAR & RURAL RETAIL OUTLETS



9th October 2014

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GUIDELINES ON SELECTION OF DEALERS FOR REGULAR & RURAL RETAIL OUTLETS

INTRODUCTION

Oil Marketing Companies (OMCs) have evolved new Dealer Selection Guidelines wherein the selection is carried out through a transparent system of draw of lots/bidding process.

The salient features of the new selection guidelines are:

- (i) As per the eligibility criteria an applicant has to meet the minimum requirements on availability of suitable land, age, educational qualification and finance. However, for Location under SC/ST category i.e. Corpus fund locations, Finance is not an eligibility criterion.
- (ii) There is neither marks-based evaluation nor interview for selection.
- (iii) All applicants meeting the eligibility criteria will qualify for further selection process.
- (iv) Different selection process for Corporation Owned Dealer Operated outlets, Dealer Owned Dealer Operated outlets and Corporation Owned outlets under Corpus Fund Scheme.

1. IDENTIFICATION OF LOCATIONS

Locations for setting up Retail Outlets are identified by the respective oil company based on commercial / minimum volume considerations. Accordingly, Regular / Rural outlets are set up by the Oil Companies as under:-

Regular ROs : Locations on Highways (NH/SH) and Urban/Semi Urban areas

Rural ROs : Locations in Rural areas but not on Highways (NH/SH)

2. RESERVATION

- A. The reservation for various categories in all the States except Arunachal Pradesh, Meghalaya, Nagaland and Mizoram are as under: -

Category	SC/ST	OBC	Open	Total
<u>Combined Category 1 (CC1)</u> Comprising of :- (i) Defence Personnel & (ii) Para Military Personnel/Central/State Govt. and Central/State PSU employees	2%	2%	4%	8%
<u>Combined Category 2 (CC2)</u> Comprising of :- (i) Physically Handicapped Persons (PH) (ii) Outstanding Sports Persons (OSP) & (iii) Freedom Fighters (FF)	1%	1%	2%	4%
SC/ST	19.50%			19.50%
OBC		24%		24%
Open			44.50%	44.50%
Total	22.50%	27%	50.50%	100%

- B. Reservations in states of Arunachal Pradesh, Meghalaya, Nagaland and Mizoram would continue to be as under as approved by MOP & NG: -

State	Percentage of Regular & Rural RO Dealerships to be awarded to ST category	Balance percentage to be awarded to 'Open' category
Arunachal Pradesh	70	30
Meghalaya	80	20
Nagaland	80	20
Mizoram	90	10

3. TYPE OF RETAIL OUTLET SITES

The type of sites for Retail Outlets would be decided by the Oil Companies as under:-

S.N.	Type of Site	Status of Land & Facilities
i.	Locations under Corpus Fund Scheme (CFS sites)	The offered land would be taken on lease/purchased and fully developed as Corporation owned site.
ii.	Other Corporation Owned Sites ("A"/ "CC" sites)	The offered land would be taken on lease/purchased and fully developed as Corporation owned site.
iii.	Company Leased	The offered land along with super structure developed by the dealer is taken on lease by Corporation.
iv.	Dealer Owned sites ("B", "DC" sites)	The offered land and the super structure will be developed by the dealer. Pump, tank, automation, signages, etc. will be provided by the Corporation.

Note: Offered land can either be taken from the applicant or the owner of the land directly.

All locations rostered as SC/ST category will be developed as per (i) above.

4. ELIGIBILITY CRITERIA FOR INDIVIDUAL APPLICANTS – PROPRIETORSHIP / PARTNERSHIP

Common Eligibility Criteria for all Categories applying as Individual (as on date of affidavit (Appendix XA) unless mentioned otherwise)

- (i) **Citizenship** : Indian Citizen.
(ii) **Residential status:**

Regular ROs :

Resident of India (as per Income tax rules¹) as on date of affidavit.

Rural ROs :

Resident of India (as per Income tax rules¹) as on date of affidavit.

and

¹ If an individual stayed in India for 182 days or more in the previous Financial year, he is treated as resident of India as per Income Tax Rules irrespective of his citizenship. If the stay is less than 182 days he is a non-resident.

Resident of the concerned Revenue District (Residence certificate issued within previous six months of the date of affidavit will be treated as valid residence certificate – [Appendix I](#)).

- (iii) **Age:** Not less than 21 years and not more than 55 years (as on date of affidavit - Appendix XA) except for Freedom Fighter under CC2 category.

Proof of age should be supported by copy of 10th Standard Board Certificate / Secondary School Leaving Certificate / Birth Certificate / Passport / Affidavit for age / Identity card issued by Election Commission.

(iv) **Educational qualification:**

For educational qualification from overseas universities / boards, equivalent certificate issued by competent authority / State Government / Government of India should be attached by the applicants.

- a) In respect of applicants belonging to CC1 & CC2 categories:-

For Rural ROs: Passed Minimum 10th (examination conducted by a Board/School).

For Regular ROs: Passed Minimum 10+2 level of examination conducted by a Board/University.

- b) In respect of applicants belonging to other categories:-

For Rural ROs: Passed Minimum 10+2 level of examination conducted by a Board/University.

For Regular ROs: Have minimum any one of the following educational qualification awarded by any of the universities incorporated by an Act of the Central or State Legislature in India or any other educational institution established by an Act of Parliament or declared to be deemed as a University under UGC Act 1956, or possess an equivalent qualification recognized by the Ministry of HRD, Govt. Of India.

- Graduation in any field
- Chartered Accountant
- Company Secretary
- Cost Accountant
- Diploma in Engineering

Minimum Educational qualification is not applicable to Freedom Fighters under CC2 category.

(v) **Finance :**

For Regular ROs the fund requirement for eligibility will be Rs. 25 lakhs and in respect of Rural ROs the fund requirement for eligibility will be Rs. 12 lakhs. The funds can be in the following forms:-

- **Funds in savings accounts, Deposits with Bank/Registered Companies/Postal Schemes :** Copy of Pass book/account statement/deposit receipts to be provided.

- **National Savings Certificates, etc** : Redemption value - Valuation certificates along with copy of NSC to be provided.
- **Bonds : Redemption value** : Valuation Certificates along with copy of bonds to be provided.
- **Shares of listed Companies in Demat form** : Valuation certificates along with copy of Demat statement to be provided.
- **Mutual Funds** : Valuation certificates along with copy of mutual fund certificates or Demat statements to be provided.

All valuation certificates should be for the assets held on any date after the date of advertisement. The valuation certificate is to be obtained either from a Chartered Accountant or Depository Participant, as applicable.

Only 60% of the certified value (for Shares, Mutual funds & Bonds) will be considered for the purpose of eligibility.

The above details are to be given in the application form by the applicant supported by copies of relevant documents. The eligibility would be determined based on the declaration given in the application and relevant Clause of the affidavit (**Appendix XA / XB** as applicable). regarding the same.

The funds mentioned in the application form should be available with the applicant as on the date of affidavit.

During field verification availability of fund as on cut-off date of submission of application will be verified.

Wherever available funds as closing balance on the cut-off date of submission of application are found to be less than the funds required for eligibility, candidature of the applicant will be cancelled.

- a) The amounts of Rs. 12 lacs and 25 lacs as mentioned above are only for deciding eligibility criteria. The actual funds to be arranged would vary from case to case basis as determined by the respective Oil Company, as indicated in the advertisement. The fund requirement given in the advertisement does not include cost of development of land being offered as detailed in Clause 4, (vi), item no. (e) of **Note**.
- b) In case of SC/ST locations, Finance will not be eligibility criteria.
- c) Cash/Jewelry/Instruments, etc. where the ownership cannot be established will not be considered.
- d) Balance in current account will not be considered.

In respect of "Finance" parameter as indicated above the ownership of finance by any member of the "family unit" (as defined under Multiple dealership norms in Clause 10 - "Disqualification") will be considered as belonging to the applicant subject to producing consent letter(s) in the form of affidavit (**Appendix – IV**) from the concerned member of the "family unit" for funds availability as mentioned in Clause 10 of the Application form (**Appendix – XI A**).

- e) The financial instruments / accounts /funds, etc. offered by one applicant cannot be offered by other applicants against the same location of the advertisement.

In case financial instruments / accounts /funds, etc. are found common in more than one application for the same location of the advertisement, at any stage, then all such applications would be liable for rejection or if selection has been done then the same would be cancelled.

In this regard a declaration would be given by the applicant /their family members that the financial instruments /accounts / funds, etc. offered by them for finance have not been offered by any other applicant for the same location of the advertisement. In case the same is found at any stage then candidature of all such applicants would be rejected /selection cancelled.

(vi) **Land (Applicable to all categories):**

The applicants would be classified into two groups as mentioned below based on the land offered by them in the application form:-

Group 1: Applicants having suitable piece of land in the advertised location/area either by way of ownership / long term lease for a period of minimum __ years (as advertised by the Oil Company).

Group 2: Applicants having Firm Offer for a suitable piece of land for purchase or long term lease for a period of minimum __ years(as advertised by the concerned Oil Company).

The other conditions with respect to offering of land are as under:-

- a) The land should be available with the applicant as on the date of affidavit and should have minimum lease of __ years(as advertised by the concerned Oil Company) from the date or after the date of advertisement but not later than the date of affidavit.(**Appendix – XA/XB**)
- b) If the offered land is on Long term lease, then the Lease agreement should have a provision to sub-lease the land wherever the locations are advertised under Corpus Fund Scheme (CFS), Other Corporation Owned Sites (“A”/ “CC” sites) and Company Leased sites.

For Dealer owned sites (“B”/“DC” sites), the applicant should ensure that the land arranged by the applicant is either registered in the applicant’s name or leased in favour of the applicant for a minimum period of __ years(as advertised by the concerned Oil Company).

- c) The applicant(s) under Group-1 should furnish at least one of the following documents in support of ownership of land offered for the Dealership:-
- Khasra / Khatauni or any equivalent revenue document or certificate from revenue official confirming status of the ownership of the land
 - Registered Sale deed/Registered Gift deed
 - Registered Lease deed for a minimum period of __ years(as advertised by the concerned Oil Company)
 - Any other type of ownership / transfer deed document

- Lease agreement or firm allotment letter issued by Government / Semi Government bodies
- d) The land owned by the family members (the family will comprise of the “Family Unit” as defined in Multiple dealership norm under clause 10 “Disqualification”) will also be considered as belonging to the applicant subject to producing the consent letter in the form of affidavit ([Appendix – V A](#)) from the concerned member(s) of the “family unit”.
- e) The eligibility of the Land will be decided by Oil Company with reference to a confirmatory letter from an advocate ([Appendix V B](#)) to be arranged by the applicant.
- f) In case the applicant or member(s) of “family unit” own the land jointly with third person, the consent letter in the form of an Affidavit ([Appendix – V A](#)) or Power Of Attorney clearly authorizing the applicant for such use of land from third person is also required.
- g) The “firm offer” of land will include land offer from third party based on Agreement to purchase/long term lease (as per terms and conditions of the OMCs). Offer letter should be in the form of an Affidavit ([Appendix – V A](#)) or Power of Attorney for this purpose along with one of the documents, mentioned in (c) above, in support of ownership of land offered for the Dealership.
- h) Various situations of ownership for defining owned / firm offer are as under:-

S. No	Situation of ownership	Share of applicant in land	Additional documents required	Evaluation as
GROUP 1				
1	Self	Full	Nil	Owned
2	Self with members of family unit or owned exclusively by family members	Part / Nil	Consent letter in the form of affidavit from members of family unit - Appendix V A	Owned
3	<ul style="list-style-type: none"> • Self with other owners • Family members with other owner(s) • Self with family members & other owners 	Part Nil Part	If the share of the applicant and/or family members is more than or equal to land required by the company. Consent letter on stamp paper or an affidavit or Power of Attorney from all Co-owners(s) should be provided – Appendix-V A.	Owned
4	Land owned by Government/ Semi-Government bodies	Full	Allotment Letter from the Government/ Semi-Government bodies in the name of Self with specific mention for use of petrol	Owned

			pump.	
GROUP 2				
5	Land owned by third party in part or full	Part/Nil	Consent letter in the form of affidavit / Power of Attorney from other owner(s) - Appendix V A	Firm Offer

- i) Each applicant will have to declare, in the application form, the category under which offered land falls. Supporting the above, a confirmatory letter from an advocate (**Appendix V B**) giving details of the current ownership, documents relied upon and the category under which the land falls (Group 1 or Group 2) also is to be submitted. The eligibility and the Group under which the applicant's land falls, would be determined based on the declaration given in the application, confirmatory letter from the advocate and relevant Clause of the affidavit (**Appendix XA/XB** as applicable) regarding the same.
- j) Verification of the supporting documents submitted by the applicant will be carried out for the selected candidate at the time of Field Verification of Credentials.

Note :

- a. 'Own' means having ownership by way of Registered Sale deed, Registered Gift deed, etc. or title of the property or registered long lease (as per individual OMC norms) in the name of applicant / 'family unit' as defined in multiple dealership norm under clause 10 (**Disqualification**).
- b. Only one piece of suitable land to be offered by the applicant.
- c. In-spite of above if an applicant offers more than one land then, a confirmation in writing is to be obtained by Land Evaluation Committee (LEC) from the applicant with regard to the plot of land to be considered.
- d. The same piece of land cannot be offered by more than one applicant for a particular RO location against an advertisement. In case more than one application is received offering the same piece of land all such applications would be rejected.
- e. The selected candidate has to make available the offered land duly developed up to the road level by cutting/filling (as applicable), with good earth/murum, layer-wise compacted as per standard engineering practices to the satisfaction of the concerned OMC. The selected candidate is also required to provide retaining wall and compound wall of min. height 1.5 meters, designed as per site conditions as per approval of OMC.
- f. There is no commitment by the Oil Company for taking the offered land from the applicant. If an applicant, after selection, is unable to provide the land indicated in the application within a period of 2 months (for Group 1) and 4 months (for Group 2) from the date of Letter of Intent (LOI), Oil Company will have the right to cancel / withdraw the LOI issued in favour of the selected candidate for allotment of dealership.

(vii) **Specific Eligibility Criteria for applying in different reserved categories is as under:**

a) Scheduled Caste/ Scheduled Tribe Category (SC/ST):

The candidates belonging to Scheduled Castes/ Scheduled Tribes (SC/ST) recognized under the Constitution of India will be eligible. The applicants will be required to submit along with the application a copy of the certificate issued by the competent authority, notified by Govt. of India, certifying that the candidate belongs to Schedule Caste / Schedule Tribe as per [Appendix – VI](#).

b) Other Backward Classes (OBC)

The candidates belonging to Other Backward Classes recognised as OBC by Government of India (Central Government) under the Constitution of India and/or recognized by the concerned State as OBC in which the location has been advertised will be eligible.

The candidates will be required to submit along with application a copy of certificate issued by the competent authority notified by the Government of India and/or by the concerned State in which the location has been advertised certifying that the candidate belongs to Other Backward Classes recognized as OBC by a Resolution/Gazette Notification issued by GOI (Central Government)/State Government. Along with the OBC certificate ([Appendix – VII A](#)), the candidate also has to submit an undertaking ([Appendix – VII B](#)) that he/she belongs to the OBC category and fulfils the non-creamy layer status. The date of undertaking (Appendix VII B) will be treated as the date of reckoning for OBC status of the candidate and also for determining that the candidate does not fall in the creamy layer.

c) Defence Personnel (DEF)

Defence Personnel means personnel of armed forces (viz. Army, Navy, Air Force) and will cover:-

- (i) Widows/dependents of those members of Armed Forces who died in war or in harness due to attributable causes
- (ii) Ex-service men who are war disabled / disabled in peace due to attributable causes
- (iii) Able bodied Ex-service men

Candidate applying under this Category covered under (i) & (ii) above should attach in original the Eligibility Certificate issued from Directorate General of Resettlement (DGR), Ministry of Defence, Government of India sponsoring the candidate for the RO Dealership for which he/she has applied. Certificate of eligibility issued for one RO Dealership is not valid for another RO Dealership and therefore a candidate can be considered to be eligible only if he/she has been sponsored for the particular location with reference to current advertisement.

Note: *The applicants under this category can also submit the original eligibility certificate from DGR on the day of draw of lots/opening of Bid. However, only on submission of such certificate they will be considered for draw of lots/opening of Bid. DGR certificate can be submitted along with the application or at the time of draw of lots/opening of Bid. Certificate should not be sent by post after submission of application.*

Candidate applying under this Category covered under (iii) above should attach copy of Discharge Order or Pension Order.

d) Government (including PMP) and Public Sector Personnel

The personnel serving in different Departments of Central/State Governments and Public Sector undertakings of Central/State Government who are incapacitated or disabled while performing their duties will be eligible under this category. In case of death, while performing duties, their widows/ dependants will be eligible under this category.

Applicants under this category should attach a copy of relevant certificate from the concerned Organisation/Govt Department signed by the Head of the Office or an Officer not below the rank of Under Secretary to the Government – [Appendix VIII](#).

e) Physically Handicapped Category (PH):

Candidates would be considered eligible under this category in case the candidates are orthopaedically handicapped to the extent of minimum of 40% permanent (partial) disability of either upper or lower limbs; or 50% permanent (partial) disability of both upper and lower limbs together. For this purpose, the standards contained in the 'Manual for Orthopaedic Surgeon in evaluating Permanent Physically Impairment' brought out by the American Academy of Orthopaedic Surgeons, USA and published on its behalf by the Artificial Limbs Manufacturing Corporation of India, G.T. Road, Kanpur, shall apply.

Deaf, Dumb and blind persons with minimum 40% disability (speech, hearing and visual impairment) will be eligible to apply for RO dealership under this category. However, totally blind persons will not be eligible.

Candidate applying under this category should produce a certificate (*as per the standard format given in the application format*) issued by a Medical Board duly constituted by the Central / State Government as per the Gazette of India Extraordinary New Delhi, No 154 dated June 13, 2001 on Guidelines for evaluation of various disabilities and procedure for certification.

The applicants will be required to submit along with the application a copy of the certificate ([Appendix IX](#)).

f) Outstanding Sports Persons (OSP):

The following persons will be eligible:

- Arjuna Awardees / Khel Ratna Awardees.
- Winners of Medals at Olympics/ Asian /Commonwealth Games and Recognised World Champions.
- First position holders of recognized National Championships held for senior level (men & women)

Candidate applying under this category should produce a certificate from the Recognised National Federation Organising National Championships (as recognised by Department of Youth Affairs and Sports, Govt of India) or from the Dept of Youth Affairs and Sports, Govt of India.

g) **Freedom Fighter (FF) :**

The applicant should produce a certificate or Tamrapatra or an attested copy of the Pension order issued by the Accountant General in pursuance of the sanction letter from the Ministry of Home Affairs, GOI of their having been Freedom Fighters.

(viii) **Specific Requirement of applicants applying under Partnership:**

In case of partnership, each partner should individually meet the parameters on Age and Education for applying as an individual. The land and finance owned by partner(s) will be treated as owned by the proposed firm as a whole for the purpose of eligibility.

Each partner should submit separate application form along with separate non-refundable application fee. However, the applications should be clubbed together. They also have to submit a copy of the proposed partnership deed along with the application.

However, the applicant should submit only one Financial bid and Initial Down Payment (IDP) for their application.

5. ELIGIBILITY CRITERIA FOR NON-INDIVIDUAL APPLICANTS (ENTITY)

Non-individual entity applicant means Government Bodies/Agencies, Societies registered under Societies Registration Act 1860 / Societies registered under Co- operative Societies Act, 1912 or Co-operative Societies Act as enacted by concerned States, Charitable Trusts registered with Charity Commissioner of respective State Government, Companies formed under the Companies Act, 1956 / 2013 (except Pvt. Ltd. companies).

Non- Individual Applicants (Entity) Applying Under different Category :

A. Open category :

Non-individuals applicants, are eligible to apply under 'Open' category subject to the following: -

- (i) Residential status: The entity should be registered in India. In case of Registered Co-operative society/Consumer Co-operative society, it should be registered in the district concerned for applying for Rural ROs.
- (ii) Age: The date of Registration / Incorporation of the firm / entity should be a least 3 years prior to date of affidavit (**Appendix- XB**).
- (iii) Land : With regard to land, all conditions covered for individuals would apply excepting clauses given for land owned by family unit. In other words, the offered land should either be owned or on long lease in the name of entity for Group 1 and a firm offer in the name of the entity for Group 2.
- (iv) Finance : All conditions covered for individuals would apply excepting finance offered by family unit. In other words, the offered finance should be in the name of the entity itself.

Registered Societies / Companies should have made a net profit for previous 3 consecutive financial years duly certified by a Chartered Accountant.

B. Other than Open Category:

Only Registered Co-operative Societies can apply under “Other than Open Category”. In case of Registered Co-operative Societies applying under Reserved categories, all members of the society should belong to the same category for which the RO dealership has been advertised. A copy of the certificate to this effect from Registrar of Societies and list giving names of all members of the society will be required. They would also have to meet the eligibility criteria as mentioned above.

Note:

- a. All Non-individual entities applying for the dealership should meet the Land and Finance requirements as specified under Individual applicants to become eligible. The land and finance should be in the name of the organization and not in individual names. They also should meet the applicable multiple dealerships norms and also do not have any disqualification criteria specified under Clause “**DISQUALIFICATION**”.
- b. Non-Individual entities other than Registered Co-operative Societies are not eligible to apply for Rural ROs.
- c. **Pvt. Ltd. companies will not be eligible to apply for any RO dealership.**
- d. Registered Societies / Charitable Trusts/ Companies will have to furnish appropriate resolution to show that person making the application on its behalf is empowered to make the same. Authorized signatory on behalf of the entity will also have to furnish an undertaking that it will observe the relevant guidelines.

6. RETAIL OUTLET MANAGEMENT

A person selected for the dealership shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership. He/She will not be eligible for taking up any employment. If the selected person is already employed he/she will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by the Oil Company.

Further at the time of issuance of letter of appointment, the LOI holder will have to give notarized affidavit stating that he/she is not employed in Private Sector or is not drawing any salary/perks/emoluments from State / Central Government ([Appendix - III](#)). The LOI holder will also affirm that during the tenure of the Dealership he/she will not take up any employment in Private Sector or will not draw any salary/perks/emoluments from State / Central Government.

A Non - Individual applicant (entity) selected for the dealership will have to manage day to day working / affairs of the dealership under control/supervision of their own employee(s) and in line with the provisions of dealership agreement.

7. SPOUSE AS CO-OWNER (PARTNER)

In case of individual applicants, applying as Sole proprietor, his/her spouse (i.e wife/husband) will be made a partner with a share of 50%, after the issuance of LOI, unless the spouse is already gainfully employed and/or do not wish to be made a partner. If the applicant is unmarried/divorcee/widow/widower at the time of issuance of LOI, he/she will be required to give an undertaking that as and when he/she gets married, his/her spouse will be made a partner unless the spouse is already gainfully employed

and/or do not wish to be made a partner. Spouses will be considered for partnership irrespective of any need to satisfy the eligibility criteria for dealer selection. However, they should fulfil the provisions on multiple dealership norms, conviction clause and the condition that they were not a signatory to a terminated dealership/distributorship for proven malpractices etc. In case the spouse is being made partner, then a separate Affidavit (as per **Appendix XA**) from the Spouse, proposed partnership deed and other necessary documents be taken before induction as partner / issuance of LOA. Provisions of Reconstitution policy are not applicable for induction of Spouse as Co-owner (a) before issue of Letter of Appointment for married applicants/allottees or (b) within one year of marriage in other cases.

For making spouse as partner a letter as per [Appendix II A](#) along with an Affidavit from the Spouse as per [Appendix II B](#) will be taken after award of LOI and necessary documentation with respect to Registration of Partnership deed, etc. will be completed by the applicant(s) prior to issuance of LOA. Dealership agreement will be signed with both the partners and LOA will be issued.

In case the spouse does not wish to become a partner for any reason including she/he being gainfully employed, Affidavit as per **Appendix II B** should be obtained for records.

Applicants are not permitted to enter into partnership with anyone other than their spouse under the above mentioned clause.

8. BASIC FACILITIES REQUIRED FOR OPERATION OF RO DEALERSHIPS

The following facilities are required to be provided at the retail outlet. Depending upon on the type of site the facilities are to be made available by the Dealer (as specified by the Corporation) / Corporation as mentioned against each type of facility:

S.N.	Type of Facility	TYPE OF SITE	
		"A" / "CC" site including CFS locations	"B" / "DC" Site / Company Leased site
		Provision of Facility by:	
A	Infrastructural Facilities:		
i.	Developed land with boundary /compound wall as per Corpn. specification	Dealer	Dealer
ii.	Tanks, Dispensing Units, Signages, Automation etc.	Corpn.	Corpn.
iii.	Sales Office, Store Room, Toilet, Electrical Room, Water Connection, Yard Lighting, etc.	Corpn.	Dealer
iv.	Generator / Invertor	Dealer	Dealer
v.	Compressor with Electronic Gauge for Air Filling (As decided by OMC)	Corpn./ Dealer	Dealer
vi.	Driveway	Corpn.	Dealer
vii.	Canopy (as per Corpn. requirement)	Corpn.	Dealer
B	Customer Convenience Facilities:		
i.	Clean Drinking Water, Maintenance of Neat & Clean Toilet, Telephone, etc.	Dealer	Dealer

C. Site specific additional facilities required for customer service such as Staff cum Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities as may be specified by Oil Company from time to time will be provided by Oil Company/Dealer Select as applicable.

D. Fire fighting & Safety Equipments

Dealer will provide Fire fighting/Safety equipments at Retail Outlet as per the statutory requirements and maintain them in good working condition at his/her own cost. Trained staff should be available to handle and operate the same.

E. Investment Required:

The approximate investments required for development of infrastructure and facilities at New Retail Outlets will be indicated in the advertisement.

F. Statutory Approvals / Licences:

Dealer select will obtain all statutory approvals / licences for operation of dealership as required.

G. Licence Fee:

In case of Corporation owned "A" / "CC" site ROs including ROs developed under Corpus Fund Scheme for SC/ST category dealerships, a Licence Fee payable on per KL basis would be recovered from the dealer as applicable from time to time. The same at present is Rs. 48/KL for MS and Rs. 41/KL for HSD.

For Dealer owned "B" / "DC" site ROs, this Licence Fee would be recovered at a lower rate from the dealer. The same at present is Rs. 18/KL for MS and Rs. 16/KL for HSD.

In certain cases, the land and super structure (constructed by the dealer), will be taken on lease from the selected candidate. The rentals as mutually agreed will be paid by the Oil Company and the same amount will be recovered from the dealership as additional licence fee. In such cases the licence fee as applicable will be recovered at the lower rate which at present is Rs. 18/KL for MS and Rs. 16/KL for HSD.

9. SCHEME OF FINANCIAL ASSISTANCE TO SC/ST CATEGORY DEALERSHIPS UNDER "CORPUS FUND SCHEME"

Financial assistance will be given to persons belonging to Scheduled Castes and Scheduled Tribes on award of dealerships by the Oil company as under:

- In respect of locations reserved for SC/ST categories, the Oil Company will make available the ready Retail Outlet with required facilities at its cost on the land offered by the candidate and procured by the Company on mutually agreed terms and conditions.
- Oil Company will also provide adequate working capital loan for a full operation cycle of the operation of the Dealerships. Both the working capital as well as 11% per annum interest thereon will be recovered in 100 equal monthly instalments commencing from the 13th month of commissioning of the Dealership.

10. DISQUALIFICATION

A. Individual Applicants :

The persons while meeting the above mentioned eligibility criteria if do not satisfy any of the following requirements will be considered as ineligible for applying for the dealership:-

- (i) Fulfill Multiple dealership norms : Multiple Dealership/Distributorship norms means that the applicant or any other member of 'family unit' should not hold a dealership/distributorship or Letter of Intent (LOI) for a dealership/distributorship of any Oil Company i.e. only one Retail Outlet / SKO-LDO dealership / LPG distributorship or an LOI of an Oil Company will be allowed to a 'Family Unit'.

'Family Unit' in case of married applicant, shall consist of individual concerned, his/her Spouse and unmarried son(s)/daughter(s). In case of unmarried person/ applicant, 'Family Unit' shall consist of individual concerned, his/her parents and his/her unmarried brother(s) and unmarried sister(s). In case of divorcee, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s) whose custody is given to him/her. In case of widow/widower, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s).

Oil Company for this purpose would also include Private sector Oil Marketing Companies as per Gazettee notification of 2002.

In addition they should :

- (ii) Not have been convicted for any criminal offence involving moral turpitude/ economic offences (other than freedom struggle).
- (iii) Not have been a signatory to a dealership / distributorship terminated on account of proven malpractices.
- (iv) Not be Mentally unsound / totally paralyzed.
- (v) Not have resigned as sole proprietor of RO dealership / LPG Distributorship/SKO-LDO dealership in favour of his/her "Family" members.

In addition,

- (vi) The family members (as per definition under multiple dealership norm) of the employees of Oil Marketing Companies (who are employed at the time of application) would not be permitted to apply for RO dealership.

Partnership firms

The conditions spelt out above for individuals would be applicable to each partner of the partnership firm individually.

B. Non-Individual applicants (Entity)

The entity while meeting the eligibility criteria if do not satisfy any of the following requirements will be considered as ineligible for applying for the dealership:-

- (i) Multiple dealership norms: Applicability of multiple dealership norms to various non-individuals (entities) which will be as follows:

For Companies Registered under Companies Act 1956 or 2013 : The applicant company will not be eligible for RO / SKO-LDO dealership if any of the RO dealership/SKO-LDO Dealership /LPG distributorship is held by the following:-

- Any of the Director or his family members (family as defined in the case of multiple dealership norms for individuals).
 - Holding company or Subsidiary Company.
 - Any other company or Firm where share holders (put together) of the applicant company have controlling stake i.e. 51% or more.
- (ii) If any individual, partnership firm, company, trust or society already holding RO / SKO-LDO dealership/LPG distributorship acquire controlling stake in a company having RO / SKO-LDO dealership/LPG distributorship then the RO/ SKO-LDO dealership /LPG distributorship of the acquirer would be liable to be terminated.
- (iii) Government owned Companies defined as major shareholding with the Government, Public Sector & Joint Sector Units or Government administered Organization are exempted from the above Multiple Dealership Norms.
- (iv) For the charitable trusts registered with the charity commissioner of the respective State Government and Societies Registered under Societies Registration Act 1860 / Societies Registered under Cooperative Societies Act 1912 or Co-operative Societies Act as enacted by concerned states:
- Such entities will not be eligible for RO / SKO-LDO dealership, if any of the RO / SKO-LDO dealership/LPG distributorship is held by any of the Member of the Governing Body/Managing Body/Any such other Body or his family members (family as defined in the case of multiple dealership norms for individuals)
- (v) None of the members of the Governing / Managing Committee of the Registered Societies /Trusts/ Company incorporated under Companies Act 1956/2013 should have been convicted for any criminal offence involving moral turpitude and / or economic offences (other than freedom struggle) punishable under Law.
- (vi) The Registered Societies / Trusts/ Company incorporated under Companies Act 1956/2013 should not have been convicted for any criminal offence involving moral turpitude and / or economic offences (other than freedom struggle) punishable under Law.
- (vii) None of the members of the Governing / Managing Committee of the Registered Societies / Trusts/ Company incorporated under Companies Act 1956/2013 should have been signatory to dealership/distributorship agreement of any Oil Company, which was terminated for malpractices and / or for violations of provisions of the Marketing Discipline Guidelines.
- (viii) The Registered Societies / Trusts/ Company incorporated under Companies Act 1956/2013 should not have been signatory to dealership/distributorship agreement of any Oil Company, which was terminated for malpractices and / or for violations of provisions of the Marketing Discipline Guidelines.

Note: Conditions mentioned above are not applicable to Government owned Companies defined as major shareholding with the Government, Public Sector & Joint Sector Units or Government administered Organization.

11. AFFIDAVIT FROM APPLICANTS

The applicants should submit an affidavit in the standard format confirming facts as per [Appendix – XA](#) (for Individual) and [Appendix - XB](#) (for Non-individual) along with application.

Note :

- All affidavits should be submitted in original on stamp paper of appropriate value as applicable in the concerned State.
- All Stamp papers should be purchased in the name of the deponent.
- All affidavits should be made after the date of advertisement.

12. APPLICATION FEE

Non refundable application fee of Rs.100/- in respect of Rural ROs (Rs.50/- for SC/ST category locations) and Rs. 1000/- in respect of Regular ROs.(Rs.500/- for SC/ST category locations) in the form of demand draft of schedule bank only in favour of the Oil Company.

One applicant can submit only one application for one location. In case more than one application is received from one applicant, only one application would finally be considered for Draw of Lots / Bidding process. The non-refundable Application fee submitted by the applicant along with all other applications will not be refunded.

13. NON-REFUNDABLE FIXED FEE / BIDDING AMOUNT

- (i) In case of Dealer Owned / Company leased sites as defined in Clause 3, a Non-refundable fixed fee of Rs. 5 lakhs for Rural ROs and Rs. 15 lakhs for Regular ROs would be payable within 15 days of receipt of NOC.
- (ii) In case of Corporation owned sites (other than CFS) involving bidding for allotment, the minimum non-refundable bidding amount of Rs. 10 lakhs for Rural ROs and Rs. 30 lakhs for Regular ROs would be applicable. Applicant would be required to deposit Rs. 50,000/- for Rural ROs and Rs. 1.5 lakhs for Regular ROs along with application as Initial Down Payment (IDP). The IDP from successful candidates would be adjusted against the bid amount payable (within 15 days of receipt of NOC).
- (iii) IDP would be refunded to ineligible/unsuccessful applicants within 60 days of rejection or within 15 days of opening of bids, whichever is earlier.
- (iv) In case the highest bidder is unable to submit the total bidding amount within the stipulated time or he withdraws for any reason, his selection would be treated as cancelled and IDP would be forfeited.

14. SELECTION PROCEDURE

Selection will be basically made through draw of lots or bidding process depending upon the type of Retail outlet site as defined in Clause 3. This will also be indicated against each location in the advertisement.

A. Draw of Lots

Selection through draw of lots amongst eligible candidates and as per process detailed in following paragraphs will be made for :

- Corporation Owned outlets under Corpus Fund Scheme.
- Company Leased
- Dealer Owned Dealer Operated outlets (“B” / “DC” sites)

B. Bidding Process

Selection through Bidding process will be made for Corporation Owned Dealer Operated Sites (“A” / “CC” sites) except for Corpus fund locations mentioned above. However, in case of tie in bid amount, selection will be made through Draw of Lots amongst tied up bidders.

C. Advertisement :

Selection will be done by inviting applications through advertisements under appropriate category in two newspapers. Interested applicant should go through this Brochure for filling up their application form.

D. Cut-off date for receipt of Applications:

The advertisement will specify the last date and time on or before which the application should reach the designated office of the Corporation. The cut-off date would be mentioned in the advertisement. The applicants should ensure that their applications reach the designated office of the Corporation before the cut-off date and time mentioned in the advertisement.

For candidates applying on-line the last date for filing application will remain the same. Further, 7 days’ additional time will be given only for submission of hard copy of the on-line application with signature and copies of relevant documents at the designated office of OMC.

Applications received after the specified closing date and time including postal delay will not be considered and no correspondence shall be entertained in such cases whatsoever. In case of on line application, if the applicant fails to submit his/her on-line application on the due date and time due to any technical reasons, whatsoever, the company shall not be held responsible and no request for subsequent submission of the application shall be entertained.

E. Application Form:

Application format for RO dealership is available in this brochure as [Appendix – XI-A](#) (for Individual applicants) & [Appendix XI-B](#) (for Non-individual applicants). This is also hosted on the website of the Corporation as part of brochure and can be downloaded free of cost.

The applicants are required to fill in Check list as per [Appendix XII-A](#) (for Individual applicants) / [Appendix XII-B](#) (for non-Individual applicants) and attach the same on top of the application form.

F. On-line Application :

Facility to submit application on-line is also provided in our Web site. The prospective applicant can fill up the on-line application form, take print out of the filled in application form on plain paper, affix the photograph, sign and attach the relevant documents and should submit the same along with Non-refundable application fee and IDP, if applicable, by separate Demand Drafts/Pay Orders drawn on any Scheduled Bank so as to reach the concerned office as mentioned in the advertisement.

For candidates applying on-line, the last date for filing application will remain the same as mentioned in the advertisement. Further, 7 days' additional time will be given for submission of hard copy of the on-line application with relevant documents. The facility for submission of on-line application will be withdrawn immediately after the cut-off time and date. If the applicant fails to submit his/her on-line application on the due date and time due to any technical reasons whatsoever the company shall not be responsible and no request for subsequent submission of the application will be entertained.

In case the On-line applicant is unable to submit the hard copy of the on-line application at the designated office of the Corporation within the cut-off date and time, such applicants will be treated as ineligible.

G. Person Applying For Different Locations

While application by a candidate can be made for different locations, the same should be done in separate application forms in respect of each location along with applicable application fee and IDP (if applicable) in each case. In such cases, all affidavits should be submitted in original separately for each application.

H. Procedure For Filling And Submission Of Application

- i. Application should be made on plain paper preferably typed or neatly handwritten as per the prescribed format – **Appendix XI-A** for individual applicants and **Appendix XI-B** for Non-Individual applicants.
- ii. Applicant should number all pages of the application including affidavits attached therewith and sign on each page. All affidavits have to be submitted in original along with the application.
- iii. Only those documents that are sought in the Application format should be submitted along with the application.
- iv. Each Applicant should submit only one application for one location.
- v. Filled in application should be submitted in a sealed envelope with name & Sr. no of the location (as per the advertisement) superscribed on the envelop.

“Application for Regular RO / Rural RO dealership at _____ (location),
_____ (District) of _____ (Name of Oil Company)”.

- vi. In case of locations involving bidding process, the Application along with enclosures (including IDP) should be put in a separate sealed envelope and **Financial bid** (Filled in as per **Appendix XI C**) be put in another separate sealed envelope. These envelopes should be clearly marked as – “Application form with enclosures” and “Financial Bid” and both these envelopes should be put inside another sealed envelope with name & Sr. no of the location (as per the advertisement) superscribed on the envelope and submitted.
- vii. Applications with no financial bids, open Financial bids or Financial bids not superscribed on the envelop would be rejected and candidates advised accordingly.
- viii. No alteration/addition/deletion in the application form will be permitted except affixing of photograph and putting signature on the application form. The rectified or additional

documents would be accepted only if they are pertaining to the information provided in the Application form.

- ix. While application by a candidate can be made for different locations, the same should be done in separate application forms in respect of each location along with applicable application fee in each case. Each application should be complete in all respects and documents attached with one application cannot be considered for other application(s).

I. Priority for applicants with respect to ownership of land

Selection process would be first carried out for Applicants falling under Group 1 as mentioned in Clause 4 (vi). Applicants under Group 2 would only be considered if there is no applicant under Group 1 or no candidate is found eligible or selected from Group 1.

J. Land Evaluation Committee (LEC) :

All the eligible candidates falling under Group 1 would be informed about visit of the Land Evaluation Committee for evaluation of their offered land.

Evaluation of the offered land will be carried out to ascertain land being in advertised area and being suitable for development of RO – meeting norms. The parameters under which land will be evaluated by Land Evaluation Committee for suitability are:-

- Land in advertised area / stretch
- Land dimensions as per requirement
- Land meets NHAI norms (for sites on NH)
- Land has no HT line (>11 KVA) crossing.

Land not meeting any of the above parameters will not be considered and will be rejected.

Moreover, if the same piece of land is found to be offered by more than one applicant for a particular RO location then all such applications would be rejected.

In case no suitable candidate is found from GROUP 1, then land evaluation would be carried out for eligible candidates under GROUP 2.

K. Selection by Draw of Lots (for Corporation Owned Outlets under Corpus Fund Scheme, Dealer Owned Dealer Operated outlets & Company Leased outlets)

- (i) Draw of lots will be held first amongst the eligible applicants with land falling in Group 1. Draw of lots amongst eligible applicants of Group – 2 will be held only if there is no applicant in Group 1 or applicants in Group 1 have been disqualified/not found suitable or have withdrawn.
- (ii) The eligible candidates would be intimated to report for a draw for selection at a specified place on specified date and time.
- (iii) The result of the draw would be displayed on the notice board of the venue and at the concerned office of the Corporation. It will also be hosted on the website of the Corporation.
- (iv) In case of only one eligible candidate no draw will be conducted and the lone eligible candidate will be declared as selected.

L. Selection by Bidding process (for Corporation Owned Dealer Operated Outlets)

- (i) Opening of bids will be held first amongst the eligible applicants with land falling in Group 1. Opening of bids amongst eligible applicants of Group – 2 will be held only if there is no applicant in Group 1 or applicants in Group 1 have been disqualified/not found suitable or have withdrawn.
- (ii) The eligible candidates would be intimated to report for witnessing Opening of bids at a specified place on specified date and time.
- (iii) In case the bidding amount of all the applicants / lone applicant is found to be less than the minimum bid amount then it would be announced that “No candidate found suitable” for the concerned location as minimum bid amount has not been quoted by any / lone applicant.
- (iv) In case of a tie w.r.t. to highest bid amount quoted by the applicants, then the process of draw of lots would be followed for selection from amongst these applicants immediately after the bidding process for the location.
- (v) In case the highest bidder withdraws for any reason, his selection would be treated as cancelled and IDP would be forfeited. In such an event, the dealership would be offered to the next highest bidder.
- (v) The result of the Bidding process will be displayed on the notice board of the venue and at the concerned office of the Corporation. It will also be hosted on the website of the Corporation.

15. PROCEDURE FOR FIELD VERIFICATION OF CREDENTIALS (FVC)

The Field Verification will be carried out for the selected candidate in respect of details provided in the application form. The objective of the FVC is to verify the correctness of the details given by the candidate in the application. The candidate would be required to produce all original documents, copies of which have been attached with the application form for verification.

16. LETTER OF INTENT(LOI)

If the information given in the application by the applicant is found to be correct, and no selection related complaint / court case is pending for decision, Letter of Intent will be issued to the selected candidate.

The dealer select, after receipt of LOI is required to make the offered land available in developed condition as per clause 12 (e) of affidavit (**Appendix X A/X B**) and fulfill the other requisite conditions as mentioned in the LOI. The dealer select under Group 1 category would be given 2 months for making the land available and 4 months would be given to Group 2 category for this purpose, failing which Corporation may withdraw the LOI and proceed further with selection process.

LOI will be issued after FVC but not before 30 days from declaration of results of draw of lots / bidding process.

Affidavit as per **Appendix XA or XB** (as applicable) will have to be submitted by the selected candidate again at the time of issuance of LOI.

Withdrawal of LOI

In case selected candidate is unable to provide the land / develop facilities within the specified time or due to non-fulfilment of terms & conditions of LOI, then LOI can be withdrawn. A show cause notice should be given to the LOI holder and based on his reply decision to withdraw LOI can be taken by Competent Authority as per internal policy of individual OMCs. In such situations, where selection is made through bidding process, IDP would be forfeited.

The IDP, wherever applicable, would also be forfeited if the selected candidate is unable to submit the total bidding amount within the stipulated time or he withdraws for any reason, his selection would be treated as cancelled and LOI withdrawn.

17. GRIEVANCE REDRESSAL SYSTEM

Any complaint should be accompanied by a fee of Rs. 1000/-, only in the form of demand draft of schedule bank, in favour of the Oil Company. Any complaint received without this fee will not be entertained. The complaint received against the selection including eligibility will be disposed off as under:-

- (i) Complaints received before or after draw of lots/bidding process along with requisite fee of Rs. 1000/-, will be kept in record and investigation carried out after 30 days of Draw of Lots/bidding process only in following cases:-
 - General complaints with verifiable facts
 - Complaints against selected candidate
- (ii) Any complaint received after 30 days from the date of draw of lots/bidding process will not be entertained.
- (iii) Anonymous complaints without verifiable facts will not be investigated.
- (iv) On receipt of a complaint, the complainant would be asked to submit details of allegation with a view to prima facie substantiate the allegations along with supporting documents, if any. While seeking documents and details, the complainant will be advised that if during the investigations, complaint is found to be false and/or without substance, the Corporation reserves the right to take action against the complainant as provided under the law and fee forfeited.
- (v) In case a complaint is received against an applicant, who has not been selected in draw of lots/bidding process, the same will be kept in abeyance. In case the LOI against selected candidate is cancelled and the applicant against whom the complaint was received gets selected in the next draw or on account of bidding process, the complaint will only then be investigated.
- (vi) If the complaint is not required to be investigated the fee received will be refunded to the complainant informing that the complaint has not been investigated since the candidate against whom the complaint has been made has not been selected. The fee will be refunded after issuance of LOA to the selected candidate.
- (vii) Corporation will examine response of the complainant and if it is found that the complaint does not have specific and verifiable allegations, the same will be filed and complaint fee will be forfeited.

(viii) If a decision is taken to investigate the complaint, decision on the complaint will be taken as under and intimated to the complainant:-

a) **Complaints not substantiated:**

In case the complaint is not substantiated it will be filed and complaint fee will be forfeited.

b) **Established Complaints:**

In case of established complaint, suitable action would be taken and complaint fee collected will be refunded.

18. COMMISSIONING OF THE DEALERSHIP

A candidate who has been given the 'Letter of Intent' (LOI) would be required to fulfil the terms and conditions as contained therein, so as to commission the dealership within the stipulated time period. If the progress is not found to be in line with the given timelines, LOI may be withdrawn unless there are justifiable reasons for the same.

Before commissioning, Letter Of Appointment (LOA) along with executed copy of dealership agreement will be given.

Affidavit as per **Appendix XA or XB** (as applicable) will have to be submitted again by the applicant at the time of issuance of LOA.

19. SECURITY DEPOSIT / FIXED FEE / BID AMOUNT

The selected candidate shall have to deposit the following :-

- An interest free refundable security deposit of Rs. 50000/- in respect of Rural ROs and Rs. 5 lakhs in respect of other ROs - for all categories of ROs before issuance of LOA.
- Non refundable Fixed fee - for "B" site / DC site / Company leased ROs within 15 days of receipt of NOC.
- Non refundable Bid amount (after adjusting the IDP amount) – For "A" / "CC" site ROs within 15 days of receipt of NOC.

OMCs will start installation of their facilities only after collection of Fixed fee / Bidding amount.

OMCs will reserve the right to adjust any dues to it from this amount at the time of resignation/ termination. However, in case of termination of the dealership on account of proven malpractice, the said security deposit shall be forfeited.

20. TENURE OF DEALERSHIP

The tenure of the dealership shall be for an initial period of xx years (as per terms & conditions of concerned Oil Company) and renewable every xx years thereafter (as decided by the concerned Oil Marketing Company) as advertised by the Oil Company.

21. FALSE INFORMATION

If any statement made in the application or in the documents enclosed therewith or subsequently submitted in pursuance of the application by the candidate at any stage is found to have been suppressed / misrepresented / incorrect or false, then the application

is liable to be rejected without assigning any reason and in case the applicant has been appointed as a dealer, the dealership is liable to be terminated. In such cases the candidate / dealer shall have no claim whatsoever against the respective Oil Company.

22. DETAILED INFORMATION IN RESPECT OF ADVERTISEMENT ISSUED IN THE NEWS PAPER.

- The following details pertaining to the locations where the Corporation proposes to appoint dealers will be provided in the advertisement.

Sl. No	Name of location	Revenue District	Type of RO	Estimated Monthly Sales Potential #	Category	Type of Site*	Minimum Dimension of the site (in Metres)*		Finance to be arranged by the applicant		Mode of Selection	Fixed Fee / Minimum Bid amount	Security Deposit
							Frontage	Depth	9a	9b			
1	2	3	4	5	6	7	8		9a	9b	10	11	12
			Regular / Rural	MS+HSD in Kls	SC SC CC-1 SC CC-2 ST ST CC-1 ST CC-2 OBC OBC CC-1 OBC CC-2 OPEN OPEN CC-1 OPEN CC-2	CC / CFS / DC / CL	Frontage	Depth	For eligibility	Estimated fund required for development of infrastructure for RO	Draw of Lots / Bidding		

Volumes indicated are based on market conditions and may undergo change. Applicants are advised to make their own assessment of potential.

* The site should either be Owned or on lease with applicant for minimum __years (years would be specified in the advertisement by the concerned Oil company) or Applicant should have firm offer for the same.

The explanation of the columns in the table is as under:-

Column 4

Regular ROs : Locations on Highways (NH/SH) and Urban/Semi Urban areas

Rural ROs : Locations in Rural areas but not on Highways (NH/SH)

Column 6

SC	Scheduled Caste Category
SC CC-1	Combined category 1 consists of Defence personnel / Para Military personnel / Central & State Govt. employees /Central & State Govt. PSU employees belonging to SC category.
SC CC-2	Combined Category 2 consists of Physically Handicapped persons (PH), Outstanding Sports Persons (OSP) and Freedom Fighters belonging to SC Category

ST	Scheduled Tribe Category
ST CC-1	Combined category 1 consists of Defence personnel / Para Military personnel / Central & State Govt. employees /Central & State Govt. PSU employees belonging to belonging to ST category.
ST CC-2	Combined Category 2 consists of Physically Handicapped persons (PH), Outstanding Sports Persons (OSP) and Freedom Fighters belonging to ST Category
OBC	Other Backward Classes
OBC CC-1	Combined category 1 consists of Defence personnel / Para Military personnel / Central & State Govt. employees /Central & State Govt. PSU employees belonging to OBC category.
OBC CC-2	Combined Category 2 consists of Physically Handicapped persons (PH), Outstanding Sports Persons (OSP) and Freedom Fighters belonging to OBC Category.
Open	Open Category
Open CC1	Combined category 1 consists of Defence personnel / Para Military personnel / Central & State Govt. employees /Central & State Govt. PSU employees belonging to OPEN category.
Open CC2	Combined Category 2 consists of Physically Handicapped persons (PH), Outstanding Sports Persons (OSP) and Freedom Fighters belonging to OPEN category.

Column 7

- CC/CFS** : Corporation expects the applicant to have / arrange suitable land for the Retail Outlet and provide the same to the Corporation on sale / long lease.
- DC** : Corporation expects the applicant to have / arrange suitable land for setting up of the Retail outlet. The applicant is not required to sell/lease the land to the Corporation. In this case it is expected that the applicant will provide all infrastructure / other fixed facilities required for the dealership at his cost.
- CL** : Corporation expects the applicant to have / arrange suitable land for setting up of the Retail outlet. In this case it is expected that the applicant will provide all infrastructure / other fixed facilities required for the dealership at his cost and will lease the land along with superstructure to the Corporation.

Column 10

Selection for dealership would be from amongst the eligible candidates on the basis of draw of lots / bidding process as mentioned against each location. In case of selection through bidding process, the eligible applicant submitting the highest bid along with the application would be selected for dealership.

2. General Conditions pertaining to Advertisement

- i. **THE APPLICANTS SHOULD CAREFULLY GO THROUGH THE “BROCHURE” BEFORE SUBMITTING THEIR APPLICATION(S).**
- ii. Applications received after 1700 Hrs. on the cut-off date including postal delay will not be considered. No correspondence will be entertained by respective Oil Company in such cases.
- iii. Documents/affidavits to be submitted with regard to category of the location as per the advertisement **(For individual applicants and Registered societies applying under “other than Open” category).**

Category	Eligibility Certificate format	Category	Eligibility Certificate format	Category	Eligibility Certificate format
SC/ST	Appendix VI	OBC	Appendix – VII-A & VII-B	Open CC1	Appendix - VIII or DGR certificate/Discharge Order or Pension Order as applicable

SC/ST CC1	Appendix VI, VIII or DGR certificate/Discharge Order or Pension Order as applicable	OBC CC1	Appendix - VII-A & VII-B, VIII or DGR certificate/Discharge Order or Pension Order as applicable	Open CC2	Appendix - IX or certificate applicable for OSP/FF
SC/ST CC2	Appendix - VI, IX or certificate applicable for OSP/FF	OBC CC2	Appendix - VII-A, VII-B, IX or certificate applicable for OSP/FF	Registered societies applying under "other than Open" category)	Certificate from Registrar of Societies giving names of all the members indicating the category to which the members belong.

- iv. Any individual meeting eligibility criteria, can apply under "Open" category. Except for locations advertised under 'Open' category, the eligibility certificate for the other categories has to be submitted along with the application. In case the applicant applying under DEF category is unable to submit the DGR certificate along with the application, then he/she should submit the same in person on the date of draw of lots/opening of bids. Their application will be considered for the draw/opening of bid only if the eligibility certificate from DGR is submitted before the commencement of draw/opening of bid.
- v. Applicants are advised to fill the check list given as **Appendix - XII A/ XII B** and attach the same at the top of the application form.
- vi. 'Family Unit' in case of married applicant, shall consist of individual concerned, his/her Spouse and their unmarried son(s)/daughter(s). In case of unmarried person/ applicant, 'Family Unit' shall consist of individual concerned, his/her parents and his/her unmarried brother(s) and unmarried sister(s). In case of divorcee, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s) whose custody is given to him/her. In case of widow/widower, 'Family Unit' shall consist of individual concerned, unmarried son(s)/unmarried daughter(s) for the purpose of this entire application.
- vii. All affidavits should be submitted in originals and should be of a date after the date of advertisement. Stamp paper should be of appropriate value as applicable in the concerned state and should be purchased in the name of deponent. Photocopies of Affidavits will not be accepted. For all other documents only self attested copies should be submitted along with application and the Originals should be made available at the time of Field verification. Failure to present these documents in original at the time of Field verification can result in cancellation of selection.
- viii. Applicants should provide only that information against various items of application for which they are in possession of supporting documents in original as on the date of Affidavit. Failure to present these documents in original at the time of verification will result in cancellation of selection.
- ix. This is purely a business proposition and not an application for job in the Company and has normal business risks and also does not guarantee any assured returns or profits.
- x. The applicant on selection should be capable to raise necessary funds for effectively operating the dealership to the satisfaction of the Corporation.
- xi. This is only an application and not an offer of RO dealership.
- xii. An applicant selected for dealership will have to execute a dealership agreement before issuance of Letter of Appointment with the Corporation as per the terms of the Corporation.
- xiii. Kindly note that the information and documents provided by the applicants may be disclosed by Oil Company to third parties under the RTI Act 2005.
- xiv. Any grievances/complaints related to selection can be submitted within a time frame of 30 days from the date of declaration of results of that location with a fee of Rs. 1000/-. Any complaint received thereafter will not be entertained.
- xv. In case of any discrepancy in advertisement published in English News papers vis a vis vernacular dailies, the direction/information indicated in English paper would prevail.
- xvi. The company reserves the right to cancel/withdraw/ amend this advertisement or extend the due date at its sole discretion without assigning any reason.

Appendix – I

(To be submitted by persons applying for Rural ROs)

RESIDENCE CERTIFICATE

This is to certify that
 Shri/Smt/Kum. _____ son/daughter of
 Shri _____
 _____ is a resident of
 _____ Revenue Village
 in _____ Village Panchayat of
 _____ BLOCK in
 District _____ of State _____

(_____)
 Signature of
 Dy. Tehsildar/Tehsildar
 Dy. Mamlatdar/Mamlatdar
 (Seal of Office)

OR

(_____)
 Signature of Dy. Commissioner*/
 Commissioner of Police
 (Seal of Office)

Date :

*Only if the Competent Authority is Dy. Commissioner of Police.

Note : Residence certificate issued within previous six months of the date of affidavit for dealership in the prescribed format herein will only be treated as valid residence certificate.

Appendix – II A

Format of Letter to be given by the Applicant for making Spouse as partner

Place:

Date:

To,

Subject: Letter for induction of spouse as Co-owner / Partner for RO Dealership at Location _____, District _____, State _____, under _____ category Advertised on _____

Dear Sir/Madam,

I write with reference to your letter ref. _____ dated _____ informing me the intent to award of RO Dealership at _____ District _____ under _____ category Advertised on _____, and would like to submit as under:-

I am married and name of my spouse is _____. I am aware that as per Terms and Conditions of the Dealer Selection, my spouse will be co-owner i.e. 50% partner of RO dealership with me unless my spouse is already gainfully employed and/or do not wish to be made a partner.

** I shall complete all necessary documentation/formalities with respect to Partnership, etc. with my spouse before issuance of Letter of Award / signing of Agreement. I am also aware that the Agreement will be signed by both of us jointly.

OR

** My spouse is already gainfully employed and/or do not wish to be made a partner. I shall submit Affidavit as per Appendix IIB affirming that he/she does not wish to be made a partner before issuance of Letter of Award / signing of Agreement.

** Strike off whichever is not applicable.

Thanking you,

Yours faithfully

Appendix II B

Notarized Affidavit from Spouse in case she / he wishes/does not wish to become a partner

(TO BE TYPED ON APPROPRIATE NON-JUDICIAL STAMP PAPER OF REQUIRED VALUE)
(To be submitted by Spouse of the individual LOI (Letter of Intent) holder before acceptance of Letter of Appointment/Signing of Dealership Agreement)

In the matter of RO dealership of Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* at _____ (Location) District _____ under _____ category Advertised on _____.

I, _____ son / daughter / wife of _____
Age _____ years resident of _____ do hereby solemnly declare:

1. That my husband / wife Shri/Smt. _____, has applied for the above RO dealership and _____ (OMC name) has issued Letter of Intent vide letter ref no _____ dated _____ in favour of my husband / wife.
2. That I am aware, that as per Terms and Conditions of the Dealer Selection, I have to be inducted as co-owner i.e. 50% partner of RO dealership allotted to my husband / wife Shri/Smt. _____.

I wish to become a partner/co-owner in the dealership allotted to my husband / wife Shri / Smt. _____. I also undertake that all necessary documentation and undertaking / affidavit as required for award of dealership will be completed by me prior to issuance of LOA.

OR

That I am currently gainfully employed as mentioned below:-

Details of employment with Employer's address.

Hence, I do not wish to be made a partner in the Dealership allotted to my husband / wife Shri/Smt. _____.

OR

That I do not wish to be made a partner in the Dealership allotted to my husband / wife Shri/Smt. _____ for personal reasons.

Solemnly affirmed and declared before me

This _____ day of _____

**Signature and Seal of
Magistrate/Judge/Notary Public**

**Signature
Name of Deponent**

Appendix - III

Notarized Affidavit from the applicant w.r.t. employment in Pvt. Sector / drawal of salary/perks/emoluments from State / Central Government.

(TO BE TYPED ON APPROPRIATE NON-JUDICIAL STAMP PAPER OF REQUIRED VALUE)

(To be submitted by individual LOI holder before acceptance of Letter of Appointment for dealership)

In the matter of RO dealership of Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* at Location _____ .

1. That I, _____ son / daughter / wife of _____ Age _____ years resident of _____ do hereby solemnly declare as under:
2. That I, _____, have applied for RO dealership of Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* at location _____ in Dist _____ in State _____ under category _____ and the Oil Company has issued Letter of Intent for the said Retail Outlet Dealership vide letter ref no _____ dated _____ .
3. I hereby declare that I am neither employed in private sector nor drawing any salary/perks/emoluments from State / Central Government.

OR

I was employed and have resigned from the employment. Proof of acceptance of resignation is attached.

4. I also affirm that during the tenure of the Dealership I will not take any employment in Pvt. Sector and draw any salary /perks/emoluments from State / Central Government.

Solemnly affirmed and declared before me

This _____ day of _____

**Signature and Seal of
Magistrate/Judge/Notary Public**

**Signature
Name of Deponent**

Appendix IV

Notarized Affidavit for offer of finance by members of 'Family unit'

(TO BE TYPED ON APPROPRIATE NON-JUDICIAL STAMP PAPER OF REQUIRED VALUE)

(To be given by the family member as defined in eligibility criteria other than applicant, for Finance)

I _____ Son/daughter/wife
 of _____ age _____ years resident of _____
 _____ do hereby solemnly affirm and say as under:-

1. That I am unmarried and my father*/mother*/unmarried brother* / unmarried sister* (Shri/Smt/Kum) _____ (name) has applied for Retail Outlet dealership of IOC*/BPC*/HPC* at _____ (location) under ' _____ ' category against the advertisement appeared in _____ news paper dated _____

OR

That I am married and my unmarried son*/ unmarried daughter*/wife*/husband* (Shri/Smt/Kum) _____ (name) has applied for Retail Outlet dealership of IOC*/BPC*/HPC* at _____ (location) under ' _____ ' category against the advertisement appeared in _____ news paper dated _____

* **Strike off whichever is not applicable.**

2. That in case he/she is selected for RO dealership I will provide financial assistance to the extent of Rs. _____ lakhs, which I hold in my name, and which is mentioned at Clause no. 10 of the application form submitted by (Shri/Smt/Kum) _____ for RO dealership of IOC*/BPC*/HPC* at _____
3. I hereby confirm that the said financial instruments / accounts /funds, etc. as mentioned above have not been offered by me to any other person for Retail Outlet dealership against the same location of the above mentioned advertisement.

I hereby verify that what has been stated above is true and correct to the best of my knowledge, and nothing has been concealed there from.

Solemnly affirmed and declared before me

This _____ day of _____

Signature and Seal of
Magistrate/Judge/Notary Public

Signature
Name of Deponent and
Relationship with applicant

Appendix – V A

Notarized Affidavit for offer of land from family member and/or third party supported by land documents – All the joint owners of the land have to submit this affidavit individually.

(TO BE TYPED ON APPROPRIATE NON-JUDICIAL STAMP PAPER OF REQUIRED VALUE)

I _____ Son/Daughter/wife
of _____ age _____ years resident of
_____ do hereby solemnly affirm and say as under:-

Clause for Family members

("Family Unit" as defined in Multiple dealership norm under Clause "Disqualification")

1. That I am unmarried and my father*/mother*/unmarried brother* / unmarried sister* (Shri/Smt/Kum) _____ (name) has applied for Retail Outlet dealership of IOC*/BPC*/HPC* at _____ (location) under ' _____ ' category against the advertisement appeared in _____ news paper dated _____

OR

That I am married and my unmarried son*/ unmarried daughter*/wife*/husband* (Shri/Smt/Kum) _____ (name) has applied for Retail Outlet dealership of IOC*/BPC*/HPC* at _____ (location) under ' _____ ' category against the advertisement appeared in _____ news paper dated _____

Strike off whichever is not applicable.

2. That I, Shri/Smt _____, own a piece of land singly / jointly bearing Gut/Survey No. _____ at _____ (village/town), Taluka/Tehsil _____, Dist _____ in the State of _____ admeasuring _____ mt (frontage) x _____ mt (Depth) having area _____ sq. mts. as per the following details :

OR

That I, Shri/Smt _____, singly / jointly hold a piece of land on long term lease basis (_____ years w.e.f. _____) bearing Gut/Survey No. _____ at _____ (village/town), Taluka/Tehsil _____, Dist _____ in the State of _____ admeasuring _____ mt (frontage) x _____ mt (Depth) having area _____ sq. mts. as per the following details :

Name(s) of the owner of Land / Leaseholder	Relationship with applicant**	Date of registration of sale deed/gift deed / lease deed/ date of mutation	Khasra No/Gut No/Survey No	Dimensions of land		
				Frontage in metre	Min. Depth in metre	Area of the land (Sq.m)
1.						
2.						
3.						
4.						

* Strike off whichever is not applicable.

** Please qualify the relationship "Father", "Mother", "Unmarried brother", "Unmarried sister", "Unmarried son", Unmarried daughter, etc. wherever necessary.

3. That Shri/Smt/ M/s.(name of the Entity) _____ has applied for Retail Outlet dealership of IOC*/BPC*/HPC* at _____(location) under ' _____ ' category against the advertisement appeared in _____news paper dated _____
4. That in case he/she/ M/s.(name of the Entity) is selected for RO dealership I will either sell/transfer/lease the above mentioned piece of land to Oil Company or to Shri / Smt/ M/s.(name of the Entity) _____ for setting of Retail Outlet facilities at the above mentioned location as per the site plan duly signed by all co-owners. In case of lease, I further confirm that I have no objection if the subject piece of land leased to Shri / Smt _____ is further leased/sub-leased to the Oil Company by him/her as per terms of the Oil Company.

That I have no objection if the above mentioned land is used for setting up of Retail Outlet facilities by Shri / Smt. / M/s.(name of the Entity) _____ at the above mentioned location, as per the site plan duly signed by all co-owners.

5. I hereby confirm that the said piece of land has not been offered by me to any other person for Retail Outlet dealership of this location against the above mentioned advertisement.
6. I hereby verify that what has been stated above is true and correct to the best of my knowledge, and nothing has been concealed there from.

Solemnly affirmed and declared before me

This _____ day of _____

**Signature and Seal of
Magistrate/Judge/Notary Public**

Signature

**Name of Deponent and Relationship
with applicant**

Appendix – V B

Letter from Advocate w.r.t. land offered by the applicant confirming status of the land i.e whether the offered land falls in Group 1 OR Group 2.

(TO BE TYPED ON LETTER HEAD OF THE ADVOCATE AND TO BE ADDRESSED TO
THE OMC)
(To be submitted by Applicants)

To
The Divisional Manager / Territory Manager / Regional Manager
IOCL / BPCL / HPCL

Dear Sir,

Sub : Details of land offered by my client.

1. This is to inform you that I have perused the documents pertaining to the land at Survey No/Gut No _____ (address of the plot) , Khasra / Khatauni _____ at Village _____ offered by Shri/Smt/ M/s.(name of the Entity) _____, who has applied for Retail Outlet dealership of M/s IOCL/BPCL/HPCL for the location _____, Dist _____ and that this land falls in the advertised area / stretch.
2. I have also perused sub clause (vi) pertaining to land parameter under the clause 4 **ELIGIBILITY CRITERIA FOR APPLICANTS** in the Brochure, which explains how a particular piece of land falls under Owned land category (Group 1) or Firm offer category (Group 2). In my opinion and as per the requirement of OMC (name of oil company), the piece of land offered by my client falls under:-

Group 1* : Yes/No

Group 2* : Yes/No

***Strike off whichever is not applicable.**

3. I have also gone through the Lease agreement for the land at Survey No/Gut No _____ (address of the plot) , Khasra / Khatauni _____ at Village _____ offered by Shri/Smt/ M/s.(name of the Entity) _____, who has applied for Retail Outlet dealership of M/s IOCL/BPCL/HPCL for the location _____, Dist _____ and confirm that the lease agreement has a provision to sub-lease the land to the Oil Company.

(Clause 3 above is applicable only for locations advertised under Corpus Fund Scheme (CFS sites), Other Corporation Owned Sites ("A"/ "CC" sites) and Company Leased sites and where the offered land is taken on Long term lease).

Place :

Date :

Signature of Advocate _____
Name & Seal of Advocate _____

Appendix – VI

Standard Format for SC/ST Category Certificate

The form of the certificate to be produced by Scheduled Castes / Scheduled Tribes candidates.

This is to certify that Shri / Smt. / Kum* _____ son / daughter* of _____ of village / town * _____ in District / Division* _____ of the State / Union / Territory* of _____ belongs to the _____ Caste / Tribes and his / her religion is _____ which is recognised as a Scheduled Castes / Scheduled Tribes under the Scheduled Castes / Scheduled Tribes lists (modification) order 1956* read with the Bombay Re-organisation Act, 1960 and the Punjab Reorganisation Act 1956*.

The Constitution (Jammu & Kashmir) Scheduled Castes Order, 1956*
 The Constitution (Andaman & Nicobar Islands) Scheduled Tribes Order, 1956*
 The Constitution (Dadra & Nagar Haveli) Scheduled Castes Order, 1962*
 The Constitution (Pondicherry) Scheduled Castes Order, 1964*
 The Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967*
 The Constitution (Nagaland) Scheduled Tribes Order, 1970*

Place : _____
 Date : _____

Signature : _____
 Designation : _____
 (with seal of office)

State / Union Territory*

* Please delete the words, which are not applicable

Note : The terms "Ordinarily reside(s)" used here will have the same meaning as in Section-20 of the Representation of the People Act, 1950.

Officers competent to issue Caste / Tribe certificates.

i. District Magistrate / Additional District Magistrate / Collector / Deputy Commissioner / Additional Deputy Commissioner / Deputy Collector, 1st Class Stipendiary Magistrate / City Magistrate *** Sub-Divisional Magistrate / Taluka Magistrate / Executive Magistrate / Extra Assistant Commissioner.

*** (Not below the rank of 1st Class Stipendiary Magistrate)

ii. Chief Presidency Magistrate / Additional Chief Presidency Magistrate, Presidency Magistrate

iii. Revenue Officers not below the rank of Tehsildar.

iv. Sub-divisional officer of the Divisional where the candidate and / or his family normally resides.

v. Administrative / Secretary to Administrator / Development Officer (Lakshadweep).

Note: A candidate who claims to belong to one of the Scheduled Castes / Scheduled Tribes should submit in support of his / her claim, a certificate in original, with a copy thereof in the form given above, issued at any time by a competent authority # notified by the Government of India, of the district in which his parents (or surviving parents) ordinarily reside who has been designated by the State Government concerned as competent to issue such a certificate. If both his parents are dead, the officer signing the certificate should be of the District in which the candidate himself ordinarily resides otherwise than for the purpose of his own education. In case of any doubt about the genuineness of the certificate, the same may be got verified through the concerned District Magistrate / Deputy Commissioner.

APPENDIX – VII A

STANDARD FORMAT FOR OBC CATEGORY CERTIFICATE

Note : A candidate who claims to belong to one of the Other Backward Classes should submit in support of his/her claim, a certificate in original, with a copy there of in the form given below, issued by a competent authority notified by the Government of India/State Government.

The form of the certificate to be produced by “Other Backward Classes” candidates.

This is to certify that Shri / Smt. / Kum. _____ Son / Daughter of Shri / Smt. _____ of Village/Town _____ District/Division _____ of the _____ State/Union Territory, belongs to the _____ Community which is recognized as a backward class by Govt. of India (Central Govt.)/State Govt. as under:

Sr. No.	Resolution No./Notification No. issued by Govt. of India/State Govt.	Date of Gazette Notification issued by Govt. Of India/State Govt.	Concerned State / Union Territory

Shri / Smt. / Kum. _____ and / or his/her family ordinarily reside(s) in the village/town* _____ District / Division of _____ State/Union Territory of _____.

This is also to certify that he/she does not belong to the persons/sections (Creamy Layer) mentioned in Column 3 of the Schedule to the Government of India, Department of Personnel & Training O.M. No. 36012/22/93-Estt.(SCT) dated 08/09/93 which is modified vide Govt. of India, Department of Personnel & Training OM No. 36033/1/2013 Estt.(Res.) dated 27/05/2013 and any other subsequent amendments promulgated in this regard.

Place: _____
Date : _____

Signature : _____
Designation: _____
(with seal of Office)

NOTE:

- The term ‘Ordinarily’ used here will have the same meaning as in Section 20 of the Representation of the People Act, 1950.
- The authorities competent to issue Caste Certificates for Other Backward Classes are indicated below:
 - District Magistrate / Additional Magistrate / Collector / Deputy Commissioner / Additional Deputy Commissioner / Deputy Collector / 1st Class Stipendiary Magistrate / Sub-Divisional Magistrate / Taluka Magistrate / Executive Magistrate / Extra Assistant Commissioner (not below the rank of 1st Class Stipendiary Magistrate).
 - Chief Presidency Magistrate / Additional Chief Presidency Magistrate / Presidency Magistrate.
 - Revenue Officer not below the rank of “Tehsildar” and (iv) Sub-Divisional Officer of the area where the candidate and / or his/her family resides.
- The date of undertaking (Affidavit as per Appendix VII B) submitted along with the application form will be treated as date of reckoning for OBC status of the candidate and also for determining that the candidate does not fall in the creamy layer. The candidate should furnish the relevant OBC certificate in the prescribed format shown above or as issued by the competent authority containing relevant details as mentioned above.

Appendix VII B

Declaration/undertaking as a notarized affidavit - for OBC Candidates only**(To be typed on appropriate non-judicial stamp paper of required value)**

I, _____ son / daughter of Shri
 _____ resident of _____ village/town/city
 _____ in the district _____ State / Union
 Territory of _____ hereby declare that I belong to the _____
 community which is recognised as a backward class by the Government of India for the
 purpose of reservation in services as per orders contained in Department of Personnel and
 Training Office Memorandum No.36012/22/93- Estt. (SCT), dated 8/9/1993. It is also
 declared that I do not belong to persons/sections (Creamy Layer) mentioned in Column 3 of
 the Schedule to the above referred Office Memorandum, dated 8/9/1993, which is modified
 vide Department of Personnel and Training Office Memorandum No.36033/3/2004 Estt.(Res.)
 dated 14.10.2008 and any other subsequent amendments issued in this regard.

Place: _____
 Date: _____

Signature of the Candidate
 (Deponent)

Declaration / Undertaking not signed by the candidate will be rejected.
 False declaration will render the applicant liable for rejection of application/candidature at any
 time.

Appendix – VIII

Standard Format for Paramilitary/Police/PSU/Government Personnel Category (CC1)

(Certificate is to be given by Head of the Office or an Officer not below the rank of Under Secretary to the Government on Official Letter-Head of the Organization / Government Office issuing the Certificate)

NAME & ADDRESS OF THE GOVT ORGANIZATION/DEPARTMENT/AGENCY ISSUING THE CERTIFICATE

Reference No

Date

Eligibility Certificate for Paramilitary/Police/Government Personnel Category

1. @ This is to certify that Shri/Smt./Kum. _____ who was working in this office as _____ had passed away on (date) _____ at (Place) _____. Shri/Smt./Kum. _____ has been awarded (name of gallantry award) _____ in recognition of the supreme sacrifice made while _____, Shri/Smt./Kum. (name of applicant) _____ (relationship _____) was dependent on Shri/Smt./Kum. Shri/Smt./Kum. _____ as per our records.

OR

2. @This is to certify that Shri/Smt./Kum. _____ who was working in this office as _____ had passed away on (date) _____ while in action at (Place) _____ Shri/Smt./Kum. (name of applicant) _____ (relationship _____) was dependent on Shri/Smt./Kum. _____ as per our records.

OR

3. @This is to certify that Shri/Smt./Kum. (name of applicant) _____ was working in our organization _____ and has been disabled on (date) _____ while performing duties at (place) _____.

OR

4. @This is to certify that Shri/Smt./Kum. _____ who was working in this office as _____ had passed away on (date) _____ while on duty at (Place) _____ Shri/Smt./Kum.(name of applicant) _____ (relationship _____) was dependent on Shri/Smt./Kum. _____ as per our records.

OR

5. @This is to certify that Shri/Smt./Kum. _____ was working in our organization _____ and has been disabled in peace on (date) ----- due to attributable causes.

@ Delete if not applicable.

Attested Signatures of applicant

Place : _____

Date : _____

Signature :

Name :

Designation:

Office Seal:

Appendix – IX

Standard Format for PH Category Certificate

NAME & ADDRESS OF THE INSTITUTE/HOSPITAL ISSUING THE CERTIFICATE

STANDARD FORMAT OF THE CERTIFICATE

Certificate No. _____

Date _____

Recent Attested Photograph Showing the disability to be affixed Here.

CERTIFICATE FOR THE PERSONS WITH DISABILITIES

This is to certify that

Shri/Smt/Kum _____

Son/wife/daughter of Shri _____

Age _____ old male/female, Registration No. _____ is a case of

_____ He/She is

physically disabled/visual disabled/speech & hearing disabled and has _____ % (_____ per cent) permanent (physical impairment/visual impairment/speech & hearing impairment) in relation to his/her _____

Note:-

1. This condition is progressive/non-progressive/likely to improve/not likely to improve.*

2. Re-assessment is not recommended/is recommended after a period of _____ months/years.*

Candidates would be considered eligible under this category in case the candidates are orthopaedically handicapped to the extent of minimum of 40% permanent (partial) disability of either upper or lower limbs; or 50% permanent (partial) disability of both upper and lower limbs together. For this purpose, the standards contained in the 'Manual for Orthopaedic Surgeon in evaluating Permanent Physically Impairment' brought out by the American Academy of Orthopaedic Surgeons, USA and published on its behalf by the Artificial Limbs Manufacturing Corporation of India, G.T. Road, Kanpur, shall apply.

Deaf, Dumb and blind persons with minimum 40% disability (speech, hearing and visual impairment) will be eligible to apply for RO dealership under this category. However, totally blind persons will not be eligible.

Candidate applying under this category should produce a certificate (*as per the standard format given in the application format*) issued by a Medical Board duly constituted by the Central / State Government as per the Gazette of India Extraordinary New Delhi, No 154 dated June 13, 2001 on Guidelines for evaluation of various disabilities and procedure for certification.

*Strike out which is not applicable.

Sd/-
(DOCTOR)
Seal

Sd/-
(DOCTOR)
Seal

Sd/-
(DOCTOR)
Seal

Signature/Thumb impression
Of the patient.

Countersigned by the
Medial Superintendent/CMO/Head of
Hospital (with seal)

Appendix – X A

Notarized Affidavit
(TO BE TYPED ON APPROPRIATE NON-JUDICIAL STAMP PAPER OF
REQUIRED VALUE)

(To be submitted by individual applicants)

I, _____ son/daughter/wife of _____
 _____ Age _____ years residing at _____
 _____ In connection with my application for RO Dealership
 at _____ (Location) _____ (Dist.) _____ (State) do hereby
 solemnly affirm and say as under :

1	That I am an Indian Citizen and resident of India (as per Income Tax Rules ¹).																			
2	That my date of birth is <table border="1" style="display: inline-table; vertical-align: middle;"><tr><td>d</td><td>d</td><td>/</td><td>m</td><td>m</td><td>/</td><td>y</td><td>y</td><td>y</td><td>y</td></tr></table> (Age as on date in words _____)										d	d	/	m	m	/	y	y	y	y
d	d	/	m	m	/	y	y	y	y											
3	* That I passed Graduation examination from recognized University / Institution in the <table border="1" style="display: inline-table; vertical-align: middle;"><tr><td>y</td><td>y</td><td>y</td><td>y</td></tr></table> year										y	y	y	y						
y	y	y	y																	
	and / or																			
	* That I have passed the 10+2 examination conduct by the Board/Institution in the year							<table border="1" style="display: inline-table; vertical-align: middle;"><tr><td>y</td><td>y</td><td>y</td><td>y</td></tr></table>			y	y	y	y						
y	y	y	y																	
	and / or																			
	* That I have passed the Matriculation Examination conducted by Board in the year							<table border="1" style="display: inline-table; vertical-align: middle;"><tr><td>y</td><td>y</td><td>y</td><td>y</td></tr></table>			y	y	y	y						
y	y	y	y																	
4	* That I am unmarried. That neither I, nor my Father, Mother, unmarried brother(s), unmarried sister(s) have dealership/distributorship or hold Letter of Intent for Retail Outlet or SKO-LDO dealership or LPG distributorship of any Oil Company.																			
	OR																			
	* That I am married and name of my spouse is _____. That neither I nor my spouse, unmarried son(s)/unmarried daughter(s) have dealership/ distributorship or hold letter of Intent for Retail Outlet or SKO-LDO dealership or LPG distributorship of any Oil Company:																			
	OR																			
	* That I am a widow /widower . That neither I nor my unmarried son(s)/unmarried daughter(s) have dealership/ distributorship or hold letter of Intent for Retail Outlet or SKO-LDO dealership or LPG distributorship of any Oil Company:																			
	OR																			
	* That I am a divorcee. That neither I nor any of my unmarried son(s)/unmarried daughter(s) (whose custody is given to me) have dealership/ distributorship or hold letter of Intent for Retail Outlet or SKO-LDO dealership or LPG distributorship of any Oil Company:																			
5	That I hereby confirm that none of my family members (as per multiple dealership norms as defined under Clause "DISQUALIFICATION" of brochure) are employees of Oil Marketing Companies.																			
6	That I am married and my name before my marriage was _____ and after my marriage to Shri _____ has been changed to Smt. _____.																			
7	That I am of sound mental health & I am not totally paralyzed.																			
8	That I have never been convicted for any criminal offence involving moral turpitude and/or economic offences (other than freedom struggle).																			

9	I confirm that arrangement will be made for taking delivery of products on ex-MI basis from the concerned OMCs within 4 months of intimation thereof from the OMC to this effect.
10	That I hereby confirm that I was never a signatory to dealership/distributorship agreement of any Oil Company, which was terminated for proven malpractices and / or for violations of provisions of the Marketing Discipline Guidelines.
11	<p>a) That the funds as detailed in Clause No. 10 of the application form pertaining to Finance and affidavit submitted by family members for provision of finance attached along with the application form (if applicable) are available with me as on date. I also understand that the minimum fund required, as per the advertisement, should be available with me as closing balance on cut-off date for submission of application for eligibility. The original documents in support of the claim would be made available to the Corporation at the time of Field Verification.</p> <p>b) I am aware that my claim, as above, if found to be at variance at any stage, would result in my application /candidature becoming invalid for further consideration by the Oil Company.</p> <p>c) In addition, in case I am selected for RO dealership, I undertake to arrange funds required for development of requisite infrastructure and facilities as mentioned in the Advertisement for the location.</p> <p>d) I am also aware that in the event of my inability to arrange the said funds, as mentioned in Clause 10 of the application form and Para (c) above, as and when required by the Oil Company (Name of the Oil Company), the allotment shall be withdrawn and I will have no claim/damages whatsoever against the Oil company (Name of the Oil Company).</p> <p>e) I am also aware that in case it is found at any stage, that any of the financial instruments / accounts /funds, etc. offered by me for finance is offered by any other applicant for the same location in the advertisement, then my candidature for RO dealership will be rejected. and if selected then the same would be liable for cancellation.</p>
12	<p>That the details mentioned in Clause No. 9 of the application form, affidavit submitted by Co-owner/s (if applicable) and confirmatory letter from Advocate attached along with the application form pertaining to Land :-</p> <p>a) Are true and land documents in support of the claim have been attached along with the application form.</p> <p>b) That in case I am selected for RO dealership, I undertake to arrange the said piece of plot as mentioned in the application form for setting up of retail outlet at location _____ in Dist _____ in State _____ for which I have made the application.</p> <p>c) I am aware that my claim, as above, if not supported by required documents or in the event being found to be at variance at any stage, would result in my application /candidature becoming invalid for further consideration by the Oil Company.</p> <p>d) I am also aware that in the event of my inability to make available the said land required for setting up the retail outlet as required by the Oil Company (Name of the Oil Company), within the period mentioned in the LOI, then the allotment can be withdrawn and I will have no claim/damages whatsoever against the Oil company (Name of the Oil Company).</p> <p>e) I am also aware that in case of my selection for this RO dealership it will be binding on me to hand over the offered land duly developed up to the road level with good earth / murrum , layer wise compacted as per standard engineering practices to the satisfaction of OMC and I will provide retaining wall and compound wall of minimum height 1.5 mt, designed as per site conditions and approved by OMC engineers.</p> <p>f) I am also aware that in case the same piece of land offered by me for setting up of retail outlet at</p>

	location _____ in Dist _____ in State _____ is offered by any other applicant for the same purpose, my candidature for RO dealership will be rejected.
13	That I hereby confirm that I will neither take up any other employment nor will draw any salary/perks/emoluments from State/Central Government upon my appointment as a dealer. If I am already employed I will resign from the employment and produce proof of acceptance of resignation by my employer before the acceptance of Letter of Appointment to be issued by the Oil Company.
14	I hereby confirm that I have not resigned as a sole proprietor from a dealership/distributorship of any oil marketing company in favour of any of my family member/s as defined in the Selection Guidelines.
15	I am married. I undertake to fulfill the conditions of _____ (OMC) with regard to inducting Spouse as Co-owner in the dealership if the dealership is awarded to me. OR I am unmarried. I undertake to inform the company of my marriage and undertake to fulfill the conditions of _____ (OMC) with regard to inducting Spouse as Co-owner in the dealership within one year of my marriage if the dealership is awarded to me.
16	I undertake that I will observe all the relevant guidelines with regard to award/operation of the said dealership issued by Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* / Government of India or any other statutory body from time to time.
17	That if any information/declaration given by me in my application or in any document submitted by me in support of application for the award of the RO dealership or in this affidavit shall be found to be untrue or incorrect or false,(Name of OMC) would be within its rights to withdraw the letter of intent / terminate the dealership (if already appointed) and that I would have no claim, whatsoever, against the Corporation for such withdrawal / termination.

If an individual stayed in India for 182 days or more in the previous Financial year, he is treated as resident of India as per Income Tax Rules irrespective of his citizenship. If the stay is less than 182 days he is a non-resident.

* **Strike off whatever is not applicable.**

I hereby verify that what has been stated above is true and correct to the best of my knowledge and nothing material has been concealed there from.

**Signature of Deponent
(Name in block letters)**

Solemnly affirmed and declared before me. This _____ day of _____

**Signature and Seal of
Magistrate/Judge/Notary public**

APPENDIX X-B

Notarized Affidavit

(TO BE TYPED ON APPROPRIATE NON-JUDICIAL STAMP PAPER OF REQUIRED VALUE)

(To be submitted by non-individual applicants)

In the matter of RO dealership at _____ (Location) of Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* whereas _____ (Name of the Registered Society*/Company*/Charitable Trust*) _____ (Location) has applied for RO dealership of _____ (name of the Oil Company) Ltd., at _____.

I, _____ son / daughter / wife of _____ Age _____ years resident of _____ in the capacity of _____ do hereby solemnly declare:

1. That through a resolution passed by the Registered Society*/Company*/Charitable Trust* I have been authorized to apply for the said dealership on behalf of the Registered Society*/Company*/Charitable Trust*. A copy of the resolution/authorization is enclosed herewith forming part and parcel of this affidavit.
2. That the said Registered Society is duly registered under Societies Registration Act 1860 or 1912 or Societies Registration Act enacted by the State Government of _____ * /Company formed under the companies act 1956 or 2013* /Charitable Trust* is registered with Charity Commissioner of State Government of _____ * (name of the State) on _____ (date of registration/incorporation) and a photocopy of the certificate of registration is enclosed herewith forming part and parcel of this affidavit.
3. That our Registered Society*/Company* had made net profit during the previous consecutive 3 financial Years as certificate by Chartered Accountant **(Not applicable for Charitable Trusts)**.
4. That on behalf of the Registered Society*/Company*/Charitable Trust* I undertake that we will observe all the relevant guidelines with regard to award/operation of the said dealership issued by Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* / Government of India or any other statutory body from time to time.
5. That on behalf of the Registered Society*/Company*/Charitable Trust* I undertake that we will operate the dealership through our own entity.
6. That all members of the Society belong to the same category for which RO dealership has been advertised. A copy of certificate to this effect from Registrar of Society and a list giving names of all the members of the Society is enclosed herewith forming part and parcel of this affidavit. **(Applicable only in case of Regd. Societies applying under 'other than open category')**
7. That neither our Registered Society*/Company*/Charitable Trust* nor any Member of the Governing Body/Managing Body/Any such other Body of this Registered Society*/ Charitable Trust*/ Directors of company* has been convicted by any court of law for any criminal offence involving moral turpitude and/or economic offences (other than freedom struggle) punishable under Law.
8. That neither this entity nor any of the Member of its Governing Body/Managing Body/Any such other Body of this Registered Society*/ Charitable Trust*/ Directors of company* was never a signatory to dealership/distributorship agreement of any Oil Company, which was terminated for malpractice and/or for violation of Marketing Discipline Guidelines.

(Clause 7 & 8 above is not applicable to Government owned Companies defined as major shareholding with the Government, Public Sector & Joint Sector Units or Government administered Organization)

9. *That none of the Directors of this company or his family members (family as defined in the case of multiple dealership norms for individuals) or Holding company or Subsidiary company or any other company or firm where share holders (put together) of this applicant company have controlling stake i.e. 51% or more, have dealership/distributorship or hold Letter of Intent for Retail Outlet or SKO-LDO dealership or LPG distributorship of any Oil Company

OR

That none of the Members of the Governing Body/Managing Body/Any such other Body of this Charitable Trust/Registered Society* or his family members (family as defined in the case of multiple dealership norms for individuals) have dealership/distributorship or hold Letter of Intent for Retail Outlet or SKO-LDO dealership or LPG distributorship of any Oil Company.

10. That on behalf of the Registered Society*/Company*/Charitable Trust* I undertake that arrangement will be made for taking delivery of products on ex-MI basis from the Oil Company within 4 months of intimation thereof from the Oil Company to this effect.

11.

a) That on behalf of the Registered Society*/Company*/Charitable Trust* I undertake that the details mentioned in Clause No. 10 of the application form pertaining to Finance are available with us as on date. I on behalf of the Registered Society*/Company*/Charitable Trust* also affirm that the minimum fund required as per eligibility criteria would be available with us as closing balance on cut-off date for submission of application as per the advertisement. The original documents in support of the claim would be made available to the Corporation at the time of Field Verification.

b) We are aware that our claim, as above, if found to be at variance at any stage, would result in our application /candidature becoming invalid for further consideration by the Oil Company.

c) In addition, in case we are selected for RO dealership, we undertake to arrange Rs. _____ required for development of requisite infrastructure and facilities as mentioned in the Advertisement for the location _____ in Dist _____ in State _____ for which we have made the application.

d) We are also aware that in the event of our inability to arrange the said funds, as mentioned in Clause 10 of the application form and Para (c) above, as and when required by the Oil Company (Name of the Oil Company), the allotment shall be withdrawn and we will have no claim/damages whatsoever against the Oil company (Name of the Oil Company).

e) We are also aware that in case it is found at any stage, that any of the financial instruments / accounts /funds, etc. offered by us for finance have been offered by any other applicant for the same location in the advertisement, then our candidature for RO dealership will be rejected. and if selected then the same would be liable for cancellation.

12. That on behalf of the Registered Society*/Company*/Charitable Trust* I undertake that the details mentioned in Clause No. 9 of the application form and confirmatory letter from Advocate attached along with the application form pertaining to Land :-

a) Are true and land documents in support of the claim have been attached along with the application form.

b) That in case we are selected for RO dealership, we undertake to arrange the said piece of plot as mentioned in the application form for setting up of retail outlet at location _____ in Dist _____ in State _____ for which we have made the application.

- c) We are aware that our claim, as above, if not supported by required documents or in the event being found to be at variance at any stage, would result in our application /candidature becoming invalid for further consideration by the Oil Company.
- d) We are also aware that in the event of our inability to make available the said land required for setting up the retail outlet as required by the Oil Company (Name of the Oil Company), within the period mentioned in the LOI, then the allotment can be withdrawn and we will have no claim/damages whatsoever against the Oil company (Name of the Oil Company).
- e) We are also aware that in case of our selection for this RO dealership, it will be binding on us to hand over the offered land duly developed up to the road level with good earth / murrum , layer wise compacted as per standard engineering practices to the satisfaction of OMC and we will provide retaining wall and compound wall of minimum height 1.5 mt, designed as per site conditions and approved by OMC engineers.
- f) We are also aware that in case the same piece of land offered by us for setting up of retail outlet at location _____ in Dist _____ in State _____ is offered by any other applicant for the same purpose, our candidature for RO dealership will be rejected.
13. That If any information/declaration given in this application or in any document submitted in support of application for the award of the dealership or in this affidavit shall be found to be untrue or incorrect or false, Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* would be within its rights to withdraw the letter of intent / terminate the dealership (if already appointed) and that we would have no claim, whatsoever, against Indian Oil Corporation* / Bharat Petroleum Corporation* / Hindustan Petroleum Corporation* for such withdrawal/termination.

***Strike out whatever is not applicable.**

I hereby verify that what has been stated above is true and correct to the best of my knowledge and nothing material has been concealed there from.

Solemnly affirmed and declared before me

This _____ day of _____

**Signature and Seal of
Magistrate/Judge/Notary public**

**Signature of Deponent
(Name in block letters)**

Appendix – XI A

Application Format For Individual Applicants (FORM TO BE FILLED UP IN CAPITAL LETTERS USING BLUE / BLACK BALL POINT PEN)													
For Office Use Not to be filled by applicant													
	Sr. No. of location in the advertisement	Sr. No. of application as per listing of AOC	D	D	-	M	M	-	Y	Y	Y	Y	
APPLICATION FOR RETAIL OUTLET DEALERSHIP													
Particulars of application fee (Rs.)	In Nos.												Latest Passport Size Photograph with specimen signature on the photograph
	In words												
Demand Draft No.	Date												
Drawn on (Bank)	Payable At												
In favour of (Full name of The Oil Company)													
<p>Note:</p> <p>For Regular ROs:</p> <p>(Enclose Application fee of Rs. 1000/- (one thousand only) for all applicants except SC/ST locations. Application fee for SC/ST (incl. CC1 & CC2 under SC/ST category) locations is Rs. 500/- (Five hundred only) on enclosing SC/ST certificate.</p> <p>For Rural ROs:</p> <p>(Enclose Application fee of Rs. 100/- (one hundred only) for all applicants except SC/ST locations. Application fee for SC/ST (incl. CC1 & CC2 under SC/ST category) locations is Rs. 50/- (Fifty only) on enclosing SC/ST certificate.</p>													

Initial Down Payment (IDP) Details for locations involving Bidding (Strike off if not applicable)

Particulars of IDP (Rs.)	In Nos.												
	In words												
Demand Draft No.	Date												
Drawn on (Bank)	Payable At												
In favour of (Full name of the Oil Company)													
<p>Note:</p> <p>For Regular ROs: Enclose IDP of Rs. 150000/- (One lakh fifty thousand only) for all applicants.</p> <p>For Rural ROs: Enclose IDP of Rs. 50000/- (Fifty thousand only) for all applicants.</p>													

1	Name of the Location	
2	District	
3	State	
4	Category*	

* Please attach copy of Eligibility certificate for respective category in respect of reserved locations as mentioned below:

Category	Eligibility Certificate format	Category	Eligibility Certificate format	Category	Eligibility Certificate format
SC/ST	Appendix VI	OBC	Appendix – VII-A & VII-B	Open CC1	Appendix VIII or DGR certificate/Discharge Order or Pension Order as applicable
SC/ST CC1	Appendix VI, VIII or DGR certificate/Discharge Order or Pension Order as applicable	OBC CC1	Appendix – VII-A, VII-B, VIII or DGR certificate/Discharge Order or Pension order as applicable	Open CC2	Appendix – IX or certificate applicable for OSP/FF
SC/ST CC2	Appendix – VI, IX or certificate applicable for OSP/FF	OBC CC2	Appendix – VII-A, VII-B, IX or certificate applicable for OSP/FF		

5	Advertised on (Date)		In		(Please write Newspaper name)
6	Type of applicant	Proprietor / Partner		If "Partner" please use separate application form for each partner and club them together. Also attach a copy of the Proposed partnership deed.	
7	Applicant should enclose Affidavit as per the format given in Appendix – XA				
7.1	Name (Mr/Mrs/Kumari)	First name	Middle name	Surname	
7.2	Father's/Husband's Name (Mr)	First name	Middle name	Surname	
7.3	Address				
	District			Pin Code	
	Tel. No.			Mob. No.	
	Email id			PAN No.	
7.4	Indian Citizen	Yes	No	Resident of India as per IT Rules	Yes No
	If "No" applicant is not eligible		Resident of Revenue District (Please attach residence certificate in case of Rural ROs)		
			State		

7.5	Gender (Tick mark whichever is applicable)		Male			Female		
7.6	Date of Birth				Age (Proof to be attached) as on date of affidavit			
		DD	MM	YYYY		Years	Months	Days
7.7	Marital status (Tick mark whichever is applicable)		Single	Married	Widow / Widower	Divorcee		
7.8	Name of spouse (if married)		Mr. / Mrs.					
	Spouse employed (Tick mark whichever is applicable)		Yes			No		
8	Educational Qualification (attach copy of qualifying certificate as per Eligibility criteria)							
	Qualification	Name of Board/University/Institution			Degree	Year of Passing		
	i)	Graduation						
	ii)	10+2 Pass						
	iii)	10 th Pass						
9	Land Details (Please read Clause no. 4 (vi) of Brochure before providing the information below) Copy of proof of ownership of land to be attached.							
	Name(s) of the owner of Land / Leaseholder	Relationship with applicant**	Date of registration of sale deed/gift deed / lease deed/ date of mutation	Location of the land with respect to Reference point / Land mark (Specify land mark / Reference point and distance from the same)	Khasra No/Khatouni/ Gut No/Survey No	Dimensions of land*		
						Frontage in metre	Depth in metre	Area (Sq.m)
<p>a) Are you willing to transfer the land on sale/long lease to Oil Company ? YES/NO</p> <p>If yes, at what rate / terms.</p> <p>_____</p> <p>b) The above piece of plot owned by me / my family member (as defined under multiple dealership norm) either by way of ownership / long term lease would be made available for a period of minimum ____ years as advertised by the Oil Company(Name of the Oil Company).</p> <p>That as per the documents and report from advocate attached along with the application form, my/our offer qualifies for being considered under "GROUP 1" as defined in Clause 4 (vi) of the Brochure for retail outlet dealer selection by the Oil Company(Name of the Oil Company).</p> <p style="text-align: center;">OR</p> <p>c) The said piece of plot belonging to _____ has been offered to me /us for putting up a retail outlet of the Oil Company (Name of the Oil Company). The above is being given as "Firm Offer" and is for purchase / long term lease for a period of minimum _____ years as advertised by the Oil Company.</p>								

That as per the documents and report from advocate attached along with the application form, my/our offer qualifies for being considered under "**GROUP 2**" as defined in clause 4 (vi) of the Brochure for retail outlet dealer selection by the Oil Company(Name of the Oil Company).

(Tick Mark either b OR c as applicable, Strike off the other clause)

Note :

The same land cannot be offered by more than one applicant for a particular RO location. In case more than one application is received offering the same land all such applications would be rejected.

In case land belongs to member of 'Family Unit' / Others, attach notarized affidavit as per **Appendix – V A** is to be submitted. Each applicant will have to attach a confirmatory letter from an advocate (**Appendix – V B**) giving details of the current ownership, documents relied upon and the category under which the land falls (Group 1 or Group 2).

- d. The said piece of land, has been offered for purchase/ long lease/sub-lease to the Oil Company for a period of minimum _____years as required by the Oil Company (Name of the Oil company) and as per their terms and condition. (For location advertised under Corporation Owned Dealer Operated/CFS sites/ Company leased sites)

*** Please attach site map giving dimensions of the plot that will be used for the proposed Retail Outlet out of the total land offered.**

10 **Finance (Please read Clause no. 4 (v) of Brochure before providing the information below)
(Please attach copies of relevant supporting documents/certificates as applicable)**

- a.) AMOUNT IN SAVINGS BANK ACCOUNT IN SCHEDULED BANK/ POST OFFICE as on the date of affidavit in the name of applicant and members of 'family unit'. Attach notarized affidavit as per format given in Appendix - IV from member(s) of 'family unit'.

S. N	Name of Bank	S.B.A/c. No	Name of Account Holder	Relationship with Applicant**	Amount in Rs. As on date of affidavit

TOTAL AMOUNT (in Rs.)

TOTAL AMOUNT IN WORDS (in Rs.)

- b.) Free and un-encumbered Fixed Deposits in Scheduled Banks, Post Office, Listed Companies / Government Organisation / Public Sector Undertaking of State and Central Government, Kisan Vikas Patra, NSC (Redemption value of the instruments as certified by Chartered Accountant will be considered. Certificate from Chartered Accountant to be attached.)

S. N	Type of Financial instrument - FD/NSC/KVP, etc.	Reference Number with date	Name(s) of the holder	Relation with applicant**	Initial investment Amount	Redemption Value (Amount in Rs.)

TOTAL AMOUNT (in Rs.)							
TOTAL AMOUNT IN WORDS (in Rs.)							
c.) Free and un-encumbered Bonds, Shares of Listed Companies in demat form and Listed Mutual Funds (Certificate to be enclosed from a Chartered Accountant / Depository Participant certifying the market value based on NAV on last working day of previous month of application for mutual funds. For shares of listed companies in demat form, the market value on last working day of previous month of application to be considered). For these Funds only 60% of the value as certified by the chartered accountant / Depository Participant to be given.							
S. N	Type of Financial instrument - Bonds/Shares/MF	Reference Number with date	Name(s) of the holder	Relation with applicant **	Initial investment Amount	Certified Value (Amount in Rs.)	60% of the certified value
TOTAL AMOUNT (in Rs.)							
TOTAL AMOUNT IN WORDS (in Rs.)							

TOTAL AMOUNT (in Rs.) (a+b+c)	
TOTAL AMOUNT IN WORDS (in Rs.) (a+b+c)	

** Please qualify the relationship "Father", "Mother", "Unmarried brother", "Unmarried sister", "Unmarried son", Unmarried daughter, etc. wherever necessary.

Note :

The funds mentioned above should be available with the applicant as on the date of affidavit. Further the applicant should ensure that the minimum funds required for eligibility are also available as closing balance on the cut-off date for submission of application. Wherever available funds on the cut-off date of submission of application are found to be less than the funds required for eligibility, candidature of the applicant will be cancelled.

11. UNDERTAKING BY THE APPLICANT

- a. I am aware that eligibility for Retail Outlet Dealership will be decided based on the information given in the application above. On verification by the Oil Company if it is found that the information given by me is incorrect/ false/ misrepresented then my candidature will stand cancelled and I will be declared ineligible for the Retail Outlet Dealership.
- b. I also confirm that I am in possession of the supporting documents in original in respect of the information given by me in this application and if selected, failure to present these documents in original will result in cancellation of selection due to submission of false/unsupported information in this application.
- c. I am fully aware that if I am unable to provide suitable site mentioned above for setting up of the Retail Outlet as per the Oil Company's standard layout, then the allotment of dealership made to me will be cancelled.
- d. I am also aware that in the event of my inability to arrange the funds required for development of requisite infrastructure and facilities as specified by the Oil Company (Name of the Oil Company) in the advertisement, the allotment can be withdrawn and I will have no claim/damages whatsoever against the Oil company (Name of the Oil Company).
- e. I am fully aware that I will not be appointed as Retail Outlet Dealer if I am employed. I shall have to resign from the service and produce proof of acceptance of my resignation from my employer before issuance of Letter of Appointment.
- f. I am also aware that I cannot take up any other employment nor can draw any salary/perks/emoluments from State/Central Government upon my appointment as a dealer.
- g. I confirm that none of my family members (as per definition of family under multiple dealership norm) are employees of any Oil Marketing Companies.
- h. I am fully aware that if selected I shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership and will not be eligible for taking up any employment.
- i. I undertake to fulfill the conditions of _____ (OMC) with regard to inducting Spouse as Co-owner in the dealership if the dealership is awarded to me.
- j. That, if selected, I undertake that I will be depositing an interest free Security deposit as per the policy of the Corporation.
- k. That, if selected, I undertake that I will pay a non-refundable Fixed fee of Rs. 5 lakhs / Rs. 15 lakhs (strike off whichever is not applicable) as per the policy of the Corporation (applicable for Dealer owned sites).

OR

- That, if selected, I undertake that I will pay a non-refundable Final Bid amount (applicable for Corporation owned sites except for Corpus fund ROs).
- l. I am also aware that in case it is found at any stage, that any of the financial instruments / accounts /funds, etc. offered by me for finance is offered by any other applicant for the same location in the advertisement, then my candidature for RO dealership will be rejected. and if selected then the same would be liable for cancellation.
 - m. I am also aware that the same land cannot be offered by more than one applicant for a particular RO location against the same advertisement. In case it is found that the same piece of land as offered by me has been offered by other applicant(s) for this location then my candidature for RO dealership will be rejected.

I, _____ daughter of /son of/ wife of Shri _____ hereby confirm that the information given above is true and correct. Any wrong information /misrepresentation/ suppression of facts will make me ineligible for this RO dealership. That if any information/declaration given by me in my application or in any document submitted by me in support of application for the award of the RO dealership shall be found to be untrue or incorrect or false, theOMC* would be within its rights to withdraw the letter of intent / terminate the dealership (if already appointed) and that I would have no claim, whatsoever, against the Corporation for such withdrawal / termination.

Place : _____ Signature of applicant _____

**Date : _____ Name of applicant _____

**The date mentioned in the affidavit will be treated as date applicable for the purpose of evaluating the eligibility criteria.

Appendix- XI B

Application Format For Non-Individual Applicants (FORM TO BE FILLED UP IN CAPITAL LETTERS USING BLUE / BLACK BALL POINT PEN)												
For Office Use Not to be filled by applicant	Sr. No. of location in the advertisement	Sr. No. of application as per listing of AOC	D	D	-	M	M	-	Y	Y	Y	Y
	APPLICATION FOR RETAIL OUTLET DEALERSHIP											
Particulars of application fee (Rs.)	In Nos.							Latest Passport Size Photograph of the authorized signatory with specimen signature on the photograph				
	In words											
Demand Draft No.			Date									
Drawn on (Bank)			Payable at									
In favour of (Full name of The Oil Company)												
Note: <u>For Regular ROs:</u> (Enclose Application fee of Rs. 1000/- (one thousand only) for all applicants except SC/ST locations. Application fee for SC/ST (incl. CC1 & CC2 under SC/ST category) locations is Rs. 500/- (Five hundred only) on enclosing SC/ST certificate. <u>For Rural ROs:</u> (Enclose Application fee of Rs. 100/- (one hundred only) for all applicants except SC/ST locations. Application fee for SC/ST (incl. CC1 & CC2 under SC/ST category) locations is Rs. 50/- (Fifty only) on enclosing SC/ST certificate.												
Initial Down Payment (IDP) Details for locations involving Bidding (Strike off if not applicable)												
Particulars of IDP (Rs.)	In Nos.							Latest Passport Size Photograph of the authorized signatory with specimen signature on the photograph				
	In words											
Demand Draft No.			Date									
Drawn on (Bank)			Payable At									
In favour of (Full name of the Oil Company)												
Note: <u>For Regular ROs:</u> Enclose IDP of Rs. 150000/- (One lakh fifty thousand only) for all applicants. <u>For Rural ROs:</u> Enclose IDP of Rs. 50000/- (Fifty thousand only) for all applicants.												

1	Name of the Location	
2	District	
3	State	
4	Category*	

Non-individual applicant means Government Bodies/Agencies, Societies registered under Societies Registration Act 1860, / Societies registered under Co- operative Societies Act, 1912 or Co-operative Societies Act as enacted by concerned States, Charitable Trusts registered with Charity Commissioner of respective State Government, Companies formed under the Companies Act, 1956 / 2013 (except Pvt. Ltd. companies).

* Only Registered Co-operative Societies can apply under "Other than Open Category". In case of Registered Co-operative Societies applying under Reserved categories, all members of the society should belong to the same category for which the RO dealership has been advertised. A copy of the certificate to this effect from Registrar of Societies and list giving names of all members of the society will be required.

5	Advertised on (Date)		In		(Please write Newspaper name)
6	Type of applicant	Registered Society/Company/Charitable Trust/Govt. Organization (Please tick mark whichever is applicable)			
7	Applicant should enclose Affidavit as per the format given in Appendix – XB				
7.1	Name of authorized person	First name	Middle name	Surname	
7.2	Father's/Husband's Name (Mr)	First name	Middle name	Surname	
7.3	Address				
	District		Pin Code		
	Tel. No.		Mob. No.		
	Email id		PAN No.		
8	Details of Registered Society/Company/Charitable Trust/Govt. Organization				
a)	Name				
b)	Address of Regd. Office				
	District		Pin Code		
	Tel. No.1		Tel. No.2		
	Email id		PAN No.		

Note : The entity should be registered in India. In case of Rural ROs, the Society should be registered in the same District for which Rural RO is advertised.						
c)	Date of Registration/Incorporation (DD/MM/YYYY)					
d)	Profit/ loss made during the last 3 financial years as certified by C.A. (Please attach copy of certificate)		Profit After tax		Loss	
i)						
ii)						
iii)						
Note : Only Registered Societies/Companies making a profit for previous three consecutive financial years as certified by a Chartered Accountant are eligible to apply.						
e)	In case of Registered Societies applying under other than Open category - whether all members of the Registered Society belong to the same category for which RO dealership has been advertised? (If 'No', you are not eligible to apply') (Please attach relevant certificate from Registrar of Societies and list giving names of all members of the society)				Yes	No
9	Land Details (Please read Clause no. 4 (vi) of Brochure before providing the information below) Copy of proof of ownership of land to be attached.					
Name(s) of the owner of Land / Leaseholder	Date of registration of sale deed/gift deed / lease deed/ date of mutation	Location of the land with respect to Reference point / Land mark (Specify land mark / Reference point and distance from the same)	Khasra No/Khatouni/ Gut No/Survey No	Dimensions of land*		
				Frontage in metre	Frontage in metre	Frontage in metre
a) Are you willing to transfer the land on sale/long lease to Oil Company ? YES/NO If yes, at what rate / terms. _____						
b) The above piece of plot owned by us either by way of ownership / long term lease, would be made available for a period of minimum ___ years as advertised by the Oil Company(Name of the Oil Company). That as per the documents and report from advocate attached along with the application form, our offer qualifies for being considered under " GROUP 1 " as defined in clause 4 (vi) of the brochure for retail outlet dealer selection by the Oil Company(Name of the Oil Company).						
OR						
c) The said piece of plot belonging to _____ has been offered to us for putting up a retail outlet of the Oil Company (Name of the Oil Company). The above is being given as "Firm Offer" and is for purchase / long term lease for a period of minimum _____ years as advertised by						

the Oil Company.

That as per the documents and report from advocate attached along with the application form, our offer qualifies for being considered under "**GROUP 2**" as defined in clause 4 (vi) of the brochure for retail outlet dealer selection by the Oil Company(Name of the Oil Company).

(Tick Mark either b OR c as applicable, Strike off the other clause)

Note :

The same land cannot be offered by more than one applicant for a particular RO location. In case more than one application is received offering the same land all such applications would be rejected.

In case land belongs to co-owners / Others, notarized affidavit as per **Appendix – V A** is to be submitted. Each applicant will have to attach a confirmatory letter from an advocate (**Appendix V-B**) giving details of the current ownership, documents relied upon and the category under which the land falls (Group 1 or Group 2).

- d) The said piece of land, has been offered for purchase/ long lease/sub-lease to the Oil Company for a period of minimum ____years as required by the Oil Company (Name of the Oil company) and as per their terms and condition. (For location advertised under Corporation Owned Dealer Operated/CFS sites/Company leased sites)

*** Please attach site map giving dimensions of the plot that will be used for the proposed Retail Outlet out of the total land offered.**

10 **Finance (Please read Clause no. 4 (v) of Brochure before providing the information below) (Please attach copies of relevant supporting documents/certificates as applicable)**

- a) AMOUNT IN SAVINGS BANK ACCOUNT IN SCHEDULED BANK/ POST OFFICE as on the date of affidavit in the name of applicant.

S.N	Name of Bank	S.B.A/c . No	Name of Account Holder	Amount in Rs. As on date of affidavit

TOTAL AMOUNT (in Rs.)

TOTAL AMOUNT IN WORDS (in Rs.)

- b) Free and un-encumbered Fixed Deposits in Scheduled Banks, Post Office, Listed Companies / Government Organisation / Public Sector Undertaking of State and Central Government, Kisan Vikas Patra, NSC (Redemption value of the instruments as certified by Chartered Accountant will be considered. Certificate from Chartered Accountant to be attached.)

S.N	Type of Financial instrument - FD/NSC/KVP, etc.	Reference Number with date	Name(s) of the holder	Initial investment Amount	Value (Amou nt in Rs.)

TOTAL AMOUNT (in Rs.)						
TOTAL AMOUNT IN WORDS (in Rs.)						
c) Free and un-encumbered Bonds, Shares of Listed Companies in demat form and Listed Mutual Funds (Certificate to be enclosed from a Chartered Accountant / Depository Participant certifying the market value based on NAV on last working day of previous month of application for mutual funds. For shares of listed companies in demat form, the market value on last working day of previous month of application to be considered). For these Funds only 60% of the value as certified by the chartered accountant / Depository Participant to be given.						
S.N	Type of Financial instrument - Bonds/Shares/ MF	Reference Number with date	Name(s) of the holder	Initial investment Amount	Certified Value (Amount in Rs.)	60% of the certified value
TOTAL AMOUNT (in Rs.)						
TOTAL AMOUNT IN WORDS (in Rs.)						

TOTAL AMOUNT (in Rs.) (a+b+c)	
TOTAL AMOUNT IN WORDS (in Rs.) (a+b+c)	

Note :

The funds mentioned above should be available with the applicant as on the date of affidavit. Further the applicant should ensure that the minimum funds required for eligibility are also available as closing balance on the cut-off date for submission of application. Wherever available funds on the cut-off date of submission of application are found to be less than the funds required for eligibility, candidature of the applicant will be cancelled.

11. UNDERTAKING BY THE APPLICANT

- a. We are aware that eligibility for Retail Outlet Dealership will be decided based on the information given in the application above. On verification by the Oil Company if it is found that the information given by us is incorrect/ false/ misrepresented then our candidature will stand cancelled and we will be declared ineligible for the Retail Outlet Dealership.
- b. We also confirm that we are in possession of the supporting documents in original in respect of the information given by us in this application and if selected, failure to present these documents in original will result in cancellation of selection due to submission of false/unsupported information in this application.
- c. We are fully aware that if we are unable to provide suitable site mentioned above for setting up of the Retail Outlet as per the Oil Company's standard layout, then the allotment of dealership made to us will be cancelled.
- d. We are also aware that in the event of our inability to arrange the funds required for development of requisite infrastructure and facilities of the RO as specified by the Oil Company (Name of the Oil Company) in the advertisement, the allotment can be withdrawn and we will have no claim/damages whatsoever against the Oil company (Name of the Oil Company).
- e. I also confirm on behalf of M/s _____, that my Organisation will manage the Retail Outlet dealership by itself and not on contract basis.
- f. That, if selected, we undertake that we will be depositing an interest free Security deposit as per the policy of the Corporation.
- g. That, if selected, we undertake that we will pay a non-refundable Fixed fee of Rs. 5 lakhs / Rs. 15 lakhs (strike off whichever is not applicable) as per the policy of the Corporation (applicable for Dealer owned sites).

OR

That, if selected, we undertake that we will pay a non-refundable final Bid amount as per the policy of the Corporation (applicable for Corporation owned sites except for Corpus fund ROs).

- h. We are also aware that in case it is found at any stage, that any of the financial instruments / accounts /funds, etc. offered by us for finance have been offered by any other applicant for the same location in the advertisement, then our candidature for RO dealership will be rejected. and if selected then the same would be liable for cancellation.
- i. We are also aware that the same land cannot be offered by more than one applicant for a particular RO location against the same advertisement. In case it is found that the same piece of land as offered by us has been offered by other applicant(s) for this location then our candidature for RO dealership will be rejected.

I, _____ daughter of /son of/ wife of Shri _____ hereby confirm that I have been authorized to submit this application on behalf of M/s _____ and the information given above is true and correct. Any wrong information /misrepresentation/ suppression of facts will make us ineligible for this RO dealership. That if any information/declaration given by us in our application or in any document submitted by us in support of application for the award of the RO dealership shall be found to be untrue or incorrect or false, theOMC* would be within its rights to withdraw the letter of intent / terminate the dealership (if

already appointed) and that we would have no claim, whatsoever, against the Corporation for such withdrawal / termination.

Place : _____ **Signature of applicant** _____

****Date :** _____ **Name of applicant** _____

**The date mentioned in the affidavit will be treated as date applicable for the purpose of evaluating the eligibility criteria.



Appendix XI - C

FINANCIAL BID

Application for Award of Dealership at Location _____ Dist. _____
 State _____ under _____ Category advertised on _____ (Date).

Name of the Applicant(s) / Entity :

Address of the applicant(s) / Entity :

I/We hereby quote Rs. _____ (Rupees _____ only) as Bid amount for
 allotment of Retail Outlet dealership at the above mentioned location.

Signature of the Applicant(s) / Authorized signatory of the Entity

Date :

Place :

Note

1. The Minimum bid amount is Rs. 10 lakhs for Rural RO and Rs. 30 lakhs for Regular RO.
2. In case of discrepancy in the amounts mentioned in Figures and Words, the amount mentioned in Words will prevail.
3. FINANCIAL BID SHOULD BE PUT IN A SEPARATE SEALED ENVELOPE AND SUPERSCRIBED "FINANCIAL BID".
4. APPLICATIONS WITH OPEN FINANCIAL BIDS OR FINANCIAL BIDS NOT SUPERSCRIBED ON THE ENVELOPE WOULD BE REJECTED.

Appendix XII – A

Name of Location/District/State:

Name of applicant:

Check list for Individual Applicants				
S.No	Document / Activity to be checked	Page No.		Submitted Yes/No/NA
		From	To	
1	Completely filled application format with signature and photograph (with signature on photograph)			
2	Application fee			
3	IDP (For locations involving bidding process)			
4	For locations under reserved categories – Attested copy of Category Certificate from competent authority as per advertisement/Brochure.			
5	In case of partnership firm – Attested copy of proposed partnership deed			
6	In case of partnership firm – whether application of all partners is attached together			
7	Notarized Affidavit in original as per format given in Appendix - X A			
8	Attested copy of Residence certificate issued by competent authority in case of Rural ROs			
9	Attested copy of certificate regarding age			
10	Attested copy of certificate regarding educational qualification			
11	Attested copy of Offered land documents – Khasra/Khatouni or any equivalent document from Revenue officials / Registered sale deed / Registered lease deed / ownership transfer deed issued			
12	Where the applicant is not the land owner – Notorized affidavit by all owners or co-owners including family members individually to be enclosed			
13	Confirmation letter from the Advocate on land defining Group 1 or Group 2			
14	Sketch of the land with dimension (site map)			
15	Attested copy of Savings Bank/Fixed Deposit/Term Deposit in Scheduled Bank/ Post office/ listed Companies/Government Organization / PSU Kisan Vikas Patra, NSC, Bonds, mutual funds and share certificates			
16	Certificate from Chartered Accountant / Depository participant pertaining to Bonds, Mutual funds and shares			
17	Attested copies of documents pertaining to Finance owned by Family Unit – Notarized affidavit from concerned member of the family with the ownership details of funds			
18	Application submitted in sealed envelop with name & Sr. no of the location (as per the advertisement) superscribed on the envelop.			

19	In case of locations involving bidding process, the Application along with enclosures (including IDP) should be put in a separate sealed envelope and Financial bid documents should be put in another separate sealed envelope. These envelopes should be clearly marked as – “Application form with enclosures” and “Financial Bid” and both these envelopes should be put inside another sealed envelope with name & Sr. no of the location (as per the advertisement) superscribed on the envelope and submitted.			
20	Any other document attached			
21	Total Number of pages in the application form along with attached documents			

THIS IS NOT AN EXHAUSTIVE LIST. THE APPLICANT(S) SHOULD CAREFULLY GO THROUGH THE “BROCHURE” BEFORE SUBMITTING THEIR APPLICATION(S).

Appendix XII-B

Name of Location/District/State:

Name of applicant:

Check list for Non-Individual Applicants				
S.No	Document / Activity to be checked	Page No.		Submitted Yes/No/NA
		From	To	
1	Completely filled application format with signature and photograph (with signature on photograph)			
2	Application fee			
3	IDP (For locations involving bidding process)			
4	For locations under reserved categories – Attested copy of Category Certificate from competent authority as per advertisement/Brochure (For registered societies applying under "other than Open" category).			
5	Notarized Affidavit in original as per format given in Appendix - X B			
6	Attested copy of Residence certificate issued by competent authority in case of Rural Ros			
7	Attested copy of Offered land documents – Khasra/Khatouni or any equivalent document from Revenue officials / Registered sale deed / Registered lease deed / ownership transfer deed issued.			
8	Where the applicant is not the land owner – Notorized affidavit by all owners or co-owners including family members individually to be enclosed			
9	Confirmation letter from the Advocate on land defining Group 1 or Group 2			
10	Sketch of the land with dimension (Site map)			
11	Attested copy of Savings Bank/Fixed Deposit/Term Deposit in Scheduled Bank/ Post office/ listed Companies/Government Organization / PSU Kisan Vikas Patra, NSC, Bonds, mutual funds and share certificates			
12	Certificate from Chartered Accountant / Depository participant pertaining to Bonds, Mutual funds and shares			
13	Authority letter / resolution specifying name of authorized person for signing application form			
14	Attested copy of Registration certificate / copy of Certificate of incorporation of the entity from competent authority			
15	Attested copies of audited Profit & Loss Accounts statements for the preceding 3 financial years			
16	Application submitted in sealed envelop with name & Sr. no of the location (as per the advertisement) superscribed on the envelop.			
17	In case of locations involving bidding process, the Application along with enclosures (including IDP) should			

	be put in a separate sealed envelope and Financial bid documents should be put in another separate sealed envelope. These envelopes should be clearly marked as – “Application form with enclosures” and “Financial Bid” and both these envelopes should be put inside another sealed envelope with name & Sr. no of the location (as per the advertisement) superscribed on the envelope and submitted.			
18	Any other document attached.			
19	Total Number of pages in the application form along with attached documents			

THIS IS NOT AN EXHAUSTIVE LIST. THE APPLICANT(S) SHOULD CAREFULLY GO THROUGH THE “BROCHURE” BEFORE SUBMITTING THEIR APPLICATION(S).



हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
 (भारत सरकार का उपक्रम)
Hindustan Petroleum Corporation Limited
 (A Govt. of India Enterprise)

NOTICE FOR APPOINTMENT OF REGULAR / RURAL RETAIL OUTLET DEALERSHIPS

Hindustan Petroleum Corporation Limited proposes to appoint dealers in Uttarakhand as per following details :

Sl. No.	Name of Location	Revenue District	Type of RO	Estimated Monthly Sales Potential #	Category	Type of Site	Minimum Dimension of Site (In Meters)*	Finance to be arranged by the applicant (Rs. in Lacs)	Mode of Selection	Fixed Fee/ Minimum Bid amount (Rs. in Lacs)	Security Deposit (Rs. in Lacs)		
1	VILLAGE PREMPUR LOSHYANI ON PANCHAYAT GHAR TO RTO CHOWK ROAD, DIST NAINITAL	NAINITAL	RURAL	70	SC	CFS	35	35	NA	4	Draw of Lots	NA	0.5
2	BETWEEN KM STONE 35 & 45 ON SH-29, DIST. PITHORAGARH	PITHORAGARH	REGULAR	100	SC	CFS	20	20	NA	5	Draw of Lots	NA	5
3	IN AND AROUND SRINAGAR BETWEEN KM STONE 330 & 334 ON NH-58	PAURI GARHWAL	REGULAR	150	SC	CFS	20	20	NA	5	Draw of Lots	NA	5
4	BETWEEN KM STONE 305 AND 315 ON NH-58	TEHRI-GARHWAL	REGULAR	150	OBC	DC	20	20	25	30	Draw of Lots	15	5
5	BETWEEN TAPOVAN AND SHIVPURI ON NH-58 TEHRIGARHWAL	TEHRI-GARHWAL	REGULAR	150	Open CC-1	DC	20	20	25	30	Draw of Lots	15	5
6	BETWEEN KM STONE 49 TO 52 ON SH 43 (IN AND AROUND VILLAGE DANYA)	ALMORA	REGULAR	100	Open	DC	20	20	25	30	Draw of Lots	15	5
7	BETWEEN KM STONE 77 AND 80 ON NH 87 E (NEW NAME NH 109)	ALMORA	REGULAR	150	Open	DC	20	20	25	30	Draw of Lots	15	5
8	WITHIN 3 KM FROM RANIKHET CANTONMENT AREA ON RANIKHET- KHAIRNA ROAD ON SH-14	ALMORA	REGULAR	115	OBC	CC	20	20	25	5	Bidding	30	5
9	RANIKHET WITHIN MUNICIPAL LIMITS NOT ON SH/NH	ALMORA	REGULAR	115	Open	CC	20	20	25	5	Bidding	30	5
10	PAURI GARHWAL WITHIN MUNICIPAL LIMITS NOT ON SH/NH	PAURI GARHWAL	REGULAR	100	ST	CFS	20	20	NA	5	Draw of Lots	NA	5
11	TANAKPUR WITHIN MUNICIPAL LIMITS NOT ON SH/NH	CHAMPAWAT	REGULAR	100	OBC	DC	20	20	25	40	Draw of Lots	15	5
12	TANAKPUR TO BANBASA ON NH 125	CHAMPAWAT	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	15	5
13	WITHIN 3KM FROM MUSSORIE ON SH-1, DEHRADUN	DEHRADUN	REGULAR	125	OBC	CC	20	20	25	5	Bidding	30	5
14	IN AND WITHIN 2KM OF MAJRA ON ANY MAIN ROAD, DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	OBC	DC	20	20	25	40	Draw of Lots	15	5
15	WITHIN 2KM FROM RISHIKESH BUS STAND, WITHIN RISHIKESH MUNICIPAL LIMITS OTHER THAN NH-58	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5
16	WITHIN 2KM FROM TRANSPORT NAGAR DEHRADUN ON ANY MAIN ROAD OTHER THAN NATIONAL HIGHWAY, WITHIN MUNICIPAL LIMIT DEHRADUN	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5
17	BETWEEN KM STONE 35- 41 ON ROAD CONNECTING ISBT CROSSING AND DAT MANDIR ON NH-72A	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5
18	ON MUSSORIE ROAD BETWEEN KM STONE 14-17 ON SH-1	DEHRADUN	REGULAR	115	OBC	CC	20	20	25	5	Bidding	30	5
19	WITHIN 1 KM FROM SURVEY CHOWK ON ANY ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5
20	WITHIN 1 KM FROM MAIN GATE OF FOREST RESEARCH INSTITUTE (FRI) ON ANY ROAD, OTHER THAN NH -72 WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5
21	WITHIN 1KM FROM HOTEL SOLITAIRE ON	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5

1	2	3	4	5	6	7	8	9a	9b	10	11	12	
61	BETWEEN KM STONE 43 TO 47 ON LHS ON NH 309 (BAZPUR TO KASHIPUR)	UDHAM SINGH NGR	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	15	5
62	BETWEEN KM STONE 0 & 10 ON SH-15 (UTTARKASHI - GHANSYALI ROAD)	UTTARKASHI	REGULAR	100	SC	CFS	20	20	NA	5	Draw of Lots	NA	5
63	BETWEEN KM STONE 20 & 22 ON NH-34, UTTARKASHI	UTTARKASHI	REGULAR	150	SC	CFS	20	20	NA	5	Draw of Lots	NA	5
64	IN AND AROUND CHINYALI SAUR BUS STAND ON TEHRI DHARASU ROAD UTTARKASHI, NH-94	UTTARKASHI	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5
65	WITHIN 2 KM OF MAIN BUS STAND WITHIN MUNICIPAL LIMIT VIKASNAGAR	DEHRADUN	REGULAR	100	Open	DC	20	20	25	40	Draw of Lots	15	5
66	FROM SANT NIRANKARI BHAWAN TO SHIVALIK NAGAR ON BAHADRABAD BHEL RD., HARIDWAR	HARIDWAR	REGULAR	160	Open	CC	35	35	25	5	Bidding	30	5
67	SITARGANJ TOWN WITHIN MUNICIPAL LIMIT NOT LOCATED ON NH/SH	UDHAM SINGH NGR	REGULAR	100	SC	CFS	20	20	NA	5	Draw of Lots	NA	5
68	FROM INDRA CHOWK, RUHRAPUR TO UP BORDER ON NH87	UDHAM SINGH NGR	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	15	5
69	RUHRAPUR TOWN WITHIN MUNICIPAL LIMIT NOT LOCATED ON ANY NH/SH	UDHAM SINGH NGR	REGULAR	150	SC CC-1	CFS	20	20	NA	5	Draw of Lots	NA	5
70	KASHIPUR TOWN WITHIN MUNICIPAL LIMIT NOT LOCATED ON ANY NH/SH	UDHAM SINGH NGR	REGULAR	100	Open	DC	20	20	25	40	Draw of Lots	15	5
71	KHATIMA TOWN WITHIN MUNICIPAL LIMIT NOT LOCATED ON ANY NH/SH	UDHAM SINGH NGR	REGULAR	125	OBC CC-1	CC	20	20	25	5	Bidding	30	5
72	BETWEEN PHULBATTI POLICE CHOWKI & UP BORDER ON SH 37	UDHAM SINGH NGR	REGULAR	150	SC	CFS	35	35	NA	5	Draw of Lots	NA	5
73	BETWEEN VILLAGE SHIMLA BAHADUR & VILLAGE FULSUNGI ON ROAD OPPOSITE GREENPLY FACTORY IN SIDCUL, RUHRAPUR	UDHAM SINGH NGR	REGULAR	160	Open	CC	40	40	25	5	Bidding	30	5
74	NEAR PROPOSED CONTAINER TERMINAL IN SIDCUL UNIFIED INDUSTRIAL AREA PHASE 14	UDHAM SINGH NGR	REGULAR	150	SC	CFS	40	40	NA	5	Draw of Lots	NA	5
75	KICCHA TOWN WITHIN MUNICIPAL LIMIT NOT LOCATED ON NH/SH	UDHAM SINGH NGR	REGULAR	130	OBC CC-1	CC	20	20	25	5	Bidding	30	5
76	GADARPUR WITHIN MUNICIPAL LIMIT NOT LOCATED ON NH/SH	UDHAM SINGH NGR	REGULAR	100	OBC	DC	35	35	25	50	Draw of Lots	15	5
77	BAZPUR WITHIN MUNICIPAL LIMIT NOT LOCATED ON NH/SH	UDHAM SINGH NGR	REGULAR	100	ST	CFS	35	35	NA	5	Draw of Lots	NA	5
78	BETWEEN KM STONE 70 & 80 ON NH-87	NAINITAL	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	15	5
79	UPTO 2 KM ON EITHER SIDE OF DEVIDHURA ON SHEHERPHATAK - LOHAGHAT ROAD, SH-10	CHAMPAWAT	REGULAR	115	Open CC-2	CC	20	20	25	5	Bidding	30	5
80	IN & WITHIN 1 KM OF VILLAGE DHALWALA ON RISHIKESH -NARENDER NAGAR ROAD	TEHRI-GARHWAL	RURAL	90	OBC CC-2	CC	20	20	12	4	Bidding	10	0.5
81	BETWEEN KM STONE 3 & 4 ON KIRTI NAGAR-BADIYARGARH ROAD	TEHRI-GARHWAL	RURAL	50	Open	DC	20	20	12	25	Draw of Lots	5	0.5
82	VILLAGE TALLA BAFILA ON BAGESHWAR DHARAMGARH ROAD	BAGESHWAR	RURAL	75	Open	CC	20	20	12	4	Bidding	10	0.5
83	VILLAGE PADEYARWALA ON BAGESHWAR GIRECHEENA ROAD	BAGESHWAR	RURAL	70	Open	CC	20	20	12	4	Bidding	10	0.5
84	WITHIN 4 KM FROM BAIJRO, ON KOTDWAR BAIJRO ROAD	PAURI GARHWAL	RURAL	90	Open	CC	20	20	12	4	Bidding	10	0.5
85	WITHIN AND AROUND 1 KM FROM VILLAGE SATPULI, NOT ON NH-119	PAURI GARHWAL	RURAL	50	Open	DC	20	20	12	25	Draw of Lots	5	0.5
86	BETWEEN KM STONE 0-3 ON RISHIKESH BYEPASS ROAD CONNECTING NH-58 TO NATRAJ CHOWK, RISHIKESH DEHRADUN	DEHRADUN	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
87	BETWEEN KM STONE 0 & 2 ON BHAWALA-SELAQUI ROAD/ RAJAWALA ROAD (NOT ON NH/SH), SELAQUI	DEHRADUN	RURAL	50	Open CC-2	DC	35	35	12	40	Draw of Lots	5	0.5
88	IN AND WITHIN 2KM FROM VILLAGE ROOSULPUR ON ANY MAIN ROAD OTHER THAN NATIONAL HIGHWAY 507 VIKASNAGAR	DEHRADUN	RURAL	50	OBC	DC	35	35	12	40	Draw of Lots	5	0.5
89	BETWEEN KM STONE 3 & 6 ON MDR 3, SHIMLA BYEPASS ROAD	DEHRADUN	RURAL	50	OBC	DC	35	35	12	40	Draw of Lots	5	0.5
90	WITHIN DOWLA VILLAGE AREA NOT ON NH-72, DEHRADUN	DEHRADUN	RURAL	90	SC	CFS	35	35	NA	4	Draw of Lots	NA	0.5
91	IN AND WITHIN VILLAGE MOTHOROWALA, ON DEHRADUN - MOTHOROWALA ROAD, OUTSIDE MUNICIPAL LIMIT	DEHRADUN	RURAL	70	SC CC-1	CFS	35	35	NA	4	Draw of Lots	NA	0.5
92	WITHIN 1 KM FROM TELIWALA RAILWAY CROSSING TOWARDS PANIYALA, ROORKEE	HARIDWAR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
93	WITHIN 2 KM FROM AZAD NAGAR CHOWK ON PANIYALA ROAD, ROORKEE	HARIDWAR	RURAL	50	Open CC-1	DC	35	35	12	40	Draw of Lots	5	0.5
94	WITHIN 2 KM FROM TELPURA ON PROPOSED BIHARIGARH TO HARIDWAR BYPASS IN DIST. HARIDWAR	HARIDWAR	RURAL	70	OBC	CC	35	35	12	4	Bidding	10	0.5
95	WITHIN 1 KM OF DHANAURI TIRAHA ON BHAGWANPUR - HARIDWAR ROAD TOWARDS BHAGWANPUR	HARIDWAR	RURAL	70	OBC	CC	35	35	12	4	Bidding	10	0.5
96	UPTO 1.5 KM FROM GOLA BRIDGE ON HALDWANI BYPASS TOWARDS KATHGODAM	NAINITAL	RURAL	75	ST	CFS	35	35	NA	4	Draw of Lots	NA	0.5
97	UPTO 2.5 KM FROM RTO CHOWK ON KALADUNGI ROAD VIA KAMALUAGANJ	NAINITAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
98	BETWEEN KM STONE 20-30 ON SHIMLA BYPASS ROAD (MDR 3), DEHRADUN	DEHRADUN	RURAL	70	SC	CFS	35	35	NA	4	Draw of Lots	NA	0.5
99	WITHIN 1 KM FROM HOTEL SOLITAIRE ON	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	15	5

Sl. No.	Description	Location	Category	Area (sq. m)	Open	DC	CC	CFS	NA	Draw of Lots	Bidding	Sl. No.	Description	Location	Category	Area (sq. m)	Open	DC	CC	CFS	NA	Draw of Lots	Bidding				
19	WITHIN 1 KM FROM SURVEY CHOWK ON ANY ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	309	96	UPTO 1.5 KM FROM GOLA BRIDGE ON HALDWANI BYPASS TOWARDS KATHGODAM	NAINITAL	RURAL	75	ST	CFS	35	35	NA	4	Draw of Lots	NA	0.5	
20	WITHIN 1 KM FROM MAIN GATE OF FOREST RESEARCH INSTITUTE (FRI) ON ANY ROAD, OTHER THAN NH -72 WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	309	97	UPTO 2.5 KM FROM RTO CHOWK ON KALADUNGI ROAD VIA KAMALUAGANJ	NAINITAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
21	WITHIN 1KM FROM HOTEL SOLITAIRE ON NH-72 ON HARIWAR BYPASS ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	309	98	UPTO 2 KM FROM NH 74 ON SHIMLA BYPASS ROAD (MDR 3), DEHRADUN	DEHRADUN	RURAL	70	SC	CFS	35	35	NA	4	Draw of Lots	5	0.5	
22	WITHIN 2KM FROM MAHANT INDERESH HOSPITAL ON ANY ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	175	Open CC-1	CC	20	20	25	5	Bidding	309	99	ON FALDU KHATA-KISHENPUR MAIN ROAD, KOTDWAR	PAURI GARHWAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
23	BETWEEN KM STONE 130 & 132 ON NH-72 (IN & AROUND RAMPUR KALAH)	DEHRADUN	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309	100	BEL ROAD, KOTDWAR	PAURI GARHWAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
24	BETWEEN KM STONE 108 & 118 ON NH-72	DEHRADUN	REGULAR	150	SC	CFS	40	40	NA	5	Draw of Lots	309	101	UPTO 500 MTRS FROM NH 121 ON DHANORI JAIPUR MARG, VILLAGE DHANORI PATTI	UDHAM SINGH NGR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
25	WITHIN 1 KM FROM CH RAJENDRA SINGH MEMORIAL HALL, GMS ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	SC CC-2	CFS	20	20	NA	5	Draw of Lots	309	102	VILLAGE GOPAL NAGAR ON GADARPUR-BALRAMPUR-SHAHADALIGANJ MARG ODR	UDHAM SINGH NGR	RURAL	70	Open	CC	35	35	12	4	Bidding	10	0.5	
26	ON MAIN ROAD CONNECTING GARHI CANTONMENT POLICE STATION AND BALLUPUR CHOWK, WITHIN CANTONMENT LIMITS	DEHRADUN	REGULAR	150	SC	CFS	20	20	NA	5	Draw of Lots	309	103	UPTO 2 KM FROM NH 74 ON CHOI ROAD, VILLAGE RAMPURA SHAKER	UDHAM SINGH NGR	RURAL	70	Open	CC	35	35	12	4	Bidding	10	0.5	
27	IN AND AROUND IT PARK ON SAHASTRADHARA ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	170	Open CC-1	CC	20	20	25	5	Bidding	309	104	UPTO 3 KM FROM SULTANPUR PATTI ON SULTANPUR PATTI- JAGARNATHPUR-BANAKHERA ROAD	UDHAM SINGH NGR	RURAL	100	SC	CFS	35	35	NA	4	Draw of Lots	NA	0.5	
28	BETWEEN KM STONE 0-4 ON NH-507 (IN & AROUND HERBERTPUR)	DEHRADUN	REGULAR	150	OBC	DC	40	40	25	70	Draw of Lots	309	105	UPTO 3.5 KM ON LAKARMAHI ROAD FROM INTERSECTION OF LAKARMAHI RD. AND NH 74 ON ROAD CONNECTING NH-72 TO VILLAGE SHANKARPUR HUKUMATPUR (NOT ON NH/SH)	DEHRADUN	RURAL	50	OBC	DC	35	35	12	40	Draw of Lots	5	0.5	
29	WITHIN 2KM FROM PRINCE CHOWK WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	180	Open CC-2	CC	20	20	25	5	Bidding	309	106	MANDI SAMITI CHOWK (SITAPUR) TO TRANSPORT NAGAR ON SARAI ROAD, HARIDWAR	HARIDWAR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
30	BETWEEN RAIWALA AND NEPALI FARMS ON NH-58, RISHIKESH	DEHRADUN	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309	107	ON ROAD JOINING VILLAGE BHOGPUR & VILLAGE SHAHPUR, DIST. HARIDWAR	HARIDWAR	RURAL	70	OBC	CC	35	35	12	4	Bidding	10	0.5	
31	BETWEEN KM STONE 165 & 172 ON NH-72 (DEHRADUN-HARIDWAR ROAD)	DEHRADUN	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309	108	WITHIN 3 KM OF DHANAURI TIRAHA ON TELIWALA ROAD	HARIDWAR	RURAL	70	OBC	CC	35	35	12	4	Bidding	10	0.5	
32	BETWEEN SAHARANPUR CHOWK & NIRANJAN PUR WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	Open	DC	20	20	25	40	Draw of Lots	309	109	ON ATARI-GANGAPUR PATTIYA-ANANDPUR ROAD, VILLAGE GANGAPUR PATTIYA (ON PROPOSED RUDRAPUR-KICCHA BYPASS)	UDHAM SINGH NGR	RURAL	50	OBC	DC	40	40	12	40	Draw of Lots	5	0.5	
33	BETWEEN KM STONE 0 & 6 ON SH-1, (RAJPUR ROAD) WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	SC	CFS	20	20	NA	5	Draw of Lots	309	110	WITHIN 2 KM FROM MADKOT ON MADKOT JAULJIBI ROAD	PITHORAGARH	RURAL	70	Open	CC	20	20	12	4	Bidding	10	0.5	
34	BETWEEN CLOCK TOWER AND BALLUPUR CHOWK ON CHAKRATA ROAD, WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	175	OBC	CC	20	20	25	5	Bidding	309	111	VILLAGE CHHINKI ON KICCHA - DARAU ROAD	UDHAM SINGH NGR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
35	BETWEEN IIP MAIN GATE AND RISPANA BRIDGE ON NH-72	DEHRADUN	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309	112	UPTO 3 KMS FROM THE JUNCTION OF NH-74 ON RICHHA - PIPALIA ROAD	UDHAM SINGH NGR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
36	EAST CANAL (EC) ROAD, WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	170	OBC CC-2	DC	20	20	25	40	Draw of Lots	309	113	VILLAGE GULARBHOJ ON GADARPUR-GULARBHOJ ROAD	UDHAM SINGH NGR	RURAL	80	OBC CC-1	CC	35	35	12	4	Bidding	10	0.5	
37	FROM DHARAM PUR CHOWK TO HARIDWAR BYPASS ON MATA MANDIR ROAD WITHIN DEHRADUN MUNICIPAL LIMITS	DEHRADUN	REGULAR	150	OBC	DC	40	40	25	70	Draw of Lots	309	114	VILLAGE DHARAMPURA ON BHURARANI-JAFFERPUR ROAD	UDHAM SINGH NGR	RURAL	50	OBC	DC	35	35	12	40	Draw of Lots	5	0.5	
38	WITHIN 2 KM FROM NEW MANDI TOWARDS MACCHI MOHALLA, ROORKEE	HARIDWAR	REGULAR	100	Open	DC	20	20	25	40	Draw of Lots	309	115	VILLAGE SAIL ON ALMORA-BAGESHWAR ROAD NOT ON NH/SH	ALMORA	RURAL	50	Open	DC	20	20	12	25	Draw of Lots	5	0.5	
39	FROM MILITARY CHOWK TO RAMPUR CHUNGI, ROORKEE ON NH 73 ON LHS WITHIN ROORKEE MUNICIPAL LIMITS	HARIDWAR	REGULAR	100	OBC	DC	40	40	25	50	Draw of Lots	309	116	VILLAGE MUKTESHWAR	NAINITAL	RURAL	70	OBC	CC	20	20	12	4	Bidding	10	0.5	
40	WITHIN 1.5 KM FROM HINDUSTAN LEVER CHOWK ON ANY ROAD, SIDCUL, HARIDWAR	HARIDWAR	REGULAR	100	OBC	DC	40	40	25	70	Draw of Lots	309	117	DHARCHULA WITHIN NAGAR PANCHAYAT LIMITS (NOT ON NH/SH)	PITHORAGARH	RURAL	50	SC	CFS	20	20	NA	4	Draw of Lots	NA	0.5	
41	AFTER 2 KM UP TO 4 KM FROM PROPOSED TOLL PLAZA (NH-58) ON PROPOSED BAHADARABAD BYPASS ROAD	HARIDWAR	REGULAR	150	OBC	DC	40	40	25	70	Draw of Lots	309	118	DIDHAT WITHIN NAGAR PANCHAYAT LIMITS (NOT ON NH/SH)	PITHORAGARH	RURAL	70	SC	CFS	20	20	NA	4	Draw of Lots	NA	0.5	
42	UPTO 2 KM FROM JWALAPUR RAILWAY STATION ON EITHER SIDE	HARIDWAR	REGULAR	150	SC CC-1	CFS	20	20	NA	5	Draw of Lots	309	119	WITHIN 5 KM FROM CHAMPAWAT ON CHAMPAWAT - KHETIKHAN ROAD	CHAMPAWAT	RURAL	50	Open CC-1	DC	20	20	12	25	Draw of Lots	5	0.5	
43	BETWEEN MALVIYA CHOWK AND ROORKEE RAILWAY STATION ON ROAD CONNECTING MALVIYA CHOWK & ROORKEE RAILWAY STATION, ROORKEE, WITHIN MUNICIPAL LIMIT	HARIDWAR	REGULAR	100	SC	CFS	20	20	NA	5	Draw of Lots	309	120	UPTO 2 KM ON EITHER SIDE OF BHUMIA MANDIR ON BHIKIYASEN - GANAI ROAD	ALMORA	RURAL	70	SC	CFS	20	20	NA	4	Draw of Lots	NA	0.5	
44	HARIDWAR WITHIN MUNICIPAL LIMIT	HARIDWAR	REGULAR	150	Open CC-1	DC	20	20	25	40	Draw of Lots	309	121	LALKUAN NOT ON NH/SH	NAINITAL	RURAL	50	SC CC-2	CFS	35	35	NA	4	Draw of Lots	NA	0.5	
45	ROORKEE WITHIN MUNICIPAL LIMIT	HARIDWAR	REGULAR	130	Open	CC	20	20	25	5	Bidding	309	122	VILLAGE RAMGARH	NAINITAL	RURAL	70	Open	CC	20	20	12	25	Draw of Lots	5	0.5	
46	BETWEEN KM STONE 185 & 188 ON NH 58 ON LHS	HARIDWAR	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309	123	VILLAGE KOTABAGH	NAINITAL	RURAL	50	Open	DC	20	20	12	25	Draw of Lots	5	0.5	
47	WITHIN 3 KM FROM NH 58 ON PROPOSED BYPASS FROM COLLEGE OF ENGINEERING ROORKEE TO MANGLAUR ON LHS	HARIDWAR	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309	124	ON ROAD JOINING NH-121 TO KUNDRESHWARI CROSSING WITHIN 1 KM ON EITHER SIDE OF ESCORT FARM	UDHAM SINGH NGR	RURAL	100	Open	CC	35	35	12	4	Bidding	10	0.5	
48	BETWEEN GANG NAHAR THANA AND ROORKEE RAILWAY STATION ON ROAD CONNECTING GANG NAHAR THANA & ROORKEE RAILWAY STATION, WITHIN MUNICIPAL LIMIT	HARIDWAR	REGULAR	125	OBC	CC	20	20	25	5	Bidding	309	125	ON HEERA NAGAR MUKHANI CALTEX ROAD (NAHAR WALI ROAD), HALDWANI OUTSIDE MUNICIPAL LIMIT	NAINITAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5	
49	UPTO 2 KM OF DESHRAKSHAK TIRAHA ON KANKHAL ROAD, HARIDWAR WITHIN MUNICIPAL LIMIT	HARIDWAR	REGULAR	150	OBC	DC	20	20	25	40	Draw of Lots	309	126														
50	BHIMTAL ON SH-10 (WITHIN BHIMTAL NAGAR PANCHAYAT LIMITS DIST NAINITAL)	NAINITAL	REGULAR	100	ST	CFS	20	20	NA	5	Draw of Lots	309															
51	HALDWANI WITHIN MUNICIPAL LIMIT ON SH 5	NAINITAL	REGULAR	100	Open	DC	20	20	25	40	Draw of Lots	309															
52	BETWEEN KM STONE 47 & 51 ON SH 41	NAINITAL	REGULAR	115	OBC	CC	35	35	25	5	Bidding	309															
53	BETWEEN KM STONE 4 & 9 ON SH 10 (RANIBAGH TO BHIMTAL)	NAINITAL	REGULAR	115	Open	CC	20	20	25	5	Bidding	309															
54	BETWEEN KATHGODAM RAILWAY STATION & BHIMTAL CROSSING ON NH 87	NAINITAL	REGULAR	150	OBC	DC	20	20	25	40	Draw of Lots	309															
55	HALDWANI WITHIN MUNICIPAL LIMIT NOT ON NH/SH	NAINITAL	REGULAR	150	SC	CFS	20	20	NA	5	Draw of Lots	309															
56	RAMNAGAR WITHIN MUNICIPAL LIMIT NOT ON NH/SH	NAINITAL	REGULAR	100	SC	CFS	20	20	NA	5	Draw of Lots	309															
57	NAINITAL TOWN WITHIN MUNICIPAL LIMIT NOT ON NH /SH	NAINITAL	REGULAR	100	Open	DC	20	20	25	40	Draw of Lots	309															
58	INDRA CHOWK RUDRAPUR TO VILLAGE	UDHAM SINGH NGR	REGULAR	150	Open	DC	40	40	25	70	Draw of Lots	309															

Sl. No.	Description	Location	Category	Area (sq. m)	Open	DC	CC	CFS	NA	Draw of Lots	Bidding		
96	UPTO 1.5 KM FROM GOLA BRIDGE ON HALDWANI BYPASS TOWARDS KATHGODAM	NAINITAL	RURAL	75	ST	CFS	35	35	NA	4	Draw of Lots	NA	0.5
97	UPTO 2.5 KM FROM RTO CHOWK ON KALADUNGI ROAD VIA KAMALUAGANJ	NAINITAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
98	UPTO 2 KM FROM NH 74 ON SHIMLA BYPASS ROAD (MDR 3), DEHRADUN	DEHRADUN	RURAL	70	SC	CFS	35	35	NA	4	Draw of Lots	5	0.5
99	ON FALDU KHATA-KISHENPUR MAIN ROAD, KOTDWAR	PAURI GARHWAL	RURAL	50	OBC	DC	35	35	12	40	Draw of Lots	5	0.5
100	BEL ROAD, KOTDWAR	PAURI GARHWAL	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
101	UPTO 500 MTRS FROM NH 121 ON DHANORI JAIPUR MARG, VILLAGE DHANORI PATTI	UDHAM SINGH NGR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
102	VILLAGE GOPAL NAGAR ON GADARPUR-BALRAMPUR-SHAHADALIGANJ MARG ODR	UDHAM SINGH NGR	RURAL	70	Open	CC	35	35	12	4	Bidding	10	0.5
103	UPTO 2 KM FROM NH 74 ON CHOI ROAD, VILLAGE RAMPURA SHAKER	UDHAM SINGH NGR	RURAL	70	SC	CFS	35	35	NA	4	Draw of Lots	NA	0.5
104	UPTO 3 KM FROM SULTANPUR PATTI ON SULTANPUR PATTI- JAGARNATHPUR-BANAKHERA ROAD	UDHAM SINGH NGR	RURAL	70	Open	CC	35	35	12	4	Bidding	10	0.5
105	UPTO 3.5 KM ON LAKARMAHI ROAD FROM INTERSECTION OF LAKARMAHI RD. AND NH 74 ON ROAD CONNECTING NH-72 TO VILLAGE SHANKARPUR HUKUMATPUR (NOT ON NH/SH)	DEHRADUN	RURAL	50	OBC	DC	35	35	12	40	Draw of Lots	5	0.5
106	MANDI SAMITI CHOWK (SITAPUR) TO TRANSPORT NAGAR ON SARAI ROAD, HARIDWAR	HARIDWAR	RURAL	50	Open	DC	35	35	12	40	Draw of Lots	5	0.5
107	ON ROAD JOINING VILLAGE BHOGPUR & VILLAGE SHAHPUR, DIST. HARIDWAR	HARIDWAR	RURAL	70	OBC	CC	35	35	12	4	Bidding	10	0.5
108	WITHIN 3 KM OF DHANAURI TIRAHA ON TELIWALA ROAD	HARIDWAR	RURAL										



हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
 (भारत सरकार का उपक्रम)
Hindustan Petroleum Corporation Limited
 (A Govt. of India Enterprise)

NOTICE FOR APPOINTMENT OF REGULAR / RURAL RETAIL OUTLET DEALERSHIPS
 1. Hindustan Petroleum Corporation Limited proposes to appoint dealers in Uttar Pradesh as per following details:

LOCATIONS UNDER AGRA RETAIL REGION

Sl. No.	Name of Location	Revenue District	Type of RO	Estimated monthly Sales Potential #	Category	Type of Site	Minim. Dimension of Site (In Meters)*	Finance to be arranged by the applicant (Rs. in Lacs)	Mode of Selection	Fixed Fee/ Mini Bid amount (Rs. in Lacs)	Security Deposit (Rs. in Lacs)	10	11	12	
1	2	3	4	5	6	7	8	9a	9b	10	11	12	13	14	15
			Regular/Rural	MS+HSD in Kls	SC SC CC-1 SC CC-2 ST ST CC-1 ST CC-2 OBC OBC CC-1 OBC CC-2 OPEN OPEN CC-1 OPEN CC-2	CC/DC/CL/CFS	Frontage	Depth	For eligibility	Estimated fund required for development of infrastructure for RO	Draw of Lots/Bidding				
1	BETWEEN KM STONE NO 262 & 265 ON AGRA TANTPUR ROAD (SH 39)	AGRA	REGULAR	130	SC	CFS	36	36	N/A	4	Draw of Lots	NA	5		
2	JHANSI CITY, UPTO 3 KM FROM NIRMALA CONVENT SCHOOL TOWARDS NANDANPURA CHAURAHA.	JHANSI	REGULAR	175	SC	CFS	20	20	N/A	4	Draw of Lots	NA	5		
3	AGRA ETAWAH ROAD (BETWEEN KM STONE NO 65 TO 75 ON SH-62)	FARRUKHABAD	REGULAR	120	SC	CFS	36	36	N/A	4	Draw of Lots	NA	5		
4	BETWEEN KM STONE 543 & 545 ON FARRUKHABAD BEWAR ROAD, SH 29	FARRUKHABAD	REGULAR	165	SC	CFS	40	45	N/A	4	Draw of Lots	NA	5		
5	BETWEEN KM STONE 126 & 130 ON NH 27 (JHANSI KANPUR HIGHWAY).	JHANSI	REGULAR	165	SC	CFS	40	45	NA	4	Draw of Lots	NA	5		
6	WITH IN 3 KMS FROM MP BORDER ON NH-26, SAGAR TO LALITPUR ROAD	LALITPUR	REGULAR	165	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5		
7	VILLAGE DHOORA (ON FATEHPUR SIKRI-KAGAROL ROAD)	AGRA	RURAL	105	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5		
8	2 KMS FROM BISAUJI TIRAHA EITHER TOWARDS BADAUN OR TOWARDS CHANDAUSI OR TOWARDS SAHASWAN	BADAUN	RURAL	75	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5		
9	UPTO 4 KMS FROM RADHAKUND ON GOVERDHAN BARSANA ROAD	MATHURA	RURAL	75	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5		
10	BM KM STONE NO. 34 & 37 ON SADABAD MATHURA ROAD	HATHRAS	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5		
11	NIDHAULI KALAN- JALESAR ROAD (BETWEEN KM STONE NO 18 & 20)	ETAH	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5		
12	TALEGRAM TOWN (ON TALEGRAM-INDERGARH ROAD)	KANNAUJ	RURAL	90	SC	CFS	36	36	NA	4	Draw of Lots	NA	5		
13	BETWEEN KM STONE 72 AND 75 ON NH 39 (JHANSI MAHOBA ROAD)	JHANSI	REGULAR	170	Open	CL	40	45	25	70	Draw of Lots	15	5		
14	UPTO 5 KM FROM LAUDI TIRAHA TOWARDS KUMHDORRA MAAF ON KHAJURAHU MAHOBA ROAD VIA LAUDI	MAHOBA	REGULAR	100	OBC	CL	36	36	25	50	Draw of Lots	15	5		
15	ON RHS FROM SHIVANI HOTEL TO MEDICAL TIRAHA ON NH 27	MAHOBA	REGULAR	100	OBC	CL	36	36	25	50	Draw of Lots	15	5		
16	UPTO 5 KM ON EITHER SIDE OF BHEL GATE ON NH 26 (JHANSI SAGAR HIGHWAY)	JHANSI	REGULAR	200	Open	CC	40	45	25	5	Bidding	30	5		
17	BETWEEN KM STONE 177 AND 182 ON NH2, LHS (AGRA - DELHI ROAD)	JHANSI	REGULAR	200	OBC	CC	40	45	25	5	Bidding	30	5		
18	BETWEEN KM STONE 137 & 140 ON BUDAUN-	AGRA	REGULAR	200	OBC	CC	40	45	25	4	Draw of Lots	NA	5		
19	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
20	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
21	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
22	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
23	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
24	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
25	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
26	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
27	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
28	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
29	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
30	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
31	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
32	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
33	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
34	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
35	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
36	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
37	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
38	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
39	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
40	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
41	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
42	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
43	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
44	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
45	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
46	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
47	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
48	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
49	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
50	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
51	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
52	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
53	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
54	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
55	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
56	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
57	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
58	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
59	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
60	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
61	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
62	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
63	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
64	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
65	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
66	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
67	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
68	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
69	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
70	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
71	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
72	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
73	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
74	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
75	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
76	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
77	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
78	BETWEEN KM STONE 137 & 140 ON BUDAUN-	BUDAUN	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
79	BETWEEN KM STONE 137 & 140 ON B														

LOCATIONS UNDER MEERUT RETAIL REGION

			313												
10	11	12	Sl. No.	Name of Location	Revenue District	Type of RO	Estimated monthly Sales Potential #	Category	Type of Site	Minimum Dimension of Site (In Meters)*	Financa to be arranged by the applicant (Rs. in Lacs)		Mode of Selection	Fixed Fee/ Minimum Bid amount (Rs. in Lacs)	Security Deposit (Rs. in Lacs)
Draw of Lots	NA	0.5									9a	9b			
Draw of Lots	5	0.5	1	2	3	4	5	6	7	8	9a	9b	10	11	12
Draw of Lots	5	0.5				Regular/ Rural	MS+ HSD In Kls	SC SC CC-1 SC CC-2 ST ST CC-1 ST CC-2 OBC OBC CC-1 OPEN OPEN CC-1 OPEN CC-2	CC/ DC/ CU/ CFS	Frontage	Depth	For eligibility	Estimated fund required for development of infrastructure for RO	Draw of Lots/ Bidding	
Draw of Lots	5	0.5													
Bidding	10	0.5													
Draw of Lots	NA	0.5													
Draw of Lots	5	0.5													
Bidding	10	0.5													
Draw of Lots	5	0.5													
Draw of Lots	NA	0.5	246	IN/AROUND PILAKHUA, ON PILAKHUA - MODINAGAR ROAD, WITHIN 2 KMS FROM RAILWAY CROSSING	HAPUR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Draw of Lots	5	0.5	247	ON GULAOTHI - SIKANDRABAD ROAD (SH - 100), FROM 1 TO 3 KMS FROM INTERSECTION WITH NH - 235	BULANDSHAHR	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA 5
Bidding	10	0.5	248	IN/AROUND JIRALI, ON DEBAI TO ANOOPSHAHR ROAD, BETWEEN KM STONE NOS. 49 AND 51	BULANDSHAHR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Draw of Lots	5	0.5	249	ON SHIKARPUR TO JHANGIRABAD ROAD, UPTO 3 KMS FROM INTERSECTION WITH SH - 18	BULANDSHAHR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Draw of Lots	NA	0.5	250	ON PAHASU TO SHIKARPUR ROAD WITHIN 2 KMS FROM INTERSECTION WITH KHURJA - CHATARI ROAD (SH-63)	BULANDSHAHR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Draw of Lots	5	0.5	251	ON SIYANA - B B NAGAR ROAD, ON MDR/ODR NO. 50W IN BETWEEN KM STONE NOS 7 AND 10	BULANDSHAHR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Bidding	10	0.5	252	IN AND AROUND HARRA BETWEEN KM STONE 18-24 ON SARIYANA BARAUT ROAD	MEERUT	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Draw of Lots	5	0.5	253	ON MEERUT ROHTA ROAD BETWEEN KM STONE NO 30 AND 32	MEERUT	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5
Draw of Lots	NA	0.5	254	IN AND AROUND CHANDAK ON BIJNOR HARIDWAR ROAD(ROAD NUMBER 93) BETWEEN	BIJNOR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA 0.5

196	VILLAGE SAKHROULI (ON JALESAR TO RAJAWLI ROAD)	ETAH	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	273	ON SURAJPUR - DADRI ROAD, WITHIN 1 KM FROM KASBA POLICE CHAUKI, SURAJPUR ON EITHER SIDE	G B NAGAR	REGULAR	200	Open	DC	26	20	25	50	Draw of Lots	15	5		
197	ETAH-NIDHAULI ROAD (BETWEEN KM STONE NO 11 & 13)	ETAH	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	274	IN AND AROUND PARTAPUR ON MEERUT DELHI ROAD BETWEEN GAIL OUTLET AND PARTAPUR FLYOVER	MEERUT	REGULAR	150	OBC	DC	26	20	25	50	Draw of Lots	16	6		
198	BETWEEN KM STONE NO. 13 & 15 ON RAMGHAT ROAD, ALIGARH	ALIGARH	RURAL	105	Open	CC	36	36	12	5	Bidding	10	0.5	275	IN AND AROUND TALHERI ON SH 69 BETWEEN KM STONE 34 AND 36	SAHARANPUR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
199	WITHIN 1KM FROM KOSMA CHOURAHA ON BOTH SIDE OF MAINPURI-SIRSAGANJ ROAD	MAINPURI	RURAL	90	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	276	ON SAHARANPUR DELHI ROAD SH 57, BETWEEN KM STONE 155 TO 158	SAHARANPUR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5		
200	UPTO 2 KM FROM NIDHAULI CHOWK, JALESAR TOWARDS SIKANDRA RAU ON JALESAR-SIKANDRA RAU ROAD	ETAH	RURAL	70	Open	CL	36	36	12	35	Draw of Lots	5	0.5	277	ON PURKAJI BYPASS ON NH58 (DELHI TO MANA ROAD) BETWEEN CHAINAGE 145 AND 147 ON RIGHT HAND SIDE	MUZAFFARNAGAR	REGULAR	150	SC	CFS	40	45	NA	4	Draw of Lots	NA	5		
201	BETWEEN KMS STONE NOS 32 & 37 ON SAURIKH TO TIRWA ROAD,	KANNAUJ	RURAL	90	Open	CL	36	36	12	35	Draw of Lots	5	0.5	278	ON BIJNOR CHANDPUR ROAD (SH 51) BETWEEN KM STONE 201 AND 209 ON RIGHT HAND SIDE	BIJNOR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
202	BETWEEN KM STONE NO 8 & 11 ON ALIGANJ-KURAWALI ROAD	ETAH	RURAL	70	SC CC-2	CFS	36	36	NA	4	Draw of Lots	NA	0.5	279	ON SERVICE LANE OF YAMUNA EXPRESSWAY, FROM INTERSECTION OF YAMUNA EXPRESSWAY WITH NOIDA - GR. NOIDA EXPRESSWAY TOWARDS JEWAR UPTIL 6 KMS	G B NAGAR	REGULAR	200	Open	CC	26	20	25	5	Bidding	30	5		
203	BETWEEN KMS STONE NOS 41 & 45 ON SAURIKH TO TIRWA ROAD,	KANNAUJ	RURAL	90	OBC CC-2	CL	36	36	12	35	Draw of Lots	5	0.5	280	ON JANSATH MEERAPUR ROAD BETWEEN KM STONE 27 AND 29 ON SH12A	MUZAFFARNAGAR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5		
204	BETWEEN KMS STONE NOS 10 & 13 ON ETAWAH TO KUMHAWAR ROAD,	ETAWAH	RURAL	100	Open	CC	36	36	12	5	Bidding	10	0.5	281	BETWEEN KM STONE 144 TO 148 ON SH 18 (GUNNAUR TO BADAUN ROAD)	SAMBHAL	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5		
205	1 KM ON EITHER SIDE OF NARONA TIRAHA ON ALIGARH RAMGHAT ROAD	ALIGARH	RURAL	80	Open	CL	36	36	12	35	Draw of Lots	5	0.5	282	IN AND AROUND AFZALGARH ON NH 734 (OLD NH 74) BETWEEN KM STONE 67 AND 69	BIJNOR	REGULAR	150	Open CC-1	DC	40	45	25	70	Draw of Lots	15	5		
206	BETWEEN KM STONE NO 30 & 33 ON JALESAR-AWAGARH ROAD	ETAH	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	283	B/W KM STONE 6 TO 12 ON SH-37, BAREILLY-BHOJIPURA ROAD	BAREILLY	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
207	VILLAGE NASRATPUR DEHAT, KURAWALI - GHIROR ROAD, MAINPURI (UP)	MAINPURI	RURAL	90	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	284	ON NH 34 (OLD NH 119) MAWANA BYEPASS BETWEEN KM STONE 35 AND 40	MEERUT	REGULAR	150	SC	CFS	40	45	NA	4	Draw of Lots	NA	5		
208	VILLAGE -NADAYAL ON BHAWANIPUR-NADAYAL ROAD, SAHASWAN	BUDAUN	RURAL	75	Open	CL	36	36	12	35	Draw of Lots	5	0.5	285	ON EITHERSIDE OF NH-24, B/W KM STONE 190 TO 193 FROM RAMPUR TOWARDS BAREILLY	RAMPUR	REGULAR	200	OBC	CC	40	45	25	5	Bidding	30	5		
209	UPTO 3 KM ON EITHER SIDE OF BAJAJ THERMAL POWER PLANT ON BAR BANPUR ROAD	LALITPUR	RURAL	90	OBC	CL	36	36	12	35	Draw of Lots	5	0.5	286	IN AND AROUND THANABHAWAN, BETWEEN KM STONE 115 AND 117 ON SH 57	SHAMLI	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
210	VILLAGE PARTHANIA ON MAHOBA MUSKARA RD.	MAHOBA	RURAL	90	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	287	IN AND AROUND NANU ON MEERUT SHAMLI ROAD (SH 82) BETWEEN KM STONE 15 AND 20	MEERUT	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
211	BETWEEN KM STONE NO 1 & 5 ON RAYA - NAUJHEEL ROAD	MATHURA	RURAL	95	Open	CC	36	36	12	5	Bidding	10	0.5	288	IN AND AROUND NAUGAWAN SADAT BETWEEN KM STONE 37 TO 42 ON SH 77 (AMROHA NOORPUR ROAD)	AMROHA	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5		
212	FROM QUADARGANJ BRIDGE TOWARDS QUADAR CHOWK ON QUADARGANJ-QUADAR CHOWK ROAD (WITHIN KASGANJ DISTRICT)	KASGANJ	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	289	ON SH82 BUDHANA -MEERUT ROAD BETWEEN KM STONE 36 AND 38	MUZAFFARNAGAR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5		
213	VILLAGE BICHPURI TO VILLAGE RAIBHA, ON BICHPURI - RAIBHA ROAD	AGRA	RURAL	135	Open	CC	36	36	15	5	Bidding	10	0.5	290	WITHIN 5 KM FROM BAHJOI WHILE GOING TOWARDS BABRALA ON NH 509 (OLD NH 93)	SAMBHAL	REGULAR	180	Open	DC	40	45	25	70	Draw of Lots	15	5		
214	ETAH-NIDHAULI ROAD (BETWEEN KM STONE NO 2 & 4)	ETAH	RURAL	75	OBC	CL	36	36	12	35	Draw of Lots	5	0.5	291	MUZAFFARNAGAR - OLD ROORKEE ROAD, BETWEEN KM STONE NO. 8 AND 10 DELHI NITI PASS ROAD	MUZAFFARNAGAR	REGULAR	100	Open CC-2	DC	26	20	25	50	Draw of Lots	15	5		
215	UPTO 4 KMS FROM WAJIRGANJ TOWARDS BILSI ON WAJIRGANJ TO BILSI ROAD	BUDAUN	RURAL	85	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	292	NEW BYPASS ROAD (UPTO 10 KM FROM INTERSECTION WITH NH-24 AT PARSAKHERA TOWARDS LUCKNOW)	BAREILLY	REGULAR	140	OBC CC-1	DC	40	45	25	70	Draw of Lots	15	5		
216	SADABAD MATHURA ROAD (UPTO 3 KMS FROM INTERSECTION OF NH-93 & SADABAD-MATHURA ROAD)	HATHRAS	RURAL	70	Open CC-1	DC	36	36	12	35	Draw of Lots	5	0.5	293	IN & AROUND JATPURA, BETWEEN KM STONE 359 TO 370 ON MORADABAD KASHIPUR ROAD ON SH 41	MORADABAD	REGULAR	100	SC CC-1	CFS	36	36	NA	4	Draw of Lots	NA	5		
217	BETWEEN KM STONE NO 2 & 4, ON FAIZBAGH SHAMSHABAD ROAD	FARRUKHABAD	RURAL	100	OBC	CL	36	36	12	35	Draw of Lots	5	0.5	294	ON GULAOTHI - SAIDPUR ROAD (SH-100) BETWEEN KM STONE NOS 67 AND 72	BULANDSHAHR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
218	UPTO 5KMS ON FATEHABAD SHAMSABAD ROAD FROM FATEHABAD INTERSECTION	AGRA	RURAL	85	Open	CL	36	36	12	35	Draw of Lots	5	0.5	295	ON NOORPUR AMROHA ROAD (SH 77) BETWEEN KM STONE 22 AND 26	BIJNOR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5		
219	SADABAD JALESAR ROAD (BETWEEN KM STONE NO. 9 & 11)	HATHRAS	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	296	IN AND AROUND UMARPUR BETWEEN KM STONE 3 TO 6 ON SH 78 (AMROHA TO PAKBARA ROAD VIA KAILSA)	AMROHA	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5		
220	WITHIN 2 KM FROM KUSHMHARA CHOURAHA ON MAINPURI-KUSHMHARA ROAD	MAINPURI	RURAL	100	Open	CC	36	36	12	5	Bidding	10	0.5	297	NEAR SANOTA, ON SIKANDRABAD - GALAOTHI ROAD (SH-100), WITHIN 2 KMS FROM MAIN CANAL ON EITHER SIDE	BULANDSHAHR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
221	VILLAGE BHADRAUL ON UJHANI-BHADRAUL RD.	BUDAUN	RURAL	75	OBC	CL	36	36	12	35	Draw of Lots	5	0.5	298	ON SIYANA - GARH ROAD (SH-65) FROM KM STONE NO. 29 TOWARDS GARH UPTIL BOUNDARY OF BULANDSHAHR DISTRICT	BULANDSHAHR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5		
222	BETWEEN KM STONE NO 10 & 13 ON NADHAULI-KAMPIL ROAD	KASGANJ	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	299	ON NAJIBABAD HARIDWAR ROAD NH 734 (OLD NH 74) BETWEEN KM STONE 42 AND 49	BIJNOR	REGULAR	150	OBC	DC	40	45	25	70	Draw of Lots	15	5		
223	UPTO 3 KMS ON MALPURA BYEPASS ROAD, FROM NH 3 CROSSING	AGRA	RURAL	100	Open	DC	36	36	12	35	Draw of Lots	5	0.5	300	IN/AROUND SHERKOT, BETWEEN KM STONE NO 49 AND 51 ON DHAMPUR - AFZALGARH ROAD NH 734 (OLD NH 74)	BIJNOR	REGULAR	150	SC	CFS	40	45	NA	4	Draw of Lots	NA	5		
224	BETWEEN KM STONE NO 5 & 7 ON SAHAWAR-KASGANJ ROAD	KASGANJ	RURAL	70	SC CC-1	CFS	36	36	NA	4	Draw of Lots	NA	0.5	301	ON NH34 BETWEEN KM STONE 59 AND 61 ON MEERAPUR BIJNOR ROAD	MUZAFFARNAGAR	REGULAR	150	Open	DC	40	45	25	70	Draw of Lots	15	5		
225	BETWEEN KM 6-10 FROM MUDI CROSSING ON AGRA JALESAR ROAD WHILE GOING FROM MUDI CROSSING TO JALESAR ROAD	AGRA	RURAL	120	OBC CC-1	CC	36	36	15	5	Bidding	10	0.5	302	ON SH 51 (CHANDPUR GAJRAULA ROAD) BETWEEN KM STONE 169 AND 174	BIJNOR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5		
226	UPTO 2 KMS FROM BUDAUN CHAURAHA TOWARDS KASGANJ ON BILSI BYPASS ROAD	BUDAUN	RURAL	90	Open	CL	36	36	12	35	Draw of Lots	5	0.5	303	ON KHURJA TO PAHASU ROAD, SH-63, LEAVING 1 KM GOING UPTO KM STONE NO. 4 FROM INTERSECTION WITH NH - 91	BULANDSHAHR	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5		
227	VILLAGE SHAHBAJPUR PUKHTA (ON NAGARIA-CHITTERA ROAD)	KASGANJ	RURAL	70	Open CC-2	CL	36	36	12	35	Draw of Lots	5	0.5	304	ON NH 34 (OLD NH 119) MAWANA BYEPASS BETWEEN KM STONE 25 AND 30	MEERUT	REGULAR	150	OBC	DC	40	45	25	70	Draw of Lots	15	5		
228	UPTO 3 KM FROM RAJGHAT DAM, EITHER ON LALITPUR ROAD OR JAKHORA ROAD	LALITPUR	RURAL	90	Open	CL	36	36	12	35	Draw of Lots	5	0.5	305	MUZAFFARNAGAR WML, ON MUZAFFAR NAGAR-BHOPA ROAD	MUZAFFARNAGAR	REGULAR	120	Open	DC	26	20	25	50	Draw of Lots	15	5		
229	AJITGANJ (ON MAINPURI KUSHMHARA ROAD)	MAINPURI	RURAL	90	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	306	IN AND AROUND KHEKRA TEHSIL, BAGHPAT ON SH 57 BETWEEN KM STONE 30 AND 32	BAGHPAT	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5		
230	UPTO 5 KMS ON FATEHABAD-FIROZABAD ROAD FROM FATEHABAD CROSSING	AGRA	RURAL	95	Open	CL	36	36	12	35	Draw of Lots	5	0.5	307	FROM ARNIA POLICE STATION UPTIL 6 KMS TOWARDS KHURJA ON ALIGARH - KHURJA ROAD (NH-31) ON LEFT HAND SIDE	BULANDSHAHR	REGULAR	200	SC	CFS	40	45	NA	4	Bidding	NA	5		
231	VILLAGE SAMTHAR (ON MOTH ROAD)	JHANSI	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	308	MEERUT, ON BIJLI BAMBHA BYEPASS ROAD (HAPUR BYEPASS) BETWEEN KM STONE NO 0 TO 2 ON LEFT HAND SIDE, FROM INTERSECTION WITH HAPUR ROAD	MEERUT	REGULAR	150	Open	DC	26	20	25	50	Draw of Lots	15	5		
232	VILLAGE AALIPUR KHEDA, BHANAUGHAT ROAD,	MAINPURI	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5																
233	PANDHARI, ON SUMERPUR TO TINDWARI ROAD	HAMIRPUR	RURAL	70	Open CC-1	DC	36	36	12	35	Draw of Lots	5	0.5																
234	VILLAGE SANJARPUR ON UJHANI-BILSI ROAD	BUDAUN	RURAL	85	OBC	CL	36	36	12	35	Draw of Lots	5	0.5																
235	VILLAGE MUSTAFABAD-EITHER ON FARIHA ROAD SHIKOHABAD ROAD, JASRANA ROAD OR EKA RD.	FIROZABAD	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5																
236	BETWEEN KM STONE 0 AND 3 ON ODR (MAURANIPUR DHAWKAR ROAD)	JHANSI	RURAL	95	Open	CL	36	36	12	35	Draw of Lots	5	0.5																
237	INDERGARH (ON INDERGARH TIRWA ROAD)	KANNAUJ	RURAL	90	OBC	CL	36	36	12	35	Draw of Lots	5	0.5																
238	KISNI (ON KISNI MAINPURI ROAD)	MAINPURI	RURAL	130	Open	CC	36	36	15	5	Bidding	10	0.5																
239	UPTO 3 KM FROM RAILWAY CROSSING TALBHET TOWARDS RAJGHAT, ON TALBHET RAJGHAT RD.	LALITPUR	RURAL	90	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5																
240	BETWEEN KM STONE NO 11 & 14 ON VAJIDPUR-AGSAULI ROAD	HATHRAS	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5																
241	BETWEEN KMS STONE NOS 77 & 79 ON THATIYA TO TIRWA ROAD,	KANNAUJ	RURAL	100	Open	CC	36	36	12	5	Bidding	10	0.5</																

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Contd. from previous page			4	5	6	7	8	9a	9b	10	11	12	1	2	3	4	5	6	7	8	9a	9b	10	11	12			
309	BAREILLY WML, WITHIN 2 KM FROM MANDI SAMITI JUNCTION TOWARDS VEER SAVARKAR NAGAR ON EITHER SIDE OF 100 FEET ROAD	BAREILLY	REGULAR	150	Open	DC	26	20	25	50	Draw of Lots	15	5	377	BETWEEN KM STONE 2 TO 7 ON MORADABAD AGWANPUR BYEPASS ROAD (TOWARDS SH-ERUA CHAURAHA VIA HAKIMPUR)	MORADABAD	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
310	VILLAGE MURSHADPUR, DANKAUR ON SERVICE LANE OF YAMUNA EXPRESSWAY	G B NAGAR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5	378	IN & AROUND DINGARPUR ON DINGARPUR TO KUNDERKEE ROAD BETWEEN KM STONE 5 TO 9	MORADABAD	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
311	IN AND AROUND BIJNOR ON CHAKKAR ROAD (FROM INTERSECTION OF CHAKKAR ROAD WITH MEERUT ROAD TO INTERSECTION OF CHAKKAR ROAD WITH NOORPUR ROAD)	BIJNOR	REGULAR	150	SC	CFS	26	20	NA	4	Draw of Lots	NA	5	379	KEMRI -RAMPUR ROAD (WITHIN 2 KM FROM KEMRI POLICE STATION)	RAMPUR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
312	GOVINDPURAM/SWARN JAYANTI PURAM/ MADHUBAN BAPUDHAM, ON ANY MAIN ROAD HAVING ROAD WIDTH OF 80 FT AND ABOVE	GHAZIABAD	REGULAR	150	Open	DC	26	20	25	50	Draw of Lots	15	5	380	VILLAGE PAPSARA ON AMROHA TO ATRASI ROAD	AMROHA	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
313	IN/AROUND AURANGABAD, ON SH-65, BETWEEN KM STONE NOS 12 & 17	BULANDSHAHR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	381	RAMPUR -SHADABAD ROAD(B/W KM STONE 2 TO 5 ON MDR 53)	RAMPUR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
314	IN AND AROUND DEOBAND ON SH 59 BETWEEN KM STONE 22 AND 25	SAHARANPUR	REGULAR	100	OBC CC-2	DC	36	36	25	40	Draw of Lots	15	5	382	ON GULAOTHI : DHAULANA ROAD WITHIN 2 KMS FROM INTERSECTION WITH NH-235	BULANDSHAHR	RURAL	70	Open	CC-2	DC	36	36	12	35	Draw of Lots	5	0.5
315	IN/AROUND SALEMUR, CHITSAUN ON BULANDSHAHR TO SHIKARPUR ROAD (SH-18) IN BETWEEN KM STONE NOS. 83 TO 87	BULANDSHAHR	REGULAR	100	SC CC-2	CFS	36	36	NA	4	Draw of Lots	NA	5	383	ON MANDI DHANORA TO NAUGAWAN SADAT ROAD BETWEEN KM STONE 8 TO 15	AMROHA	RURAL	70	OBC CC-1	DC	36	36	12	35	Draw of Lots	5	0.5	
316	MEERUT, ON MEERUT HAPUR ROAD (BETWEEN KM STONE NOS 0 AND 5 ON HAPUR ROAD ON LEFT HAND SIDE)	MEERUT	REGULAR	150	Open	DC	26	20	25	50	Draw of Lots	15	5	384	KIRATPUR, BETWEEN KM STONE 0 AND 2 ON KIRATPUR - NAGINA ROAD	BIJNOR	RURAL	70	OBC CC-1	DC	36	36	12	35	Draw of Lots	5	0.5	
317	IN AND AROUND NAGAL ON SH59 BETWEEN KM STONE 41 AND 43	SAHARANPUR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	385	ISLAMNAGAR RAMPURA ON MORADABAD TO THAKURDWARA ROUTE, VIA KOTHIWAL DENTAL COLLEGE BYE PASS ROAD	MORADABAD	RURAL	70	SC CC-1	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
318	IN/AROUND CHELAPUR ON BIJNOR MORADABAD ROAD (SH 78) FROM KM STONE NO 47 TO 51	BIJNOR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	386	NEAR VILL-DANKOLI (WITHIN 3 KMS FROM MILAKPUR CROSSING ON BAGHPAT-CHAMRAWAL ROAD)	MORADABAD	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
319	IN AROUND BEESALPUR (WITHIN 3 KM FROM BARAHE PATTHAR CHOWK TOWARDS PILIBHIT ON SH 29)	PILIBHIT	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5	387	IN AROUND VILLAGE GULARIYA, WITHIN 3 KM FROM GULARIYA BHUPESINGH TIRHA TOWARDS GHUNSYAI ON PURANPUR BANDA MARG	PILIBHIT	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
320	BETWEEN KM STONE 110 AND 116 ON NH58 ON DELHI TO MANA ROAD ON LEFT HAND SIDE	MUZAFFARNAGAR	REGULAR	150	Open	CC	40	45	25	5	Bidding	30	5	388	BETWEEN KM STONE 3 AND 5 ON CHAPPAR-ROHANA ROAD	MUZAFFARNAGAR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
321	BETWEEN KM STONE 122 TO 128 ON NH 9 (OLD NH 24) MORADABAD TO DELHI ON RIGHT HAND SIDE	AMROHA	REGULAR	200	Open	CC	40	45	25	5	Bidding	30	5	389	IN AROUND KAIRUA VILLAGE ,ON DHAKNI -BHAGWANTAPUR ROAD (WITHIN KM STONE NO 2 TO 4 FROM DHAKNI TO BHAGWANTAPUR)	BAREILLY	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
322	IN/AROUND NAGINA, BETWEEN KM STONE NO 29 AND 35 ON NAGINA - DHAMPUR ROAD NH 734 (OLD NH 74)	BIJNOR	REGULAR	150	SC	CFS	40	45	NA	4	Draw of Lots	NA	5	390	ON MDR NO 42 BETWEEN KM STONE 16 AND 18 ON MEERUT -KILAPARIKSHIT GARH ROAD	MEERUT	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
323	UPTO KM STONE NO 36 FROM SOHRABGATE BUS DEPOT ON MEERUT GARH ROAD (SH14)	MEERUT	REGULAR	150	OBC	DC	36	36	25	40	Draw of Lots	15	5	391	WITHIN 2 KM ON EITHER SIDE OF FARRUKH NAGAR POLICE CHAUKI, ON LONI TO MURAD NAGAR ROAD	GHAZIABAD	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
324	IN/AROUND NANPUR, LODHIPUR ON GARH MUKTESHWAR TO MEERUT ROAD (SH-14) BETWEEN KM STONES NOS 9 & 13	HAPUR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5	392	VILLAGE: DHARAMPUR KALAN ON BILARI TO SHAHABAD ROAD	MORADABAD	RURAL	75	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
325	SEOHARA, ON KANTH - DHAMPUR ROAD (SH 49) BETWEEN KM STONE NOS 50 AND 54	BIJNOR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	393	ON KHATAULI BUDHANA RD BETWEEN KM STONE 41 AND 43 ON MDR NO. 22W	MUZAFFARNAGAR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
326	ON MEERUT - SHAMLI ROAD (SH 82) BETWEEN KM STONE 8 TO 14	MEERUT	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	394	ON BULANDSHAHR TO JEWAR ROAD, UPTIL KM STONE NO. 7 FROM INTERSECTION WITH NH - 91	BULANDSHAHR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
327	ON BIJNOR NOORPUR ROAD (SH 76) BETWEEN KM STONE NOS 4 AND 10	BIJNOR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	395	IN AND AROUND NIWADA TIWAYA BETWEEN KM STONE 15 AND 17 ON NAUJAGA PEER - NIWADA TIWAYA ROAD	SAHARANPUR	RURAL	70	Open	CC-1	DC	36	36	12	35	Draw of Lots	5	0.5
328	IN/AROUND RAJ NAGAR EXTENTION, ON RAJ NAGAR EXTENTION/MEERUT BYPASS ROAD, FROM INTERSECTION WITH GT/HAPUR ROAD TO INTERSECTION WITH MEERUT ROAD (NH-58)	GHAZIABAD	REGULAR	200	OBC	DC	26	20	25	50	Draw of Lots	15	5	396	WITHIN 2 KM FROM MILAK KHANAM POLICE STATION TOWARDS MATHKHERA ON BILASPUR SUAR MAIN RD	RAMPUR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
329	IN/AROUND HAPUR, ON GARH ROAD, BETWEEN RAILWAY CROSSING AND INTERSECTION WITH NH - 24	HAPUR	REGULAR	150	SC	CFS	26	20	NA	4	Draw of Lots	NA	5	397	IN AROUND VILLAGE GOPALPUR AZIPUR ON ABHAYPUR AAGRAS ROAD(B/W KM STONE 7 TO 9)	BAREILLY	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
330	ON HAPUR - GULAOTHI ROAD (NH-235) FROM KM STONE NO 35 TOWARDS GULAOTHI UPTIL BOUNDARY OF HAPUR DISTRICT	HAPUR	REGULAR	200	Open	CC	40	45	25	5	Bidding	30	5	398	ON HAPUR - KITHORE ROAD FROM INTER SECTION WITH NH-235 TO KM STONE NO. 44	HAPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
331	ON SH 76 (BIJNOR MORADABAD ROAD) FROM KM STONE NO 37 TO 44	BIJNOR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5	399	VILLAGE BELWARA ON MDR 65W MORADABAD MAINITAL (TOWARDS TANDA) ROAD	MORADABAD	RURAL	120	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
332	ON HINDON CUT CANAL ROAD FROM INTERSECTION WITH ARUNAASAF ALI/CISF MARG TO INTERSECTION WITH NH-58	GHAZIABAD	REGULAR	150	OBC CC-1	DC	26	20	25	50	Draw of Lots	15	5	400	BETWEEN KM STONE 8 TO 15 ON MORADABAD SAMBAL ROAD (MDR 69)	MORADABAD	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
333	ON MEERUT- BAGHPAT ROAD (SH 14) BETWEEN KM STONE NO 54 TO 58 ON LEFT HAND SIDE	MEERUT	REGULAR	100	SC CC-1	CFS	36	36	NA	4	Draw of Lots	NA	5	401	VILLAGE MUNDIA KHERA ON BILARI TO ASAFPUR ROAD	MORADABAD	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
334	MEERUT HAPUR ROAD (NH 235) BETWEEN KM STONE 8 AND 14	MEERUT	REGULAR	150	Open	CC-2	DC	40	45	25	70	Draw of Lots	15	5	402	IN/AROUND ANOOPSHAHR, ON ALIGARH BUS STAND CHAURAHA TO JHANGIRABAD ROAD, UPT'L 3 KMS FROM ALIGARH BUS STAND CHAURAHA	BULANDSHAHR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
335	IN/AROUND NARORA ON NH - 93, BETWEEN KM STONE NOS. 134 AND 139	BULANDSHAHR	REGULAR	200	OBC	CC	40	45	25	5	Bidding	30	5	403	ON SIKANDRABAD - KHURJA ROAD (OLD GT ROAD) UPTIL 3 KMS FROM JEWAR BUS STAND TIRAHA	BULANDSHAHR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
336	ON GHAZIABAD TO MUSSORIE ROAD, ON NH-24, BETWEEN KM STONE NOS. 26 AND 32	GHAZIABAD	REGULAR	200	Open	CC	40	45	25	5	Bidding	30	5	404	IN AND AROUND MANDAWAR ON BIJNOR - HARIDWAR ROAD(ROAD NUMBER 93) BETWEEN KM STONE 9 AND 14KM	BIJNOR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5	
337	BETWEEN KM STONE 125 AND 130 ON NH58 ON DELHI TO MANA ROAD ON LEFT HAND SIDE	MUZAFFARNAGAR	REGULAR	150	OBC	DC	40	45	25	70	Draw of Lots	15	5	405	ON AFZALGARH - KALAGARH ROAD BETWEEN AFZALGARH POLICE STATION AND 7 KM STONE	BIJNOR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5	
338	SAHARANPUR WML, ON HASANPUR CHUNGI CIRCUIT HOUSE ROAD	SAHARANPUR	REGULAR	100	Open	DC	26	20	25	50	Draw of Lots	15	5	406	IN/AROUND VILLAGE SHEKHPURA KADAM, ON PAPER MILL ROAD BETWEEN KM STONE 10 AND 12	SAHARANPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
339	INDIRAPURAM/VAISHALI/VASUNDHARA, ON ANY MAIN ROAD HAVING ROAD WIDTH OF 80 FT AND ABOVE	GHAZIABAD	REGULAR	200	Open	DC	26	20	25	50	Draw of Lots	15	5	407	IN/AROUND RABUPURA ON JHAJHAR - BHAIPUR ROAD WITHIN 1 KMS OF PUBLIC INTER COLLEGE ON EITHER SIDE	G B NAGAR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5	
340	SHAMLI WML	SHAMLI	REGULAR	110	SC	CFS	26	20	NA	4	Draw of Lots	NA	5	408	IN & AROUND VILLAGE DINGARPUR, BETWEEN KM STONE 11 TO 14 ON DINGARPUR TO PAKBARA ROAD	MORADABAD	RURAL	70	OBC CC-2	DC	36	36	12	35	Draw of Lots	5	0.5	
341	WITHIN 3 KM FROM CENTRE OF AMARIYA	PILIBHIT	REGULAR	150	OBC	DC	40	45	25	70	Draw of Lots	15	5	409	BETWEEN GANDHI COLONY AND NH58	MUZAFFARNAGAR	RURAL	70	SC CC-2	CFS	36	36	NA	4	Draw of Lots	NA	0.5	

339	CIRCUIT HOUSE ROAD INDIRAPURAM/VAISHALI/VASUNDHARA, ON ANY MAIN ROAD HAVING ROAD WIDTH OF 80 FT AND ABOVE	GHAZIABAD	REGULAR	200	Open	DC	26	20	25	50	Draw of Lots	15	5
340	SHAMLI WML	SHAMLI	REGULAR	110	SC	CFS	26	20	NA	4	Draw of Lots	NA	5
341	WITHIN 3 KM FROM CENTRE OF AMARIYA THANA TOWARDS PILIBHIT ON PILIBHIT- SITARGANJ ROAD, NH-30	PILIBHIT	REGULAR	150	OBC	DC	40	45	25	70	Draw of Lots	15	5
342	IN AND AROUND MAKHYALI ON SH 12 BETWEEN KM STONE 79 AND 81 ON BHOPA ROAD	MUZAFFARNAGAR	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5
343	MEERUT, ON MEERUT HAPUR ROAD (BETWEEN KM STONE NOS 0 AND 5 ON HAPUR ROAD ON RIGHT HAND SIDE)	MEERUT	REGULAR	150	Open CC-1	DC	26	20	25	50	Draw of Lots	15	5
344	BULANDSHAHR TO SIYANA ROAD, ON SH-65, BETWEEN KM STONE NOS 2 & 5	BULANDSHAHR	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5
345	IN/AROUND CHANDPUR SIAU, ON CHANDPUR- BIJNOR ROAD (SH 51) BETWEEN KM STONE 177 TO 183	BIJNOR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5
346	IN/AROUND AHMADGARH ON SHIKARPUR TO DEBAI ROAD, SH - 18, BETWEEN KM STONE NOS. 106 TO 109	BULANDSHAHR	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5
347	BAREILLY WML, FROM DELA PEER CHORAHA TO AIRFORCE GATE ON BAREILLY PILIBHIT RD	BAREILLY	REGULAR	150	Open	DC	26	20	25	50	Draw of Lots	15	5
348	IN/AROUND AKBARABAD, ON NH 734 (OLD NH 74) WITHIN 1 KM TO 3 KM ON EITHER SIDE, FROM THE INTERSECTION OF NH 734 WITH NAGINA KIRATPUR ROAD	BIJNOR	REGULAR	150	OBC	DC	40	45	25	70	Draw of Lots	15	5
349	SAHARANPUR WML	SAHARANPUR	REGULAR	100	SC	CFS	26	20	NA	4	Draw of Lots	NA	5
350	IN/AROUND KHURJA, ON OLD GT ROAD, BETWEEN ALIGARH CHUNGI AND JEWAR BUS STAND CHAURAHA	BULANDSHAHR	REGULAR	100	Open	DC	26	20	25	50	Draw of Lots	15	5
351	ON BAREILLY BADAUN ROAD(B/W CHOUPLA OVER BRIDGE TO CHAUBARI RAILWAY CROSSING, CHAUBARI)	BAREILLY	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5
352	ON PURKAJI BYPASS ON NH58 (DELHI TO MANA ROAD) BETWEEN CHAINAGE 145 AND 147 ON LEFT HAND SIDE	MUZAFFARNAGAR	REGULAR	150	Open	CC	40	45	25	5	Bidding	30	5
353	IN AND AROUND NANAUTA ON SH57 BETWEEN KM STONE 131 & 134	SAHARANPUR	REGULAR	100	OBC	DC	36	36	25	40	Draw of Lots	15	5
354	WITHIN 3 KM OF BARKHERA THANA TOWARDS PILIBHIT, ON SH 29 (PILIBHIT BEESALPUR ROAD)	PILIBHIT	REGULAR	100	Open	DC	36	36	25	40	Draw of Lots	15	5
355	FROM 1 KM OF DHAMORA BYPASS RD JUNCTION TO MILAK ON EITHER SIDE ON NH-24	RAMPUR	REGULAR	200	Open	CC	40	45	25	5	Bidding	30	5
356	IN AND AROUND JALALABAD BETWEEN KM STONE 119 AND 121 ON SH57	SHAMLI	REGULAR	100	SC	CFS	36	36	NA	4	Draw of Lots	NA	5
357	WITHIN 8 KM FROM BILARI WHILE GOING TOWARDS CHANDAUSI ON NH 509 (OLD NH 93)	MORADABAD	REGULAR	200	OBC	CC	40	45	25	5	Bidding	30	5
358	RAMPUR BILASPUR ROAD ON NH-9 (UPTO 10 KM FROM INTERSECTION WITH NH-24 TOWARDS BILASPUR)	RAMPUR	REGULAR	200	Open	DC	40	45	25	70	Draw of Lots	15	5
359	BETWEEN LAKRI FAZALPUR TO RTO OFFICE ON MORADABAD MINI BYE PASS ROAD	MORADABAD	REGULAR	100	Open	DC	26	20	25	50	Draw of Lots	15	5
360	ON NEW BYPASS ROAD OF NH 24 (WITHIN 1 KM TO 4 KM TOWARDS PARSAKHERA FROM INTERSECTION WITH NH-30)	BAREILLY	REGULAR	120	SC	CFS	40	45	NA	4	Draw of Lots	NA	5
361	ON KHATAULI BYPASS BETWEEN KM STONE 97 AND 103 ON NH58 ON DELHI MANA ROAD ON LEFT HAND SIDE	MUZAFFARNAGAR	REGULAR	150	OBC	CC	40	45	25	5	Bidding	30	5
362	ON BABUGARH TO B B NAGAR ROAD, WITHIN 3 KMS FROM INTERSECTION WITH NH - 24	HAPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
363	ON MODINAGAR TO NIWARI ROAD WITHIN 5 KMS FROM INTERSECTION WITH GHAZIABAD - MEERUT ROAD (NH-58)	GHAZIABAD	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
364	IN & AROUND VILLAGE SIRSEE ON SIRSEE BILARI ROAD BETWEEN KM STONE 12 TO 15	SAMBHAL	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
365	ON MURADNAGAR - RAWLI ROAD WITHIN 4 KMS FROM INTERSECTION WITH NH-58	GHAZIABAD	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
366	VILLAGE PALULA ON JOYA TO SAMBHAL ROAD	AMROHA	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
367	VILLAGE BANJARIA,BAHERI -BANJARIA ROAD	BAREILLY	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5
368	ON NARORA TO RAJGHAT RD, UPTO 4 KMS FROM PT. DEENDAYAL CHOWK TOWARDS RAJGHAT	BULANDSHAHR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
369	WITHIN 2 KM ON EITHERSIDE OF PURVA MADHYMIC VIDYALYA AT NAVDIA DHANESH, ON PURANPUR KALINAGAR ROAD	PILIBHIT	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
370	ON NEHTAUR - KOTWALI ROAD (ROAD NUMBER 85) BETWEEN KM STONE NO 0 AND 7	BIJNOR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
371	IN AND AROUND MEHNGI ON NANAUTA-GANGOH ROAD BETWEEN KM STONE 5 & 7	SAHARANPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
372	ON SIKANDRABAD - KHURJA ROAD (OLD GT ROAD) WITHIN 2 KMS FROM CHOLA CHOWKI CHAURAHA TOWARDS SIKANDRABAD	BULANDSHAHR	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5
373	KILA PARIKSHITGARH, BETWEEN KM STONE NO 14 AND 18 ON KITHORE -KILAPARIKSHIT GARH ROAD	MEERUT	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
374	WITHIN 3 KM ON EITHER SIDE FROM TEHSIL GATE SUAR ON MDR 49	RAMPUR	RURAL	70	Open CC-1	DC	36	36	12	35	Draw of Lots	5	0.5
375	WITHIN 2 KM FROM MARHI CHOWK TOWARDS RAMNAGAR ON AONLA-RAMNAGAR MAIN ROAD	BAREILLY	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
376	ON BAREILLY BEESALPUR ROAD MDR 149W (BETWEEN KM STONE 7 TO KM STONE 10 FROM BAREILLY TOWARDS BHUTA)	BAREILLY	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5

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408	COLLEGE ON EITHER SIDE IN & AROUND VILLAGE DINGARPUR, BETWEEN KM STONE 11 TO 14 ON DINGARPUR TO PAKBARA ROAD	MORADABAD	RURAL	70	OBC CC-2	DC	36	36	12	35	Draw of Lots	5	0.5
409	BETWEEN GANDHI COLONY AND NH58 CROSSING ON PANCHEDA ROAD	MUZAFFARNAGAR	RURAL	70	SC CC-2	CFS	36	36	NA	4	Draw of Lots	NA	0.5
410	TANDA (ON TANDA TO KHURD ROAD WITHIN 3 KM FROM TANDA CHAURAHA)	RAMPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
411	IN AND AROUND RAJPURA ON GAWAN TO BABRALA ROAD BETWEEN KM STONE 10 TO 14	SAMBHAL	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
412	ON DEBAI TO ATRAULI ROAD, UPTO 3 KMS FROM INTERSECTION WITH NH - 93	BULANDSHAHR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
413	NAKUR SHERMAU GANGO ROAD BETWEEN KM STONE 7 AND 9	SAHARANPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
414	ON BARAUT - BINOLI ROAD(ROAD NUMBER 34) BETWEEN KM STONE 46 AND 51	BAGHPAT	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5
415	ON MIRGANJ TO SIRALI ROAD(WITHIN 1 KM FROM SIRALI CHAURAHA TOWARDS SIRALI)	BAREILLY	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
416	ON NOORPUR - SEOHARA ROAD BETWEEN KM STONE 0 TO 4KM	BIJNOR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
417	IN AROUND VILLAGE DEVRANIYA, WITHIN 3 KM FROM DEVRANIYA POLICE CHOWKI TOWARDS BUKHARA ON FARIDPUR BUKHARA ROAD	BAREILLY	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5
418	ON BUDHANA KANDHLA ROAD 22W MDR BETWEEN KM STONE 18 & 20	MUZAFFARNAGAR	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
419	IN AND AROUND GAWAN ON GAWAN TO SAMBHAL ROAD BETWEEN KM STONE 0 TO 3	SAMBHAL	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
420	BETWEEN JEWAR CHAURAHA AND KM STONE NO. 26 ON JEWAR TO KHURJA ROAD	G B NAGAR	RURAL	70	Open CC-1	DC	36	36	12	35	Draw of Lots	5	0.5
421	IN AROUND VILLAGE LOHARPURA, ON PURANPUR MUJHA KHURD ROAD	PILIBHIT	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
422	VILLAGE NANHERA ALIHARPUR/ DEVIPURA (ON KAILS ROAD)	AMROHA	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5
423	VILLAGE: AGWANPUR UNDER MORADABAD TEHSIL	MORADABAD	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
424	IN AROUND VILLAGE LOHARI, ON AONLA- ALIGANJ ROAD (FROM KM STONE 3 TO 6 TOWARDS ALIGANJ)	BAREILLY	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
425	ON BARAUT - BUDHANA ROAD (ROAD NUMBER 135W) BETWEEN KM STONE 58 AND 61	BAGHPAT	RURAL	70	OBC	DC	36	36	12	35	Draw of Lots	5	0.5
426	IN AND AROUND AMINAGAR SARAI ON ROAD NUMBER 159W BETWEEN KM STONE 21 AND 24KM	BAGHPAT	RURAL	70	SC	CFS	36	36	NA	4	Draw of Lots	NA	0.5
427	IN/AROUND VILLAGE HAREITY, BETWEEN BHARAT MATA CHOWK AND RAKESH CHEMICALS ON JANTA ROAD	SAHARANPUR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
428	ON PURKAJI LAKSAR ROAD MDR 6W BETWEEN KM STONE 6 AND 4	MUZAFFARNAGAR	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
429	VILLAGE REHARA ON REHARA TO BABRALA ROAD	AMROHA	RURAL	70	Open	DC	36	36	12	35	Draw of Lots	5	0.5
430	IN & AROUND VILLAGE DHABARASI (B/W KM STONE 7 TO 10 ON UJHARI TO DHABARSI ROAD)	AMROHA	RURAL	70	OBC CC-1	DC	36	36	12	35	Draw of Lots	5	0.5

Volumes indicated are based on market conditions and may undergo change. Applicants are advised to make their own assessment of potential.

* The site should either be Owned or on lease with applicant for minimum 30 years or Applicant should have firm offer for the same. The explanation of the columns in the table is given in the Brochure which also contains detailed guidelines of selection procedure for dealership along with Application form and other relevant details. The Brochure is available at a cost of Rs. 100/- from the Company Offices at the addresses mentioned below. It is also hosted in the Company Website (www.hindustanpetroleum.com) and can be downloaded free of cost.

APPLICANTS, IN THEIR OWN INTEREST, SHOULD CAREFULLY GO THROUGH THE "BROCHURE" AND UNDERSTAND CONDITIONS OF SELECTION BEFORE SUBMITTING THEIR APPLICATION.

Application for RO dealership along with enclosures complete in all respect with Non-refundable application fee (Rs. 100/- in respect of Rural ROs (Rs.50/- for SC/ST category locations) and Rs. 1000/- in respect of Regular ROs. (Rs. 500/- for SC/ST category locations) and Initial Down Payment (IDP) towards bidding amount (Rs. 50,000/- for Rural ROs and Rs. 1,50,000/- for Regular ROs), if applicable, by separate Demand Drafts/Pay Orders drawn on any Scheduled Bank in favour of Hindustan Petroleum Corporation Limited payable at the respective Retail Region Office must be submitted so as to reach the respective office address mentioned below by 1700 Hrs. on 17/11/2014

Chief Regional Manager, Hindustan Petroleum Corporation Limited For locations mentioned in Sr.nos. 01 to 245
85/4, Ispat Bhawan, 3rd floor, Sanjay Place, Agra-282 002 (U.P.)
(All payments regarding location sr.no.01 to 245 under Agra Retail Region should be payable at Agra only)

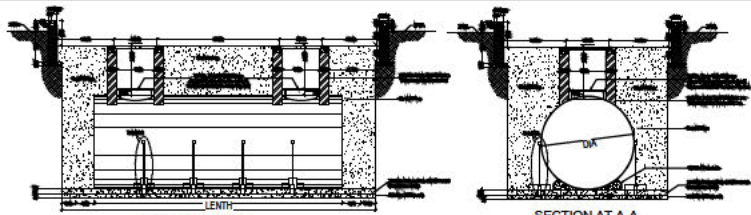
Chief Regional Manager, Hindustan Petroleum Corporation Limited For locations mentioned in Sr. nos. 246 to 430
Gram-Pootha, Vedyaspuri, Partapur Industrial Estate, MEERUT-250 103 (U.P.)
(All payments regarding location sr.no. 246 to 430 under Meerut Retail Region should be payable at Meerut only)

Facility to submit application on-line is also provided in our website as mentioned above. Provision has also been given to upload copies of the relevant documents.

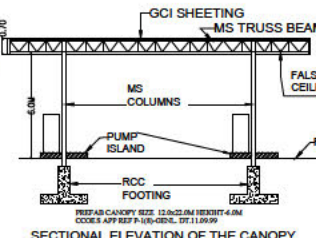
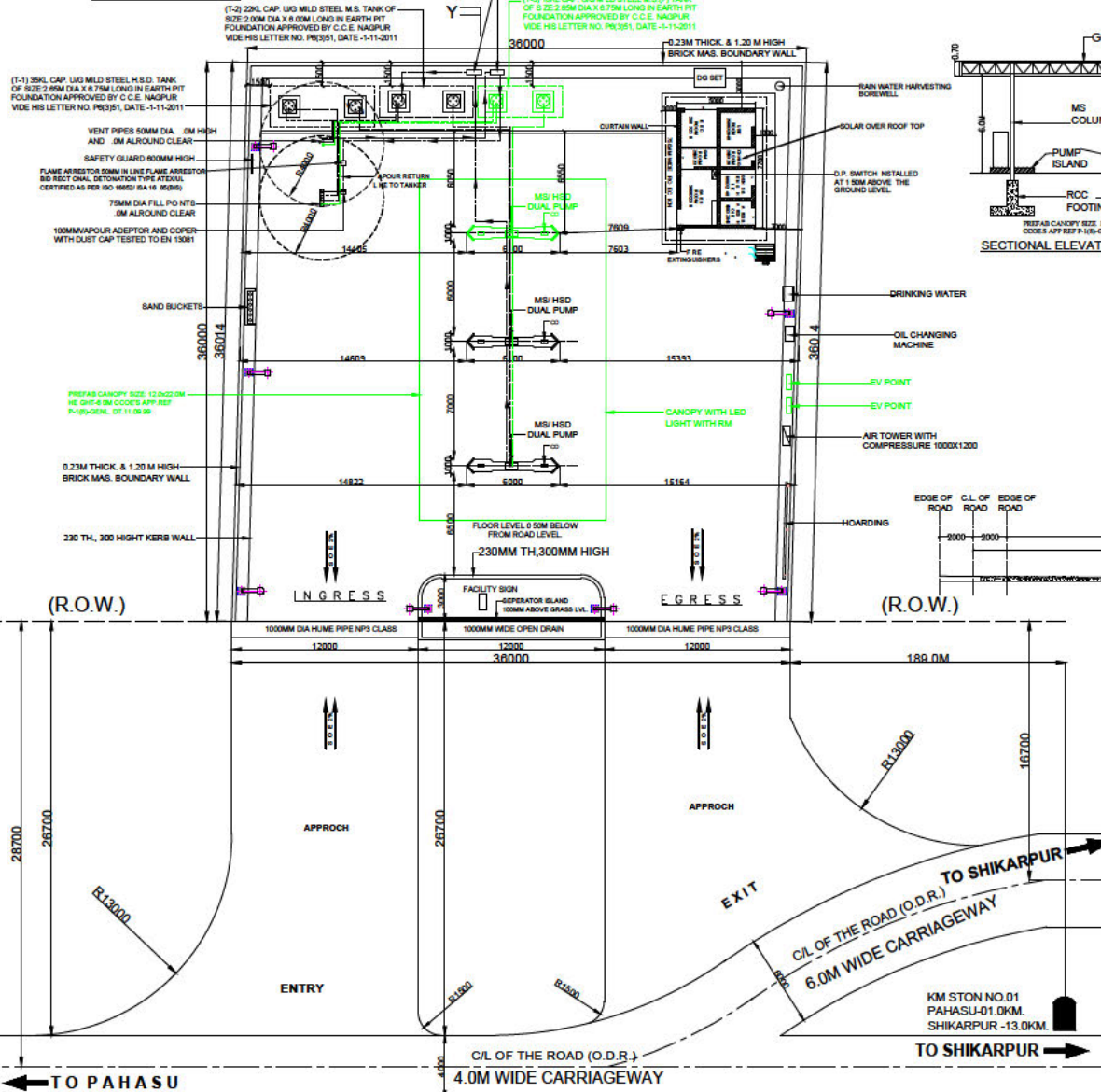
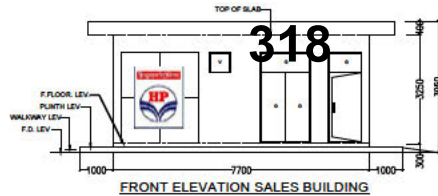
The prospective applicant can fill up the on-line application form. The facility for submission of on-line application will be withdrawn immediately after the cut-off time and date as mentioned above. Subsequently the applicant has to submit the print out of application along with relevant attachments so as to reach the concerned office as mentioned above by 1700 Hrs. on 24/11/2014.

The tenure of the dealership shall be for an initial period of 10 years and renewable every 10 years thereafter. This is only a notice inviting application for allotment of RO dealership and not an offer of RO dealership. The company reserves the right to cancel/withdraw/amend this advertisement or extend the due date at its sole discretion without assigning any reason.

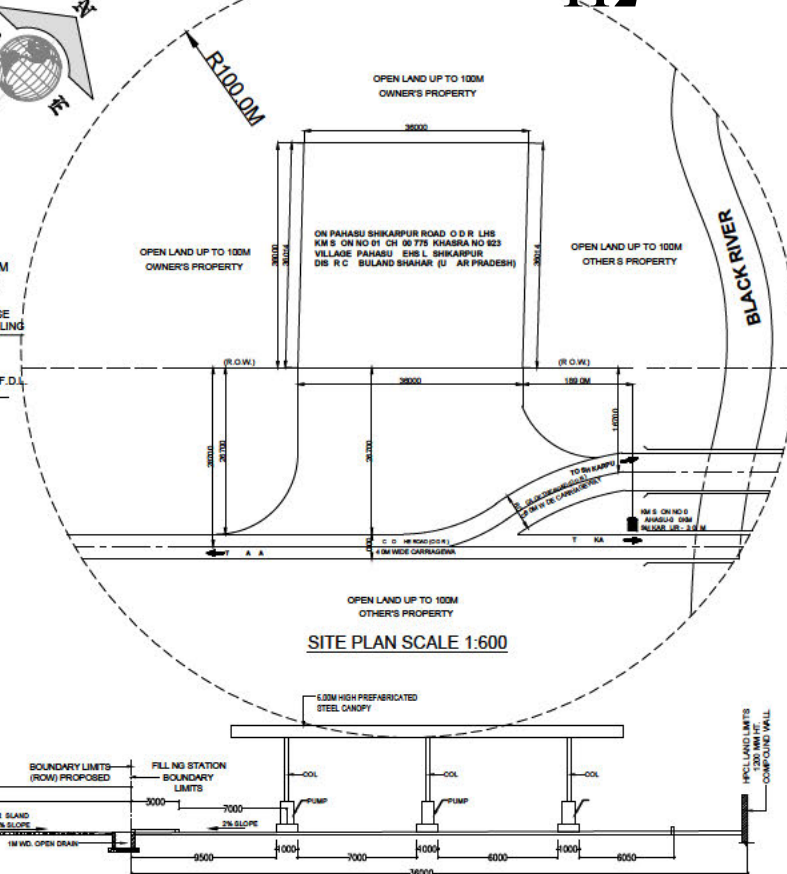
In case of any discrepancy in advertisement published in English News papers vis a vis vernacular dailies, the direction/ information indicated in English paper would prevail. Similarly, contents of Brochure in English will be final and will prevail upon in case of any dispute.



TANK IN EARTH PIT



SECTIONAL ELEVATION THROUGH Y-Y OF FUEL STATION { SCALE :- NOT TO SCALE }



- NOTES-
01. CERTIFIED THAT NO OTHER STRUCTURE WILL BE CREATED NOR ANY OTHER SERVICE PROVIDED EXCEPT THAT CONNECTED WITH THE PERIODIC PUMP WITHOUT THE PRIOR APPROVAL OF P.M.
 02. CERTIFIED THAT THERE IS NO ROAD CROSSING WITHIN 100M BETWEEN THE SINGLET POINT OF THE CURVE OF SIDE ROAD AND THAT OF THE FUEL FILLING OIL SERVICE STATION.
 03. CERTIFIED THAT THERE IS NO COLLECTION FROM ROAD POINT OF VIEW FOR THE INSTALLATION OF THE PUMP. THE PROPOSAL WILL NOT OBTECT THE IMPROVEMENT OF THE ROAD.
 04. CERTIFIED THAT NO OTHER PERIODIC PUMP EXIST WITHIN THE DISTANCE OF THE 300M ON EITHER SIDE OF THE PERIODIC PUMP.
 05. CERTIFIED THAT THE BERM PORTION IS NOT INCLUDED IN THE AREA OF THE LAND TO BE LEASED FROM P.M.D. FOR APPROACH ROAD BUT IS TO BE MAINTAINED BY THE CORPORATION.
 06. CERTIFIED THAT ALL THE CONDITIONS Laid down BY THE GOVT. OF INDIA AND M.C. FROM TIME TO TIME WITH THE LOCATION OF ROAD SIDE FUEL STATION HAVE BEEN COMPLIED.
 07. NO DRAIN, SEWER & STRUCTURE WITHIN 1.50M FROM U/G TANKS.
 08. Suction PIPE UNDER THE DRIVE WAY SHOULD BE IN W/S SLODES.
 09. ELECTRICAL FITTINGS CONFORM TO IS CODE NO. 2148 FOR DISPENSING PUMPS ONLY.
 10. DIPS BOARD 1.50M HIGH FROM FLOOR LEVEL AND WILL NOT BE KEPT UNDER LOCK AND KEY.
 11. TANKS FED BY TANK LIVERY.
 12. ASH ON VENT - 4.0M HIGH FROM G.L. & 4.0M CLEAR AROUND THE OPEN END OF VENT PIPES COVERED WITH TWO LAYERS OF NON-CORROSIABLE METAL WIRE GAUGE OF 11 MESH PER LAYER OR.
 13. NO TREES AND PLANTS MORE THAN 0.50M HIGH SHOULD BE GROWN AROUND THE BUFFER STRIP.
 14. THERE SHOULD BE SUFFICIENT STANDING SPACE INSIDE THE STATION FOR THE VEHICLES TO WAIT FOR FUEL TANK.
 15. IN AND OUT SIGN ARE PUT UP TO GUIDE VEHICLES DURING THE DAY AND ARE PROPERLY LIGHT UP TO GUIDE THEM AT NIGHT.
 16. ALL THE STRUCTURE (IF ANY ON CONT. LAND) SHOULD BE TEMPORARY.
 17. NO SIGNAGE SIGN, FIRE EXTINGUISHERS AND FIRE BUCKETS PROVIDED AT SITE.
 18. CERTIFIED THAT BUFFER SHOULD NOT HAVE ANY INSTALLATION UNDER OPENED TANKS E.C.
 19. CERTIFIED THAT THE KERBING STONE ALONG BUFFER IS TO BE MADE BY CORPORATION.
 20. CERTIFIED THAT THE METALLING OF THE BERM PORTION AT THE CORNER OF COMPOUND TO BE PROVIDED.
 21. CERTIFIED THAT THERE WILL NOT BE ANY INTERFERENCE FROM OVER HEAD LINES AND POLES.
 22. CERTIFIED THAT THE SURPLUS WATER WILL NOT BE DISPOSED OFF IN P.M.D. LAND.
 23. CERTIFIED THAT ALL CLEARANCES/APPROVALS FROM M.C. INC & OTHER RELEVANT DEPTS. HAVE ALREADY BEEN OBTAINED.
 24. CERTIFIED THAT THERE IS NO COURT CASE PENDING IN ANY COURT OF LAW AGAINST THE PROJECT.
 25. CERTIFIED THAT THIS IS NOT A RESIDENT CASE.
 26. TANKS INSTALLED AS PER DRWG. No. - HNSA-0751 & 7152-3 APPLD. BY C.E.E. MAHAPUR VIDE HIS LETTER No. - P/62/51, DATED-21/11/2011
 27. CERTIFIED THAT CANOPY WILL BE CONSTRUCTED AS SOUND ENGINEERING PRACTICE.
 28. CERTIFIED THAT THE TANKS HAVE BEEN FABRICATED ACCORDING WITH IS 11085/1 RECOMMENDATION & ALSO CONFORMING TO EXPLOSIVE RULES 124 OF 1978 & IS 803/110 OF 1982 & IS 818 & 813 OF 1986

KHASRA NO -	923
VILLAGE -	PAHASU
TEHSIL -	SHIKARPUR
DISTRICT -	BULAND SHAHAR
STATE -	UTTAR PRADESH
POLICE STN. -	PAHASU
RLY. STN. -	KHURJA

S.No.	DATE	BRIEF RECORD	INITIAL
REVISIONS			

HP HINDUSTAN PETROLEUM CORPORATION LIMITED
(AGR REGIONAL OFFICE)
(A Government of India Enterprise)

LAYOUT PLAN OF NEW RETAIL OUTLET ON PAHASU SHIKARPUR ROAD, O.D.R. LHS, KM STON NO 01, CH. 00.775, KHASRA NO 923, DISTRICT BULAND SHAHAR, (UTTAR PRADESH)

EXPLO. LIC. - SCALE AS SHOWN
CHECKED BY :- APPROVED BY :-

APRIL 2019

APRIL 2019